

**BEFORE THE HON'BLE WESTERN BENCH OF NATIONAL
GREEN TRIBUNAL AT PUNE**

ORIGINAL APPLICATION NO. 91 OF 2023 (WZ)

MR. ADITYA SINGH CHAUHAN Petitioners/
Applicant

Versus

GUJARAT POLLUTION CONTROL BOARD
AND OTHERS Respondents

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BEFORE THE HON'BLE WESTERN BENCH OF NATIONAL
GREEN TRIBUNAL AT PUNE

ORIGINAL APPLICATION NO. 91 OF 2023 (WZ)

MR. ADITYA SINGH CHAUHAN

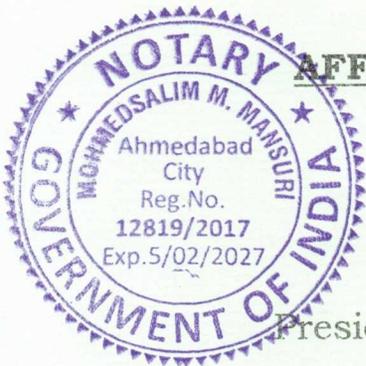
..... Petitioner/
Applicant

Versus

GUJARAT POLLUTION CONTROL BOARD
AND OTHERS

..... Respondents

**AFFIDAVIT IN REPLY ON BEHALF OF THE RESPONDENT
NO. 62.**



I, Arif Yusufbhai Pomchawala, Aged 52 Years, Sex: Male,
President of Ahmedabad Hand Screen Printing Association,
having address at Sewage Farm Circle, Pirana Road,
Behrampura, Ahmedabad 380022, Respondent No.62 herein
do hereby solemnly affirm and state on oath as under:-

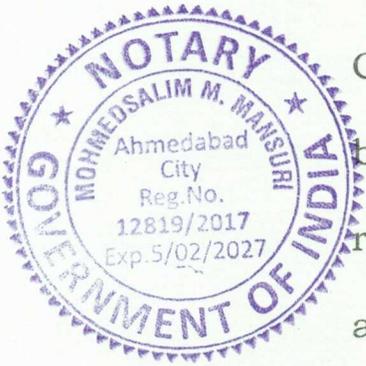
1. That I have been read over and explained the contents of the application along with the Annexures. That I am conversant with the facts and circumstances of the present case. That I am competent and authorised to file Affidavit in Reply on behalf of Respondent no 62.

* Arif Pomchawala

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2. Save and accept the averments and allegations which are specifically admitted hereinafter, the rest of the averments and allegations made in the application and are deemed to have been denied individually and categorically.

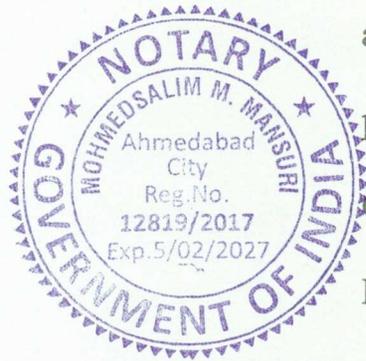
3. I state that the application as framed and filed is untenable in law and from the facts and circumstances of the present case. I state that the Hon'ble Gujarat High Court is seized with a Suo Motu Public Interest Litigation being Writ Petition (PIL) No.98 of 2021 wherein the issue raised relates to pollution caused in the Sabarmati river at Ahmedabad on account of discharge of untreated sewage and industrial affluent into the same. I state that that the issue raised in the present application is squarely covered by the Writ Petition (PIL) No. 98 of 2021 pending before the Hon'ble Gujarat High Court and therefore this Hon'ble Tribunal may not exercise the powers conferred under the National Green Tribunal Act, 2010. I state that the Hon'ble Gujarat High Court has Suo Motu taken a Public Interest Litigation concerning pollution caused in the Sabarmati River at Ahmedabad on account of discharge of untreated sewage and



x *Mohd. Mansuri*

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industrial effluents into the same. I state the Hon'ble High Court has also appointed amicus curie to assist the Hon'ble Court in the Suo Motu Public Interest Litigation. The Hon'ble Gujarat High Court had also constituted a joint task force to carry out the directions of the Hon'ble Gujarat High Court. It is respectfully submitted that the application filed before the Hon'ble Tribunal is also primarily based on the Orders passed by the Hon'ble Gujarat High Court in Public Interest Litigation WP (PIL) No.98 of 2021 and therefore also the present application deserves to be dismissed and the petitioner is required to be relegated to raise his grievances before the Hon'ble Gujarat High Court. I further state that the Hon'ble Gujarat High Court has in the Public Interest Litigation further directed the respondent Ahmedabad Municipal Corporation and the Gujarat Pollution Control Board to come with a plan to ensure that no industrial waste or untreated sewage is discharged in Sabarmati River. I state that in view of the subsequent order passed by the Hon'ble Gujarat High Court, the grievance raised by the Petitioner in the present application does not survive and therefore also the present application be dismissed. A copy of the order dated 18/08/2023 passed by Hon'ble

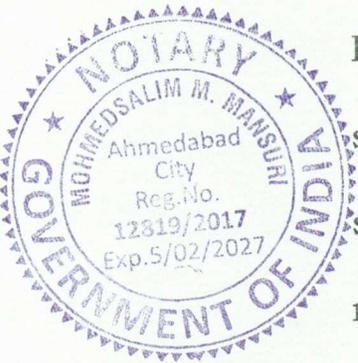


✓ *Mohd. Mansuri*

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Gujarat High Court in PIL No.98 of 2021 is annexed hereto and marked as **ANNEXURE R/1**.

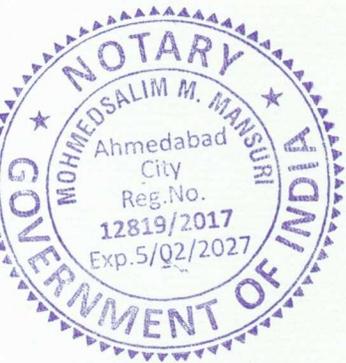
4. I state that the present application suffers from the vice of suppression vary and suggestion falsi. I state that the applicant has not stated true and correct facts before this Hon'ble Tribunal. I state that the applicant has suppressed material facts from this Hon'ble Tribunal. I state that the applicant has purposefully and malafide not disclosed the fact that the applicant had filed Civil Application No. 1 of 2021 before the Hon'ble High Court in the Suo Motu PIL No. 98 of 2021 for impleadment in the PIL. The Hon'ble High Court vide order dated 24.12.2021 rejected the request for impleadment and observed that if the present applicant has any valuable suggestions the same be shared with the Learned Amicus and the same would be appreciated. A copy of Civil Application No. 1 of 2021 filed by the present petitioner before the Hon'ble High Court in PIL No. 98 of 2021 is annexed hereto and marked as **Annexure R/2**. Copy of order dated 24.12.2021 passed by the Hon'ble High Court in Civil application No. 1 of 2021 in PIL No. 98 of 2021 is also annexed hereto and marked as **Annexure**



* *Arif. P. P. P.*

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R/3. I state that the aforesaid facts are material and vital and the petitioner has suppressed these material facts from this Hon'ble Tribunal and therefore also the present application deserves to be dismissed. I state that the petitioner instead of sharing suggestions with the Learned Amicus and approaching the Hon'ble High Court had filed the present application without disclosing the fact of filing Civil Application for impleadment in PIL.

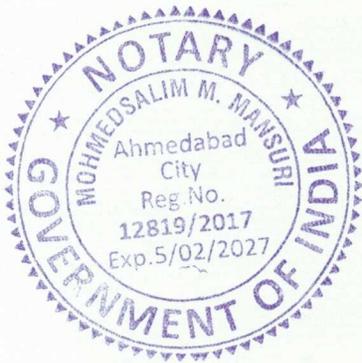


5. I state that the present application is an abuse of process of law and is filed with an ulterior motive to pressurize the answering Respondents. I state that the subject matter of the PIL pending before the Hon'ble Gujarat High Court concerns discharge of industrial effluents by all the textile units and other industrial undertakings within the city of Ahmedabad. I state that the present application is filed only against the textile units and associations of a particular area of Behrampura and Danilimda of the city of Ahmedabad. This fact itself shows that the present application is motivated. I further state that the petitioner was aware about the issue of discharge of industrial effluents by industrial units since 2021 and had also filed Civil Application for

✕ Vaidy. P. M. B. B. B.

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impleadment. I state that the petitioner had only in the year June, 2023 approached this Hon'ble Tribunal by way of the present application only when the construction of CETP was about to be completed and all the small and micro textile units of Danilimbda and Behrampura were to become operational on successful commissioning of the CETP. I state that the present application appears to be motivated and at the instance of bigger textile units to defeat competition from the small and micro units.

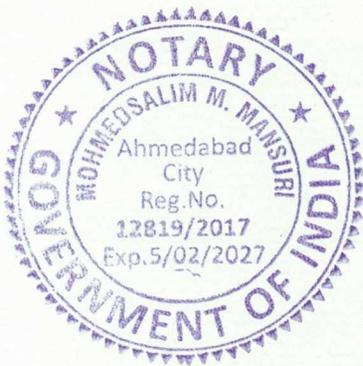


6. I further state that CETP has become operational and has been commissioned. I state that Ahmedabad Municipal Corporation is appointed as nodal agency and has implemented the project of construction and commissioning of CETP. I state that Ahmedabad Municipal Corporation had floated tender for Engineering, Procuring and Construction of CETP. I state that the tender was awarded to a reputed construction company Larsen and Toubro for an estimated cost of Rs. 73 Crores for construction of CETP, Rs. 13 Crores for construction of rising main and Rs. 79 Crores for 10 years of operation and maintenance of CETP. I state that

* Ahmed. Y. (Rohit) only

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on account of Covid 19, the construction of CETP was delayed and there was costs escalation. I state that CETP has been constructed at an approximate cost of Rs. 120 Crores. I state that Central Government had sanctioned grant of Rs. 44.16 Crores, State Government had sanctioned grant of Rs. 57.61 Crores and the answering Respondent Association had incurred expenditure to the tune of Rs. 10.98 Crores plus additional expenditure of Rs. 8 Crores for laying pipelines on account of cost escalation. I state that additionally the answering respondent has also incurred expenditure of Rs. 90 Lakhs for purchase of land to be handed over to AMC in exchange for land allotted by AMC for construction of CETP near Sewage Farm. I further state that answering respondent has paid an amount of Rs 5.41 Crores to AMC being difference of amount of value of land. I further state that the answering respondent has also paid an amount of Rs. 7.96 Crores towards operation and maintenance charges of CETP for 1 year. I state that aforesaid facts would indicate that answering respondent association through its members have incurred huge expenditure for construction of CETP. I state that any order at this stage restraining the answering respondent



✶ *Udit Y. Chhabra*

282.

association and its members from usage of CETP would seriously prejudice the working of CETP and cause irreparable financial loss to the small and micro units and would also seriously prejudice the crusade against discharge of industrial effluents in the River Sabarmati.

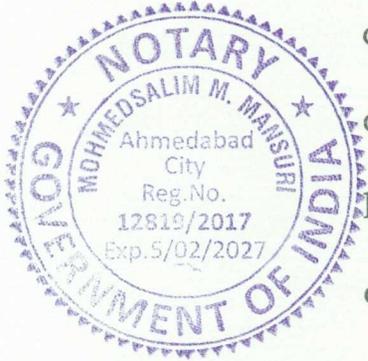
7. I state that CETP is based SBR Technology and consisting of primary, secondary and tertiary treatment of industrial effluents. I further state that SCADA system has been installed for monitoring the flow of industrial effluents from member units.

8. At the outset, I state that the Respondent nos.16, 27 and 33 units are closed and are not in operation.

9. I further state that the Respondent nos.22 and 34 are dry units and are not engaged in the business of printing or processing clothes. I state that the Respondent nos. 22 and 34 are engaged in the business of finishing of denim clothes.

10. I further state that the Respondent nos. 44 and 49 are also engaged in the business of finishing of clothes through calendaring process and are dry units and there

✶ *Udit Kishore Singh*



283.

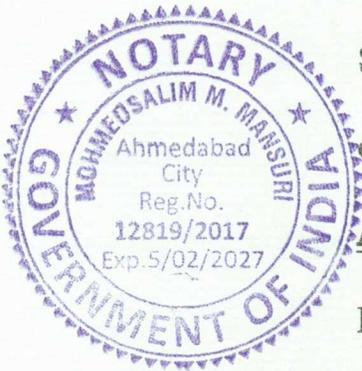
is no question of discharge of effluents from Respondent nos. 44 and 49 units.

11. I state that respondent nos. 23, 31, 32, 50 and 53 are not are not textile units and are not members of answering respondent association.

12. I state that the Respondent no. 62 is an association registered under the Bombay Public Trust Act and Society Registration Act. Copies of the registration certificate are annexed hereto and marked as **ANNEXURE R/4 (colly)**. The textile units situated in the Danilimda, Behrampura, Sewage Farm area and engaged in the business of printing and processing cloths are members of Respondent no.62 Association.

13. I state that except the above referred units in paras 7 to 10, rest of the units are engaged in the business of processing clothes and are located in the area of Danilimda, Behrampura and Sewage Farm. I state that the units are operating on the basis of modern technology using imported coal as fuel. The chemicals used in the process are also of standard quality and biodegradable in nature.

x *Arif Roshan*



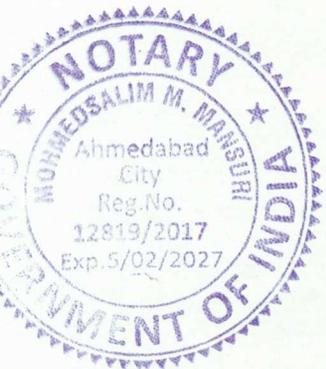
284.

14. I state that the respondent units were granted permission by Ahmedabad Municipal Corporation to discharge treated effluent in the pipelines installed and maintained by Respondent no.62 Association till the CETP is commissioned on the terms and conditions mentioned therein. A copy of the communication dated 13/11/2017 issued by Ahmedabad Municipal Corporation granting permission for discharge of treated effluents is annexed hereto and marked as **ANNEXURE R/5**.

15. I state that pursuant to order passed in WP (PIL) No.98 of 2021, the respondent Ahmedabad Municipal Corporation had vide communication dated 27/12/2021 cancelled the permission. A copy of the communication dated 27/12/2021 issued by respondent Ahmedabad Municipal Corporation is annexed hereto and marked as **ANNEXURE R/6**.

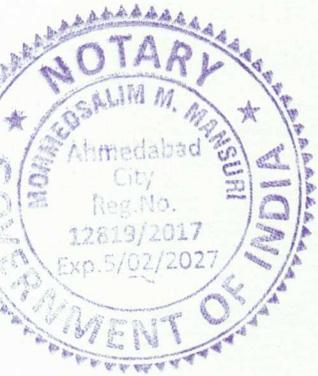
16. I further state that the answering respondent association had filed Civil Application No. 2 of 2022 in PIL No. 98 of 2021 for permission to discharge treated effluent into storm water line till CETP is commissioned. I state that the Hon'ble Gujarat High Court vide order dated 25.02.2022 had rejected the Civil Application and

x Aet. 7. (R) only



285.

observed that the Ahmedabad Municipal Corporation should make all possible endeavour and efforts to see that work of CETP is completed at earliest and the same is made operational. A copy of order dated 25.02.2022 passed in Civil Application No. 2 of 2022 is already placed on record of the application. I state that during further hearing of the PIL, the Hon'ble Gujarat High Court had vide order dated 28.01.2022 permitted Arvind Ltd. to operate on condition to install ZLD. I state that after rejection of Civil Application No. 2 of 2022 preferred by the answering respondent association, some of the members of the association had applied for CTE amendment for proposed Effluent Treatment Plant with ZLD system until CETP becomes operational. I state that CTE amendment was purely temporary until the CETP becomes operational. A copy of application for amendment of CTE made by one of the unit is annexed hereto and marked as **Annexure R/7**. I state that similarly other member units had also applied for CTE for ZLD purely on temporary basis until the CETP becomes operational. I state that GPCB had granted CTE for ZLD on the terms and conditions mentioned therein. A copy of the CTE granted by GPCB to one of member unit is

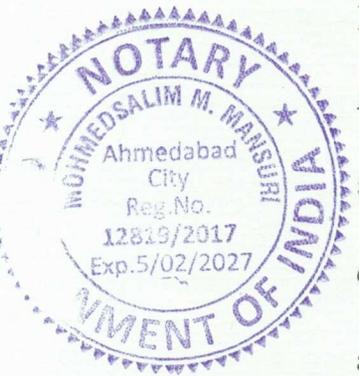


x *Unit 4 Embroidery*

287.

the work of laying of pipelines was going on, the member units had stopped operation of units from July, 2023.

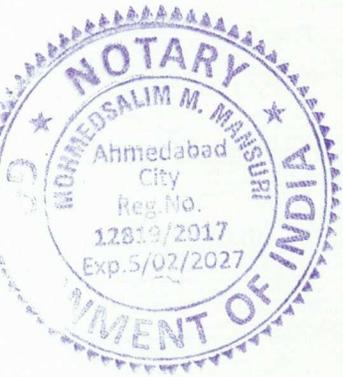
17. I state that the respondent units are small and micro industrial units situated within the area of Danilimda, Behrampura and Suez Farm Area. I state that as a long term solution, the respondent Association had submitted proposal for construction of CETP for collection and disposal of the effluents generated by the textiles processing units in Danilimda and Behrampura area of Ahmedabad. I state that since the respondent units were small and micro industrial units and didn't had expertise to install and operate CETP, respondent association had represented to AMC to be a nodal agency for construction and operation of CETP. I state that pursuant to the representation of the respondent association, AMC agreed to be nodal agency for implementation of the project of installation and operation of CETP. I state that the Ministry of Commerce and Industries, Government of India vide communication dated 01/03/2016 had granted in principle approval for the project of construction of CETP. A copy of the communication dated 01/03/2016 issued by Ministry of



✶ *Mohd. Mansur*

288.

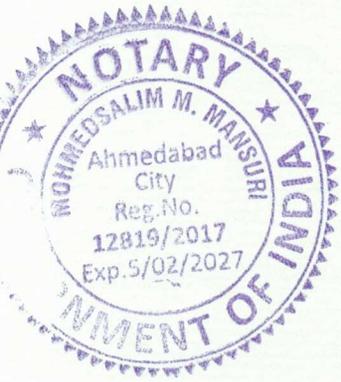
Commerce and Industries, Government of India is annexed hereto and marked as **ANNEXURE R/10**. I state that the respondent Gujarat Pollution Control Board vide Order dated 27/03/2017 had granted consent to establish CETP of the capacity of 30 MLD. A copy of the order dated 27/03/2017 issued by Gujarat Pollution Control Board granting consent to establish CETP is annexed hereto and marked as **ANNEXURE R/11**. I further state that the Office of the Industry Commissionerate, Gujarat vide communication dated 27/09/2017 had sanctioned the project of setting up of CETP of the capacity of 30 MLD. A copy of the communication dated 27/09/2017 issued by the Industries Commissionerate, Gandhinagar, Gujarat is annexed hereto and marked as **ANNEXURE R/12**. I state that the Ministry of Environment, Forest and Climate Change, Government of India vide communication dated 16/03/2018 had granted environmental clearance for establishment of common effluent treatment plan. A copy of the environmental clearance dated 16/03/2018 is annexed hereto and marked as **ANNEXURE R/13**. I further state that the Industries Commissionerate, Gujarat vide communication dated 24/09/2018 had



✶ Udit. Y. (Pm) only

289.

sanctioned financial assistance for establishment CETP. A copy of the communication dated 24/09/2018 issued by Industries Commissionerate, Gujarat is annexed hereto and marked as **ANNEXURE R/14**. I further state that the Ministry of Environment, Forest and Climate Change, Government of India had issued amendment in the environmental clearance vide communication dated 16/11/2018 and environmental clearance was granted for establishing the common effluent treatment plan of 30 MLD expandable upto 45 MLD capacity for treatment and disposal of industrial effluents from the member units. A copy of the amended environmental clearance issued by Government of India dated 16/11/2018 is annexed hereto and marked as **ANNEXURE R/15**.



18. I state that the respondent Ahmedabad Municipal Corporation is the nodal and implementing agency for construction of CETP. The operation and maintenance of the CETP had to be undertaken by the respondent Ahmedabad Municipal Corporation/respondent AHPA. The operation and maintenance cost of the CETP has to be borne by respondent Ahmedabad Municipal Corporation/respondent AHPA. I state that AMC had

✓ *Udit. Y. Pradhan*

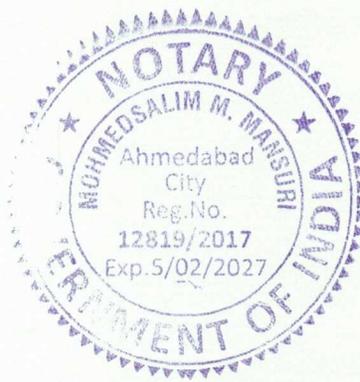
290.

provided land near solid waste dumping site of AMC near Pirana for construction of CETP and the respondent association in turn purchased other land and handed over the same to AMC. An agreement was executed between the AMC and respondent association for exchange of land.

19. I state that pursuant to the environmental clearance granted by the Government of India and the sanction issued by the state government, the respondent Ahmedabad Municipal Corporation being the nodal and implementing agency had vide tender notice dated 22/11/2018 invited tenders for the construction of 30 MLD CETP with pumping station on Engineering, Procuring, Construction (EPC) and commissioning and 10 years operation and maintenance of CETP . A copy of the tender notice dated 22/11/2018 is annexed hereto and marked as **ANNEXURE R/16**.

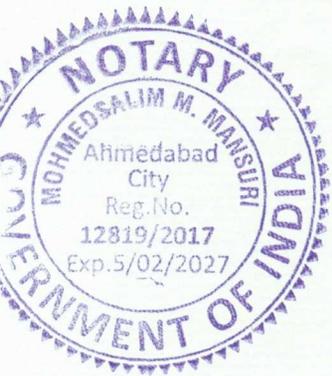
20. I further state that pursuant to the tender, work of construction of CETP, laying of rising main line and operation and maintenance of CETP for a period of 10 years was awarded to Larsen and Toubro. A copy of the

× *Arif M. Purohit*



Project Overview and General Layout of 30 MLD CETP is annexed hereto and marked as **Annexure R/17.**

21. I state that the construction of CETP is completed and has even become operational. I state that the respondent association had paid the difference amount of value of land given by AMC for construction of CETP, being an amount of Rs. 5,41,00,000/- to AMC vide communication dated 02.08.2023. A copy of communication dated 02.08.2023 alongwith draft is annexed hereto and marked as **Annexure R/18.** I further state that the respondent association has also paid advance maintenance amount for operation and maintenance of CETP being an amount of Rs. 7,96,90,000/-. A copy of receipt is annexed hereto and marked as **Annexure R/19.** I state that the standing committee of AMC has vide resolution No. 17 dated 31.08.2023 granted permission to start and operate CETP. A copy of resolution no. 17 dated 31.08.2023 is annexed hereto and marked as **Annexure R/20.** I state that construction of CETP is completed and the same has become operational on 13.09.2023. A copy of inauguration



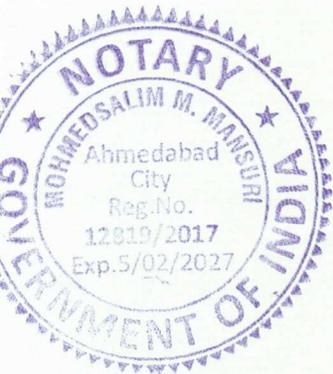
* *Udit R. P. Rao*

292.

invitation and photographs and annexed hereto and marked as **Annexure R/21 colly.**

22. I state that since CETP has become operational, effluents from member industrial units shall be treated as per the norms of GPCB and thereafter discharge in the outlet fixed by AMC. It is submitted that as the CETP has become operational nothing further is required to be done and petitioner is not entitled to any reliefs and the petition/application is required to be dismissed.

23. I state that the storm water drain of AMC originates from Maninagar-Ghodasar and passes through Chandola and terminates at Danilimbda area having outfall into Sabarmati River. I state that storm water drain runs into approximately 10 kms before outfall at Dalimbda area. I state that there are more than 2000 small and micro industrial units in the area through which the storm water drain passes. I state that the storm water drain of AMC terminates into Sabarmati River at Danilimbda. I state that since the AMC had sealed the storm water drain outlet at Danilimbda with concrete and metal, there is overflow from the chambers of the storm water drain in Danilimbda area as the said area at the end of the storm



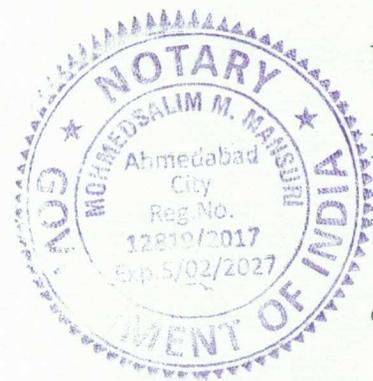
✓ *Mohd Mansuri*

293.

water drain terminating at Danilimbda storm water outfall. I state that the storm water drain operates on the principle of gravity and therefore the drain is always at lower level at the point of outfall. I state that the respondent units and the members of respondent association are not discharging effluents in the storm water drain. I state that possibly the discharge of the effluents and drainage by the small and micro industrial units in the area through which the storm water drain passes accumulates at the termination point and therefore it appears that there is overflowing in the chambers of storm water drain in Danilimbda area.

24. I state that now the CETP is in operation and all the respondent units and other members of the association have enrolled to discharge the effluent in the pipeline installed by the association carrying to the CETP and after treatment effluent would be discharged at the outfall provided by the AMC. I state that as the CETP has become operational, now there is no question of discharge of any effluents in the drainage line or in the river Sabarmati.

x *Udai Y. Kishor*



294.

25. I state that in view of the above, the applicant IS not entitled to any relief as prayed for in the application.

26. In view of what is stated above, the present application is is liable to be dismissed.

Place : Ahmedabad
Date :- 10-2023.

AARIF YUSUFBHAI POMCHAWALA
Aarif Pomchawala
(PRESIDENT)

THE AHMEDABAD HAND SCREEN PRINTING ASSOCIATION
BAHERAMPURA - DANILIMDA - AHMEDABAD

RESPONDENT NO.62

Serial No. *A/1329* /2023
Mohammed Mansuri
MOHMEDSALIM M. MANSURI
NOTARY
GOVT. OF INDIA
05 OCT 2023

AFFIDAVIT

I, Arif Yusufbhai Pomchawala, Aged Adult, Sex:

Male, President of Ahmedabad Hand Screen Printing Association, do hereby solemnly affirm and state that what is stated hereinabove is true to the best of my knowledge, information and belief and I believe the same to be true.

05 OCT 2023

Solemnly affirmed at Ahmedabad on this ___ day of October, 2023.



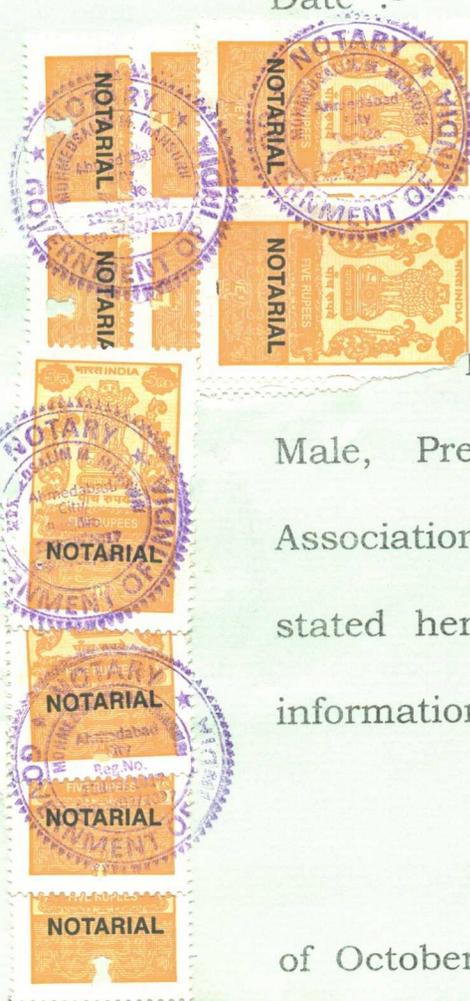
AARIF YUSUFBHAI POMCHAWALA
Aarif Pomchawala
(PRESIDENT)

THE AHMEDABAD HAND SCREEN PRINTING ASSOCIATION
BAHERAMPURA - DANILIMDA - AHMEDABAD

SOLEMNLY AFFIRMED
BEFORE ME
Mohammed Mansuri
MOHMEDSALIM M. MANSURI
NOTARY
GOVT. OF INDIA

DEPONENT

05 OCT 2023

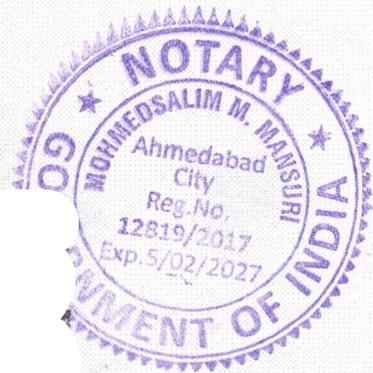
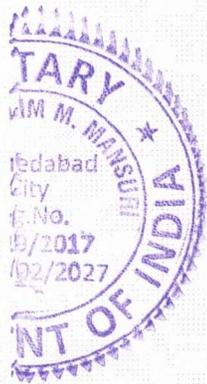
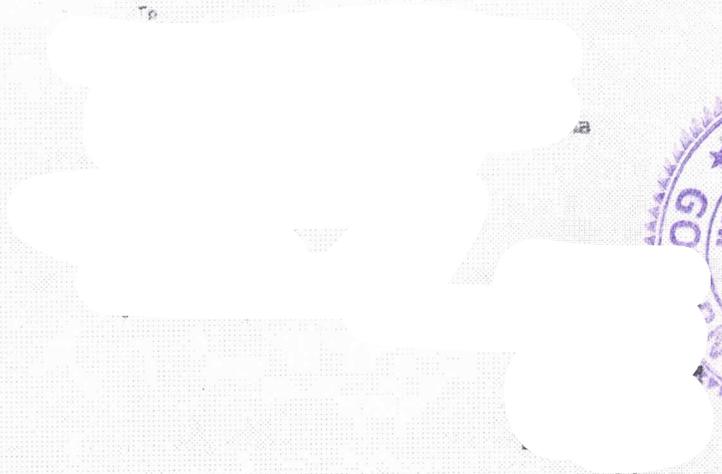


NOTARY
Ahmedabad
City
Reg. No. 12819/2017
Exp. 5/02/2027
GOVERNMENT OF INDIA



भारत सरकार
 Unique Identification Authority of India
 Government of India

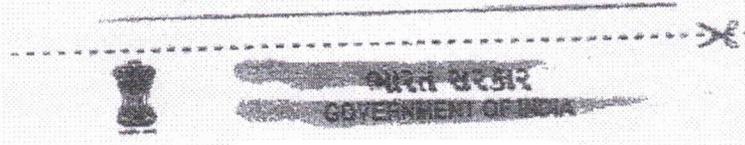
નોંધણી નંબર / Enrolment No. 1207/90062/14485



તમારો આધાર નંબર / Your Aadhaar No. :



અધિકાર - સામાન્ય માણસના અધિકાર



આધાર - સામાન્ય માણસનો અધિકાર



IN THE HIGH COURT OF GUJARAT AT AHMEDABAD

R/WRIT PETITION (PIL) NO. 98 of 2021

With

CIVIL APPLICATION (FOR DIRECTION) NO. 4 of 2022

In R/WRIT PETITION (PIL) NO. 98 of 2021

With

MISC. CIVIL APPLICATION (FOR CLARIFICATION) NO. 8 of 2022

In R/WRIT PETITION (PIL) NO. 98 of 2021

With

CIVIL APPLICATION (FOR JOINING PARTY) NO. 9 of 2022

In R/WRIT PETITION (PIL) NO. 98 of 2021

=====

SUO MOTU

Versus

AHMEDABAD MUNICIPAL CORPORATION THROUGH THE MUNICIPAL
COMMISSIONER, AHMEDABAD & 3 other(s)

=====

Appearance:

MR HEMANG M SHAH(5399), AMICUS CURIAE for the Applicant(s) No. 1
SUO MOTU for the Applicant(s) No. 1

for the Opponent(s) No. 15

MR. JITENDRA MALKAN, ADVOCATE WITH DEVANSHI P MALKAN(9307)
for the Opponent(s) No. 10

MS NIKITA C GANDHI(11570) for the Opponent(s) No. 6

MS RUMI M GANDHI(3472) for the Opponent(s) No. 6

MS. KRUTI M SHAH(2428) for the Opponent(s) No. 5

SINGHI & CO(2725) for the Opponent(s) No. 11,12,7,8

MR. R.S. SANJANWALA, SENIOR ADVOCATE WITH MS. TANAYA G
SHAH(8430) for the Opponent(s) No. 14

VATSAL M PARIKH(9340) for the Opponent(s) No. 10

MR. MIHIR JOSHI, SENIOR ADVOCATE WITH MR. G H VIRK(7392) for the
Opponent(s) No. 1,15

GOVERNMENT PLEADER for the Opponent(s) No. 4

MR CHINMAY M GANDHI(3979) for the Opponent(s) No. 6

MR DEVANG VYAS(2794), SENIOR ADVOCATE for the Opponent(s) No. 3

MR KH BAXI(150) for the Opponent(s) No. 4

MR MRUGEN K PUROHIT(1224) for the Opponent(s) No. 13

MR RUTUL P DESAI(6498) for the Opponent(s) No. 2

MS MEGHA JANI(1028) for the Opponent(s) No. 9

MR. PRAKASH JANI, SENIOR ADVOCATE WITH MR. SHIVANG P JANI,
ADVOCATE FOR the applicant in Civil Application No. 9 of 2022MR. AALAY SHAH, ADVOCATE FOR Gandhi Law Associates in Civil
Application No. 4 of 2022

CORAM: **HONOURABLE THE CHIEF JUSTICE MRS. JUSTICE
SUNITA AGARWAL**
and
HONOURABLE MS. JUSTICE VAIBHAVI D. NANAVATI

Date : 18/08/2023

ORAL ORDER

(PER : **HONOURABLE THE CHIEF JUSTICE MRS. JUSTICE SUNITA
AGARWAL**)

1. Additional affidavit filed on behalf of respondent No. 1 - Ahmedabad Municipal Corporation (in short 'AMC') in respect to the report dated 22.06.2023 of the learned Amicus Curiae filed in the Court, is taken on record.
2. We have heard Mr. Hemang Shah, the learned Amicus, Mr. Mihir Joshi, the learned senior counsel, assisted by Mr. Gurusharan Virk, the learned counsel appearing for the Ahmedabad Municipal Corporation, and Mr. Devang Vyas, the learned senior counsel, assisted by Mr. Siddharth Dave, the learned advocate appearing for the GPCB.
3. The report dated 22.06.2023 circulated by learned Amicus Curiae highlights violations with regard to illegal connections in MEGA pipeline; Sewage treatment plants (in short 'STP') and flow from the storm water drain behind the Riverside School,

Shahibaug resulting into creating of a cess pool due to the blockage created by Ranjit Buildcon Ltd. It is brought on record by means of the said report that Ahmedabad Mega Clean Association (in short 'AMCA') has been addressing its concern about illegal domestic connections found by them in MEGA pipeline, by sending e-mails to Gujarat Pollution Control Board (in short 'GPCB') and Ahmedabad Municipal Corporation (AMC). The details of illegal connections reported by AMCA has been given therein along with the copy of e-mails addressed to the concerned authorities.

4. The concern raised in the report of the Amicus is about a joint exercise undertaken by GPCB and AMC to identify illegal connections. It is stated that 500 illegal connections have been identified and have been sealed as recorded in the orders dated 10.12.2021 and 24.12.2021 in the instant petition, but detail of such sealed connections has yet not been placed.

5. With regard to the Sewage treatment plants ('STP' for short), it is stated that under the order passed by the Municipal Commissioner, sewage water samples from 14 STPs in the city

have been collected and checked in its Central laboratory, 50 per cent of the treated water samples had failed the tests. This shows that the STPs within Ahmedabad city are not functioning to their optimum level. By the order dated 10.12.2021, this Court had directed GPCB to seek bank guarantee from the AMC in reference to their STPs, the contention is that GPCB may be directed to clarify as to whether the said amount has been deposited by AMC and for failure on the part of AMC, what steps have been taken to impose proper fine and recovery of the same from the bank guarantee. The contention is that the STP situated at Vinzol, constructed in around August, 2021-21, at the cost of Rs. 103 crores, is not meeting the required standards. The Notice of direction and show-cause notice issued by GPCB have been brought on record to demonstrate that there is large scale shortcomings in the functioning of STPs.

6. With regard to the Storm water drain behind Riverside School, Shahibaug, it is stated that said drain is meant for carrying Storm water during the rainy seasons, it is, however, overflowing with contaminated sewage (domestic and

industrial). This shows that illegal connections are existing on the spot.

7. It is stated that Sabarmati River Front Development Corporation Limited Project, Ahmedabad (SRFDCL) has appointed Ranjit Buildcon Ltd. to carry out construction of certain portions of Riverfront Phase-II. It is found that contaminated sewage flowing from the storm water drain would normally flow and mix into the river water. However, Ranjit Buildcon Ltd. has created an artificial cess pool due to which the contaminated sewage is getting collected in the cess pool and the flow into the river has been stopped. However, huge quantity of contaminated sewage within a small area would result into percolation of the contaminants directly into the underground water table. Hence, this creation of artificial cess pool in order to curb the flow of sewage into the river water, flow of sewage from the storm water drain into the river water, is resulting into destruction of ecological balance of the area.

8. The submission is that AMC should be directed to locate illegal connections to the Storm water drain and disconnect

them so that no sewage flows through the storm water drain except rain water.

9. On the presentation of the aforesaid report, on 28.07.2023, we have directed the learned counsels for AMC and GPCB to file their affidavits to bring on record the rectification measures taken by them over the period of time, to ensure compliance of the directions issued by this Court from time to time. Specific reply to the report with respect to the sewage water being flown from the storm water drain was sought for.

10. In the additional affidavit filed on behalf of GPCB dated 17.08.2023, it is stated that on the e-mails received from the AMCA, show cause notices have been issued to AMC in reference to illegal domestic connections in the MEGA pipeline, directing them to make an alternative arrangements for disposal of the domestic wastewater into nearby STP through sewerage network of AMC. Action has also been taken against industrial units found causing direct or indirect pollution into river Sabarmati. The details of the action taken by the Board, since 01.03.2023 to 14.08.2023, have been brought on record to

assert that 64 Closure Directions and 49 Notice of Directions have been issued by it.

11. With regard to the analysis result of the final outfall of MEGA pipeline during January, 2023 to July, 2023, it stated that the water quality at final outlet of MEGA pipeline is still not meeting with the outlet norms. GPCB is carrying out monitoring of CETPs for reviewing the compliance status. It is regularly carrying out inspection of STPs and collecting samples for checking quality of the treated sewage. Out of 10 STPs in Ahmedabad City, which are discharging treated sewage in the river Sabarmati, the Board had issued directions under the Water Act, 1974 to 7 STPs of AMC based on non-compliance, on 28.07.2021. Rs. 10,00,000/- (Rupees Ten Lakhs) as bank guarantee for each of the STPs has been deposited by AMC on 20.12.2021. For renewal of the bank guarantee, which lapsed on 26.12.2022, the Board has called upon AMC. The Notice of Direction to 9 STPs and show-cause notice to one STP of AMC under the provisions of the Water Act, 1974 on 21-22.06.2023 for non-compliance have been attached with the said affidavit. The response of AMC vide letter dated 17.07.2023 with respect

to compliance of norms have been summarized in the affidavit of GPCB in the following manner :-

Sr. No.	Name of STP	Major Points of Response from AMC
1.	106 MLD- Pirana	<ul style="list-style-type: none"> • Without up-gradation of technology, it is not possible to achieve NGT standards in the plant. • AMC has planned STP of 240 MLD (NEW) to replace plants of 60 MLD and 106 MLD. • The DPR of the project is under preparation.
2.	180 MLD - New Pirana	<ul style="list-style-type: none"> • Without up-gradation of technology, it is not possible to achieve NGT standards in the plant. • AMC has planned STP of 420 MLD (NEW) with NGT standards. • The DPR of the project is under preparation.
3.	126 MLD Vasna	<ul style="list-style-type: none"> • Without up-gradation of technology, it is not possible to achieve NGT standards in the plant. • The tender for 375 MLD (NEW) STP was invited in the year 2022 but due to higher financial bids, the tender will be invited again soon. • Till the finalization of this project, AMC has also invited tender for repairing of the STP and tender is under final approval.

4.	240 MLD- Vasna	<ul style="list-style-type: none"> Without up-gradation of technology, it is not possible to achieve NGT standards in the plant. AMC has planned up-gradation of the STP with NGT standards under World Bank funding project. Tender for repairing/retrofitation of the SIP till the finalization of World Bank tender is under preparation.
5.	60 MLD- Old Pirana	<ul style="list-style-type: none"> Without up-gradation of technology, it is not possible to achieve NGT standards in the plant. AMC has planned STP of 240 MLD (NEW) to replace plants of 60 MLD and 106 MLD. The DPR of the project is under preparation
6.	155 MLD - Pirana	<ul style="list-style-type: none"> STP of 255 MD was proposed in the NRCP but due to non-availability of enough funds, STP of 155 MLD has been approved and commissioned. Now for the remaining flow of pumping station, 420 MLD STP is planned under World Bank funded project. DPR of the project is under approval.
7.	48 MLD- Vasna	<ul style="list-style-type: none"> Under World Bank funding project, STP of 375 MLD STP in the premises of 126 MLD STP will be constructed to cater the entire quantity of sewage from Vasna Terminal Sewage Pumping Station. The tender for 375 MLD (NEW) STP was invited and technical and financial

		proposals are received but due to very high quoted rates, it is decided to re-invite the tender.
8.	60 MLD-Vadaj	<ul style="list-style-type: none"> • 60 MLD STP at Vadaj is commissioned in the year 2019. • The plant is based on SBR technology and designed discharge norms are BOD 10 mg/l, COD-50 mg/l and TSS-10 mg/l
9.	35 MLD-Vasna	<ul style="list-style-type: none"> • Without up-gradation of technology, it is not possible to achieve NGT standards in the plant. • AMC has planned upgradation of 240 MLD under World Bank funding project. Tenders are invited. • Tender for repairing/retrofitation of the STP till the finalization of World Bank tender, is under preparation. Many electrical and mechanical machinery need to be changed so tender for repairing is under preparation.

12. It is stated that the analysis result shows that majority of STPs are found not meeting with the prescribed outlet norms.

13. it is further stated that during the visit of Joint Task Force to the place behind Riverside School on 28.07.2023, wastewater was found being discharged from the outfall behind Riverside

School into Sabarmati river and eutrophication was observed due to untreated wastewater ponding in the stretch of river Sabarmati. During the said visit, one wastewater sample was collected from the outfall behind Riverside School and the analysis report indicates presence of sewage. The site photographs taken during visit are appended with the affidavit which substantiate the contentions in the report of learned Amicus Curiae.

14. The Notice of Direction issued to AMC dated 14.08.2023 has been brought on record to assert that the response from the AMC is still awaited.

15. One of the reply to such Notice of Direction by the AMC dated 17.07.2023 placed before us by the learned Amicus Curiae demonstrates that the AMC has admitted that its 106 MLD STP is not equipped with Biological Nutrient Removal (BNR) technology and cannot meet the NGT's norms compliance. It is stated therein that it is not possible to achieve NGT's standards without upgradation of technology.

16. The AMC has planned STP of 240 MLD to replace plants of 60 MLD and 106 MLD with NGT's standards under World Bank Funding Project. It was admitted therein that flow meter at the outlet during the visit was not working and it was later made operational.

17. In the additional affidavit filed on behalf of AMC, in reply to the aforementioned report of the learned Amicus Curiae, it is stated that the issue of illegal connections in the MEGA pipeline is the responsibility of AMCA. It is stated that AMC has been diligently cooperating with AMCA by providing necessary support for carrying out disconnection in MEGA pipeline to curb the menace of illegal domestic and industrial connection in AMC's drainage network. Periodically inspection are being carried out to disconnect illegal connections. Massive disconnection drive has been carried out in the areas forming part of the South Zone of the Ahmedabad City and approximately 220 illegal connections have been stopped, so as to curb illegal discharge of 500 illegal industries. 16 teams of Officers of AMC have been constituted to conduct the drive. As regards efficiency and efficacy of treatment in STPs, it is stated

that the said STPs are designed to handle domestic sewage, however, acidic discharge which originate from industries, untreated or partially treated, industrial effluents, cause hurdles in the treatment process of STPs of AMC. To overcome the hurdle, AMC has taken the following steps : -

"5.1 To curb the menace of illegal connections sprouting on a daily basis, AMC has removed approximately 597 illegal connections from various drainage lines, in turn disrupting the illegal activities of 5800 industries.

5.2 It is respectfully submitted that the sample collection drive is carried out on every third-day to check the performance of the STPs. It is further submitted that most of the physical and chemical parameters meet the acceptable and stipulated range, except for the Total Suspended Solids (TSS) parameter in some cases.

5.3 AMC has taken steps to submit bank guarantees for 10 STPS to GPCB, in compliance of the order dated 10.12.2021 passed by this Hon'ble Court.

5.4 The Commissioner, AMC is personally overseeing any and all issues related to the preservation and conservation of the Sabarmati River. Recently, during a surprise visit to the 100 MLD STP at Vinzol, it was discovered that the sensor of the outlet was not showing proper results. Hence, the Municipal Commissioner. ordered a vigilance inquiry of the plant. Pursuant to the said vigilance inquiry, the Municipal Commissioner imposed a penalty of Rs. 5.71 crores."

18. With regard to the water collected in the area falling in the zone of extension of Riverfront Phase-II, it is stated that

AMC is personally exploring environmentally viable modalities to discharge the said water that has been collected in the area.

19. A brand new STP at Kotarpur which has a handling capacity of 60 MLD is in the final stage of commissioning. For the water emerging from the storm water drain near Riverside School, it is stated that the same will be diverted for treatment of STP and in progressive manner the discharge of the sewage in and around Dafnala area, would be effectively addressed by this exercise undertaken by AMC.

20. From the report of the learned Amicus Curiae and the affidavits of GPTC and AMC, it is evident that AMC has not been able to achieve its objective of providing drainage system and treatment facility for the domestic wastewater generated from the various residential societies and commercial complexes within its jurisdiction.

21. MEGA pipeline which is managed and operated by the Special Purpose Vehicle (SPV) called as Ahmedabad MEGA Clean Association (AMCA), has not achieved its object of

conveyance of industrial wastewater generated from its member units and disposal into river Sabarmati. There is admission of illegal connections in MEGA pipeline. Illegal connections have been reported and found in the draining system for disposal of domestic wastewater of the AMC. The concern raised in the report of the learned Amicus about the flow of sewage water, contaminated sewage (domestic and industrial), from the storm water drain behind Riverside School, Shahibaug, which is meant to carry Storm water during rainy season, is admitted.

22. We may note and reiterate the directions issued by this Court in the orders dated 24.12.2021 and 23.09.2021 as under :-

"Order dated 24.12.2021 -

7. In the aforesaid context, we direct the Ahmedabad Municipal Corporation to keep a close vigil on all such residential societies and other localities so as to ensure that there is no discharge of the sewage directly into the river Sabarmati. We direct the Ahmedabad Municipal Corporation as well as the Gujarat Pollution Control Board to take strictest of the action against all the office bearers of such societies including criminal prosecution and if need be, even any individuals indulging in such activities.

Order dated 23.09.2021 -

9. The Joint Task Force members are hereby empowered to publish in the newspapers the details of the set-up/industry along with the name of the owner running such set-up guilty of releasing untreated effluent wastewater into the sewer line maintained by the Ahmedabad Municipal Corporation. The cost incurred for the publication of the name of such defaulter shall be borne by the Ahmedabad Municipal

Corporation and the same shall be recovered from the erring defaulter by way of arrears under the land revenue at the earliest. If such erring defaulter is outside the limits of the Ahmedabad Municipal Corporation, then the name of such erring defaulter shall be published by the Collector, Ahmedabad, in the newspapers. The expense that may be incurred for such publication of the name of such defaulter shall be borne by the Collector, Ahmedabad, and the same shall be recovered from the erring defaulter by way of arrears under the land revenue at the earliest."

23. We may further note the observations of this Court in the order dated 22.04.2022, wherein it was noted that with the efforts of AMC, the World Bank (under the Gujarat Resilient Cities Programme - GRCP) has agreed to render financial assistance for the upgradation of 126 MLD Vasna STP. It was noted that this project will go a long way in curbing the pollution that has been caused in the Sabarmati river. Apart from various directions issued by the Court to AMC with regard to the identification of illegal connections, flow of contaminated in storm water drains, treatability studies of all STPs as regards their scientific functioning, the GPCB and AMC were directed to ensure the process of strengthening and capacity building of their respective departments and officials to assess, monitor, investigate and understanding the performance of all the relevant environmental infrastructure facilities so that non-

compliance or compliance can be correlated with the contributing factors to a reasonable extent while carrying out the inspections / visits / monitoring. GPCB was directed to address all the anomalies in the CCAs within the ambit of applicable rules and Acts and make necessary corrections / amendments and submit a summary report before the Court. It was further directed to avail the services of the Gujarat Environment Management Institute (GEMI), a Government Institute, to carry out studies related to groundwater quality along the river stretch from Gandhinagar to the location where the river meets the Gulf of Khambhat. AMC and GPCB were directed to share the progress and updates on the directions therein with the Joint Task Force (JTF) members from time to time to facilitate submission of the status report before the Court.

24. It was directed that a methodology needs to be devised by AMC to put a check on the issue of illegal / unauthorized wastewater being discharged into the storm water drains.

25. Considering the importance of the actual quantification

and characterization of the outfall / drains for clear road map for improvement, GPCB along with AMC was directed to submit a comprehensive report of pollution load, based on the actual quantities of industrial effluent, sewage and other wastewater discharged in the Sabarmati river through known outfalls and drains as well as those identified through the drone survey.

26. Taking note of the above directions, and the report with regard to non-compliance and violations on the part of AMC, we raised a pointed query to the learned Senior Counsel appearing for AMC to place before us a methodology / road map prepared by AMC to achieve its objectives, to ensure zero discharge of sewage / contaminated water into river Sabarmati. No concrete reply came before us though it was submitted by the learned Senior Counsel that details have been brought on record in various affidavits filed in the instant petition, on earlier dates.

27. Similarly, when we asked the learned counsel appearing for GPCB to place before us the concrete action taken by it in the matter of closure direction and notice of directions issued by

it in the month of March, April, May, June, 2023, no proper answer could be given.

28. From the above, it seems that though some paper-work have been done by the GPCB and the AMC has made some efforts under the orders of this Court to curb the menace of direct or indirect pollution into river Sabarmati, but nothing concrete could be placed before us to bring any positive solution to the problems, admittedly subsisting.

29. Evacuation of contaminated water in the river Sabarmati, inefficiency and inefficacy of STPs in the treatment of contaminated water and the flow of sewage water from the Storm water drain meant to overflow storm water during rainy season, is admitted. It seems that the directions contained in the order dated 22.04.2022 passed by this Court have not been complied within their true letter and spirit.

30. We, therefore, call upon Ahmedabad Municipal Corporation (AMC), Gujarat Pollution Control Board (GPCB) and Ahmedabad MEGA Clean Association (AMCA) to submit their

response to bring before us their vision / planning / decisions / and concrete actions, to be taken to ensure zero wastewater discharge into river Sabarmati. The action plan prepared by them in order to achieve their objectives to curb discharge of contaminated / sewage water both from domestic and industrial front, shall be placed.

31. The flow of contaminated / sewage water through storm water drain shall be curbed immediately by taking all necessary steps by AMC and report in this regard shall be placed on the next date. AMC shall make all possible efforts to ensure clearing of contaminated / sewage water / collected in the cess pool behind Riverside School, Shahibaug and place the compliance report on the next date.

32. All three authorities are required to act in coordination to ensure compliance of the directions of this Court in the order dated 22.04.2022 and submit compliance by filing their affidavits, separately, on the next date fixed. On behalf of AMC, personal affidavit of Municipal Commissioner shall be filed.

CWPPIL/98/2021

ORDER DATED: 18/08/2023

33. Put up on 15.09.2023 .

(SUNITA AGARWAL, CJ)

AMAR SINGH

(VAIBHAVI D. NANAVATI,J)

IN THE HIGH COURT OF GUJARAT AT AHMEDABAD

[DISTRICT: AHMEDABAD]

CIVIL APPLICATION NO. 1 OF 2021

IN

WRIT PETITION (PIL) NO. 98 OF 2021

ADITYA ROOPSINGH CHAUHAN

.... APPLICANT

VERSUS

AHMEDABAD MUNICIPAL
CORPORATION & ORS.

.... OPPONENTS

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SR. NO.	ANNEX.	PARTICULARS	PG. NO.
1.	--	Memo of application	1-6
2.	"A (Colly.)"	Copy of the Certificate of Registration of the Newspaper and the order dated 07.07.2020 passed by the Ld. National Green Tribunal, Principal Bench, New Delhi.	7-13

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A. L. S.

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	facts to the notice of this Hon'ble Court for deciding the present issue concerned.
	Hence, the present petition.

... 1 ...

320.

IN THE HIGH COURT OF GUJARAT AT AHMEDABAD
[DISTRICT: AHMEDABAD]

CIVIL APPLICATION NO. _____ OF 2021

IN

WRIT PETITION (PIL) NO. 98 OF 2021

ADITYA ROOSINGH CHAUHAN,

Aged; 46 Years (Male),

Occupation; Journalist

Having address at; 5, Umiya Complex,

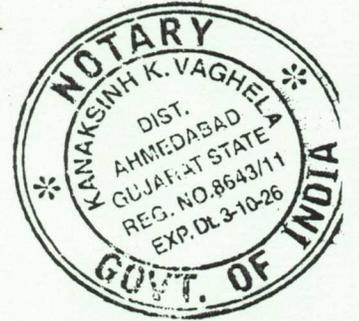
Mangalam Soc. Corner, Nr. Magleshwar Mahadev,

Nr. Jay Ambe Auto Centre, Ghodasar,

Ahmedabad

.... APPLICANT

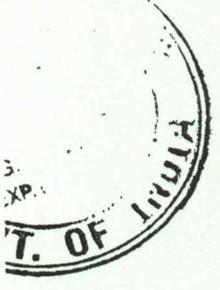
(Proposed Respondent/Intervener)



VERSUS

1. AHMEDABAD MUNICIPAL CORPORATION
Through The Municipal Commissioner
Address at; Mahanagar Seva Sadan,
Sardar Patel Bhavan, Danapith, Ahmedabad
2. DNP INFRASTRUCTURE PVT. LTD.
Address at; E-5, Ojas Apartment, SM Road,
Ambawadi, Nehrunagar Cross Road,
Ahmedabad.
3. GUJARAT POLLUTION CONTROL BOARD
Address at; Paryavaran Bhavan,
Sector-10A, Gandhinagar
4. STATE OF GUJARAT
(Notice to be served through the

Aditya Chauhan



Office of the Principal Secretary)

5. MIROLI PIYAT SAHAKARI MANDALI LTD.
Address at; Village; Miroli,
Taluka; Daskroi, Ahmedabad

6. GUJARAT INDUSTRIAL DEVELOPMENT CORPORATION
Address at; Nr. Bank of Baroda,
2nd Floor, Block No. 4,
Udyog Bhavan, GH Road,
Sector 11, Gandhinagar

.... OPPONENTS
(Original Respondents)

TO

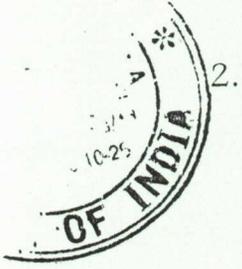
THE HONOURABLE THE CHIEF JUSTICE AND
THE OTHER HONOURABLE JUDGES OF THE
HIGH COURT OF GUJARAT AT AHMEDABAD

THE HUMBLE APPLICATION OF THE
APPLICANT ABOVE NAMED –

MOST RESPECTFULLY SHEWETH THAT:

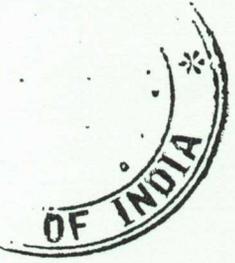
1. By way of the present application the Applicant seeks to be joined as a party respondent to the Captioned suo motu proceedings initiated by this Hon'ble Court with respect to the sewage water not being treated in accordance with the set norms at the sewage treatment plant at Pirana in Ahmedabad City and polluted water being discharged into the Sabarmati river.

Ahmedabad



2. It is submitted that the Applicant herein is a chief editor of a monthly newspaper namely "Paryavaran Today" situated at the address mentioned in the cause title having registration no. GUJGUJ/2019/78954. The Applicant herein is actively involved in various social activities since long and so far as the issue involved in the captioned matter is concerned, the Applicant has made various representations to National Green Tribunal, Delhi since 2019 with respect to CETP, Narol, Ahmedabad discharging untreated effluents into Sabarmati River and adversely affecting the environment and the inhabitants pursuant to which, cognizance was taken by the Ld. National Green Tribunal Principal Bench, New Delhi vide Original Application No. 510 of 2019 wherein, the Ld. Presiding Officers directed recovery of compensation, reduction of pollution load by decreasing capacity of the units contributing to the pollution and to take further remedial steps. Copy of the Certificate of Registration of the Newspaper and the order dated 07.07.2020 passed by the Ld. National Green Tribunal, Principal Bench, New Delhi is annexed hereto and marked as "ANNEXURE A (Colly.)".
3. It is submitted that the Applicant herein prefers the present application for joining party in the captioned matter for the purpose to bringing on record certain important facts

AD. D.



regarding the present issue since, he is actively involved for the said cause since long.

4. The Applicant submits that if any orders are passed in the captioned matter, without considering certain facts which the Applicant wishes to bring before the notice of this Hon'ble Court then, the Applicant herein is likely to be gravely prejudiced to the real cause of saving Sabarmati river and therefore, reiterated that the Applicant is a necessary and proper party in the captioned matter and may be ordered to be joined as such.
5. In view of what is stated hereinabove, the Applicant becomes a necessary and proper party respondent or Applicant may be joined as Intervener in the captioned matter and also be permitted to file detailed reply.
6. The Applicant craves leave of this Honourable Court to add, amend, rescind or delete any of the submissions/grounds in the present application if and when it becomes necessary to do so.
7. The Applicant states that he has no other alternative or equally efficacious remedy at his disposal except to approach this Honourable Court by way of present application to redress his legitimate grievance.

Dr. S. S.



8. The Applicant has not preferred any petition / application in this Hon'ble Court or any Court of India including the Hon'ble Supreme Court of India on this subject matter except what is stated hereinabove.
9. In the premises aforesaid, the Applicant most humbly and respectfully prays that;
- A. To admit and allow this application by joining the Applicant as respondent in Writ Petition (PIL) No. 98 of 2021 by directing the registry to amend the cause title of the petition accordingly and further permit the Applicant to file reply in the matter;
- B. **IN THE ALTERNATIVE** to allow the Applicant to act as intervener in Writ Petition (PIL) No. 98 of 2021 and to have his say in the matter before any order is passed;
- C. To pass such other and further orders as may be deemed fit in the facts and circumstances of the case.

AND FOR THIS ACT OF KINDNESS AND JUSTICE, THE PETITIONER, AS IN DUTY BOUND, SHALL FOR EVER PRAY.

PLACE: AHMEDABAD

DATE: .10.2021

Ahmed

PARTY IN PERSON

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IN THE HIGH COURT OF GUJARAT AT AHMEDABAD
[DISTRICT: AHMEDABAD]

CIVIL APPLICATION NO. _____ OF 2021

IN

WRIT PETITION (PIL) NO. 98 OF 2021

ADITYA ROOPSINGH CHAUHAN APPLICANT

VERSUS

AHMEDABAD MUNICIPAL CORPORATION & ORS. OPPONENTS

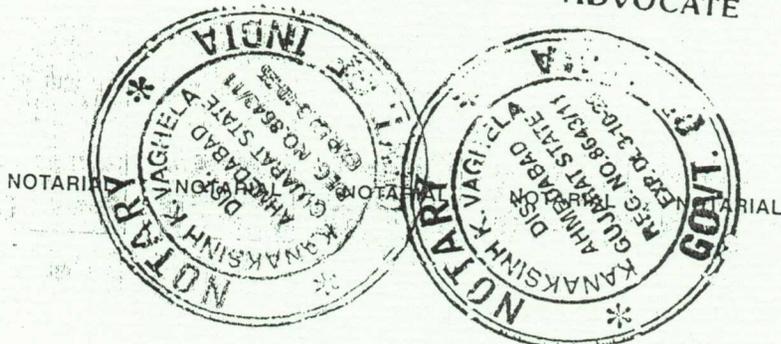
AFFIDAVIT

I, Aditya Chauhan S/o. Roopsingh Chauhan, Hindu, Male, Aged; 46 Years, Occupation; Journalist, Residing at; Address mentioned in the cause title, the Applicant herein, do hereby solemnly affirm and state on oath that what is stated hereinabove in Para Nos. 1 to 8 is true to the best of my knowledge, information and belief and I believe the same to be true. Para 9 is the prayer clause.

SOLEMNLY AFFIRMED on this 13 day of October, 2021 at ^(C)

Ahmedabad

IDENTIFIED BY ME
[Signature]
(SURAS CHAUHAN)
ADVOCATE



[Signature]
DEPONENT
SR. No. 10736 /2021
SOLEMNLY AFFIRMED
BEFORE ME
[Signature]
KANAKSINH K. VAGHELA, NOTARY
DATE : 13/10/2021

भारत सरकार
GOVERNMENT OF INDIA



भारत के समाचारपत्रों के पंजीयक का कार्यालय
OFFICE OF THE REGISTRAR OF NEWSPAPERS FOR INDIA
पंजीयन प्रमाण-पत्र
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3. भाषा/भाषाएं, जिसमें/जिनमें समाचारपत्र प्रकाशित किया जाता है Language/Languages in which it is published	गुजराती GUJARATI
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7. मुद्रक का नाम/Printer's Name राष्ट्रीयता/Nationality पता/Address	ADITYA ROOPSINGH CHAUHAN INDIAN 5, UMIYA COMPLEX, MANGALAM SOCIETY CORNER, NEAR MANGLESHWAR MAHADEV, NEAR JAY AMBE AUTO CENTRE, GHODASAR, AHMEDABAD, GUJARAT-380050
8. सम्पादक का नाम/Editor's Name राष्ट्रीयता/Nationality पता/Address	ADITYA ROOPSINGH CHAUHAN INDIAN 5, UMIYA COMPLEX, MANGALAM SOCIETY CORNER, NEAR MANGLESHWAR MAHADEV, NEAR JAY AMBE AUTO CENTRE, GHODASAR, AHMEDABAD, GUJARAT-380050
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10. प्रकाशन का स्थान Place of publication	5, UMIYA COMPLEX, MANGALAM SOCIETY CORNER, NEAR MANGLESHWAR MAHADEV, NEAR JAY AMBE AUTO CENTRE, GHODASAR, AHMEDABAD, GUJARAT-380050

दिनांक /Date: 12 OCT 2020

(मोनिदीपा मुखर्जी / Monideepa Mukerjee)

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Item No. 07

Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

(By Video Conferencing)

Original Application No. 510/2019

(With report dated 18.06.2020)

Aditya Singh Chauhan

Applicant(s)

Versus

State of Gujarat

Respondent(s)

Date of hearing: 07.07.2020

CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S. P. WANGDI, JUDICIAL MEMBER
HON'BLE DR. SATYAWAN SINGH GARBYAL, EXPERT MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER

ORDER

1. Vide order dated 06.02.2020, a report was sought from the State Pollution Control Board (SPCB) with reference to the allegation that CETP, Narol, Ahmedabad was discharging untreated effluents into Sabarmati River, adversely affecting the environment and the inhabitants. The CETP is operated by M/s Narol Textile Infrastructure and Enviro Management.

2. The matter was last considered on 06.02.2020 in the light of earlier proceedings as follows:

"2. Thereafter, the matter was considered on 15.11.2019 in the light of the report submitted by the GPCB that the CETP was not meeting the parameters, causing pollution of Sabarmati River. In view of the said report, the Tribunal directed recovery of compensation, reduction of pollution load by decreasing capacity of

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Party in Person

the units contributing to the pollution and to take further remedial steps. Observation of this Tribunal are:

2. The report filed by the Gujarat Pollution Control Board (GPCB) acknowledges that the CETP is not meeting the parameters. The units connected to CETP are engaged in processing of cotton and blended fabrics, denims and synthetic textiles which are sending partially treated effluents through underground pipeline. The effluents are discharged into Sabarmati river after treatment by CETP but the 2 outlet norms are not met as the CETP does not have adequate capacity. The SPCB assessed compensation of Rs. 70 lakhs for noncompliance in the form of encashment of bank guarantee which was furnished but the conditions of the guarantee were not fulfilled. CETP has taken certain steps and the direction for achieving the norms have been issued but inspite of such steps, CETP continues to exceed the prescribed norms till date.
3. In view of above, following earlier orders of this Tribunal in O.A. No. 125/2018, Arvind Pundalik Mhatre Vs. Ministry of Environment and Forest & Climate Change & Ors. and O.A. No. 95/2018, Aryavart Foundation Vs. M/s Vapi Green Enviro Ltd. & Ors., we direct that apart from recovering compensation for the damage to the environment so as to recover cost of restoration on 'Polluter Pays' principle, the SPCB must reduce the pollution load by proportionately decreasing the capacity of the units contributing to said pollution. We are informed that there are 120 member industrial units. The SPCB may ensure that the load is reduced in such a way that the CETP outlets achieve the norms. The quantum of compensation should be as per laydown norms and quantum of bank guarantee for future should also be on that basis. The capacity may be restored once remedial steps are taken so as to ensure that outlet of CETP achieve the laid down norms. For the past non-compliance, let the joint Committee of CPCB and GPCB assess the environmental compensation and file a report. The nodal agency will be the GPCB for coordination and compliance.
4. Let a further compliance report be filed by the SPCB by 31.01.2020 by e-mail at judicial-ngt@gov.in."
3. In view of the above, the GPCB has filed its report on 31.01.2020 as follows:
 "The environmental compensation for the past non-compliance as per the formula prepared by CPCB is $EC = PI \times N \times R \times S \times LF$. (Where, EC-Environmental Compensation in Rupees, PI-Pollution Index of the Industrial Sector, N-Number of days the violation has taken place, R-Factor of EC in Rupees, S-Factor for scale of operation of industrial unit, LF-Location Factor).

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The formula is given in the order dated 19.02.2019 of Hon'ble NGT in OA No. 593/2017 (Paryavaran Suraksha Samiti & Anr Vs Union of India).

The calculation of **environment compensation for period of 06.09.2017 up to 22.11.2019**, calculated jointly by CPCB and GPCB using the above-mentioned formula and amount is **Rs. Rs. 3,63,60,000/(Rs. Three Crore Sixty Three Lakh and Sixty Thousand Only)**. The detail report with appendix 1 to 5 is enclosed herewith as per **Annexure A**.

In compliance to the Hon'ble NGT order dated 15.11.2019, GPCB has directed the CETP Narol vide its order dated 13.12.2019, to reduce waste water quantity to 23 MLD against sanction CCA quantity 100 MLD to achieve out let norms. The Copy of the GPCB order dated 13.12.2019 is enclosed herewith as per **Annexure B**.

Subsequently the GPCB has carried out monitoring of CETP on 19.12.2019, 30.12.2019, 13.01.2020 and 25.01.2020. The results of samples collected during these visits are as under:

NTIEM CETP-NAROL										
Norms	BOD		COD		NH3-N		pH		SS	
Date	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet
Limit->	500	30	1200	250	50	50	6.5-8.5	6.5-8.5	300	100
19.12.2019	280	167	847	472	46.48	54.82	7.05	7.48	476	78
30.12.2019	388	72	953	232	55.71	42.06	7.23	8.01	450	84
13.01.2020	209	66	520	204	30.41	27.16	6.98	7.94	218	44
25.01.2020	277	45	1031	158	52.75	31.58	6.83	7.65	500	74

Analysis reports of the last three visits show that the CETP is meeting with pH, COD, Ammonical Nitrogen and Suspended Solid parameters. However, the remaining norm of BOD which is not within the parameters, will most likely be met by March 2020. This is as per the action plan submitted by the CETP to GPCB in furtherance of the GPCB notice dated 13.12.2019. The action plan submitted by the CETP to GPCB is annexed herewith as **Annexure C**.

During above mentioned visits of the CETP by GPCB, it has been found that the waste water received by the CETP has been reduced from 100 MLD to around 60 to 65 MLD. To ensure that the order of this Hon'ble Tribunal is complied with in its letter and spirit, GPCB visited the member industries and found that they were discharging waste water more than the CCA quantity. Therefore, appropriate action has been initiated by GPCB against defaulting industries. Copy of Show cause notices, Notice of Directions and Closure direction are collectively annexed herewith is as per **Annexure D**."

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 Ashwini
 Party in Person

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4. We asked learned Counsel for GPCB why compensation has been assessed only upto 22.11.2019 while the violations are still continuing. We also find why the factor of environmental compensation has been taken to be 250 while the formula applied stipulates the factor to be between Rs. 100-500 depending upon the nature of the industry. In the present case, the majority of industries are in 'red' category and CETP itself is 'red' category and thus, while 250 may be normal factor, present fact situation may require the factor to be higher.

5. In view of the above, it is necessary that a joint Committee of CPCB and GPCB reviews the compensation.

6. Since the units who have discharged load beyond permissible limit may also be liable to pay compensation. Though, action is said to have been taken in the manner mentioned in annexure B to D to the report, compensation has not been recovered from the units found to be violating the norms.

7. In view of above, let further action taken report be furnished jointly by CPCB and GPCB by e-mail at judicial-ngt@gov.in before the next date."

3. Accordingly, further action taken report dated 18.06.2020 has been filed by the CPCB and the GPCB to the effect that the revised compensation has been assessed. Let further action be taken by the GPCB following due process of law.

The application is disposed of.

Adarsh Kumar Goel, CP

S. P. Wangdi, JM

Dr. Satyawan Singh Garbyal, EM

Dr. Nagin Nanda, EM

July 7, 2020
Original Application No. 510/2019

¹Rs is a factor in Rupees, which may be a minimum of 100 and maximum of 500. It is suggested to consider R as 250, as the Environmental Compensation in cases of violation.

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Akhwan
Party in person

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Adityasingh Chauhan
 Umiya Complex, Ghodasar
 Ahmedabad
 Gujarat - 380050
 Date : 03.02.2019

To,
 Shri Adrash Kumar Goel, CP
 National Green Tribunal,
 Faridkot House, Copernicus Marg,
 Near India gate, New Delhi - 110001
 E-mail : rg.ngt@nic.in, rgl.admin@gmail.com

Subject: PLI for excessive Air and Water Pollution by Industries located at CETP, Narol, Ahmedabad

Respected Sir,

Congratulation, for giving a sensational judgment in the Arayavat Foundation v/s Vapi Green Enviro Ltd. Case. It is a great achievement of human being v/s Industrialist who pollute the environment deficiently. All lives of planet will remember you for long time such verdict.

I come to know about your prompt and fruitful actions in several cases, I hope you would take necessary action in this worst condition too.

For my professional work, I have visited Narol area and Sabarmati river frequently. During my visit, I feel bad smell like a some gas in atmosphere. I have asked to local people about that, according to them it becomes a routine for them. They feel different stench regularly from evening to night phase. Ambient Air Quality of surrounding area is very poor just like their financial condition. Due to this air pollution, they suffered from very severe deceases like Lung Cancer, Tuber clauses, Asthma etc. Sometimes, density of Air pollution is so high that they are not able to breathe or open eyes easily.

Some local people are also worked in these industries. They also informed me about water pollution generated by these industries. They informed that they have equipments, instruments and plants to control water pollution according to rule, but operate them only when officers of pollution control board or other regulatory body visited. Otherwise they dispose effluent directly without treatment due to more financial burden. I also attached copy of newspaper "Times of India" in support. They also dispose acid directly in drain, manhole or Pirana Dumping Site through tanker. Due to this acidic disposal, small pond of acidic effluent near Pirana Dumping Site there, which is also published in local news paper "Nav Gujarat Samay", copy is attached herewith.

Narol Textile Infrastructure & Enviro Management (NTIEM) run the Common Effluent Treatment Plant (CETP) in Narol, Ahmedabad since November, 2016. More than 115 industrial units disposed their polluted effluent in this CETP, but they don't follow the norm which is essential according to NOC and consent issued by Gujarat pollution control Board. CETP also

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 Parshya in Person

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not follow any standards for dispose treated effluent in Sabarmati River according to NOC and consent issued by Gujarat pollution control Board..Effluent dispose in Sabarmati River by NTIEM doesn't fulfill the standards fixed by GPCB for a single day. Copy of report by GPCB attached herewith for your reference.

Local people are financial weak, most of are from other states. They come to here in search of job. They are not in such conditions that oppose such industrialist. So they request me to raise their voice. Hence I request you sir, to take necessary obligatory action according rules and regulations to stop the pollution. I have more hope from you to vivid the futures of these poor people.

Encl.: News Paper Cuttings

Adityasingh Chauhan



Ahmedabad
90816 32555

Copy to

1. Shree Dr. Harsh Vardhan Rathore, Ministry of Environment, Forest and Climate Change New Delhi
2. Shree S. P. Singh Parihar Chairman CPCB New Delhi
3. Shree Prashant Gargava M. S. CPCB New Delhi
4. Shree BR Naidu Incharge Zonal office Vadodara
5. Shree KC Mistry MS GPCB Gandhinagar

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Rashid
Party in Person

IN THE HIGH COURT OF GUJARAT AT AHMEDABAD

CIVIL APPLICATION (FOR JOINING PARTY) NO. 1 of 2021
In R/WRIT PETITION (PIL) NO. 98 of 2021

=====

ADITYA ROOSINGH CHAUHAN

Versus

GUJARAT POLLUTION CONTROL BOARD

=====

Appearance:

PARTY IN PERSON for the PETITIONER(s) No.

for the RESPONDENT(s) No.

G H VIRK for the RESPONDENT(s) No.

GOVERNMENT PLEADER for the RESPONDENT(s) No.

MR CHINMAY M GANDHI for the RESPONDENT(s) No.

MR RUTUL P DESAI for the RESPONDENT(s) No.

MS. KRUTI M SHAH for the RESPONDENT(s) No.

=====

CORAM: **HONOURABLE MR. JUSTICE J.B.PARDIWALA**

and

HONOURABLE MS. JUSTICE VAIBHAVI D. NANAVATI

Date : 24/12/2021

IA ORDER

(PER : HONOURABLE MR. JUSTICE J.B.PARDIWALA)

This is an application at the instance of an individual claiming to be an activist seeking to be impleaded in the present public interest litigation.

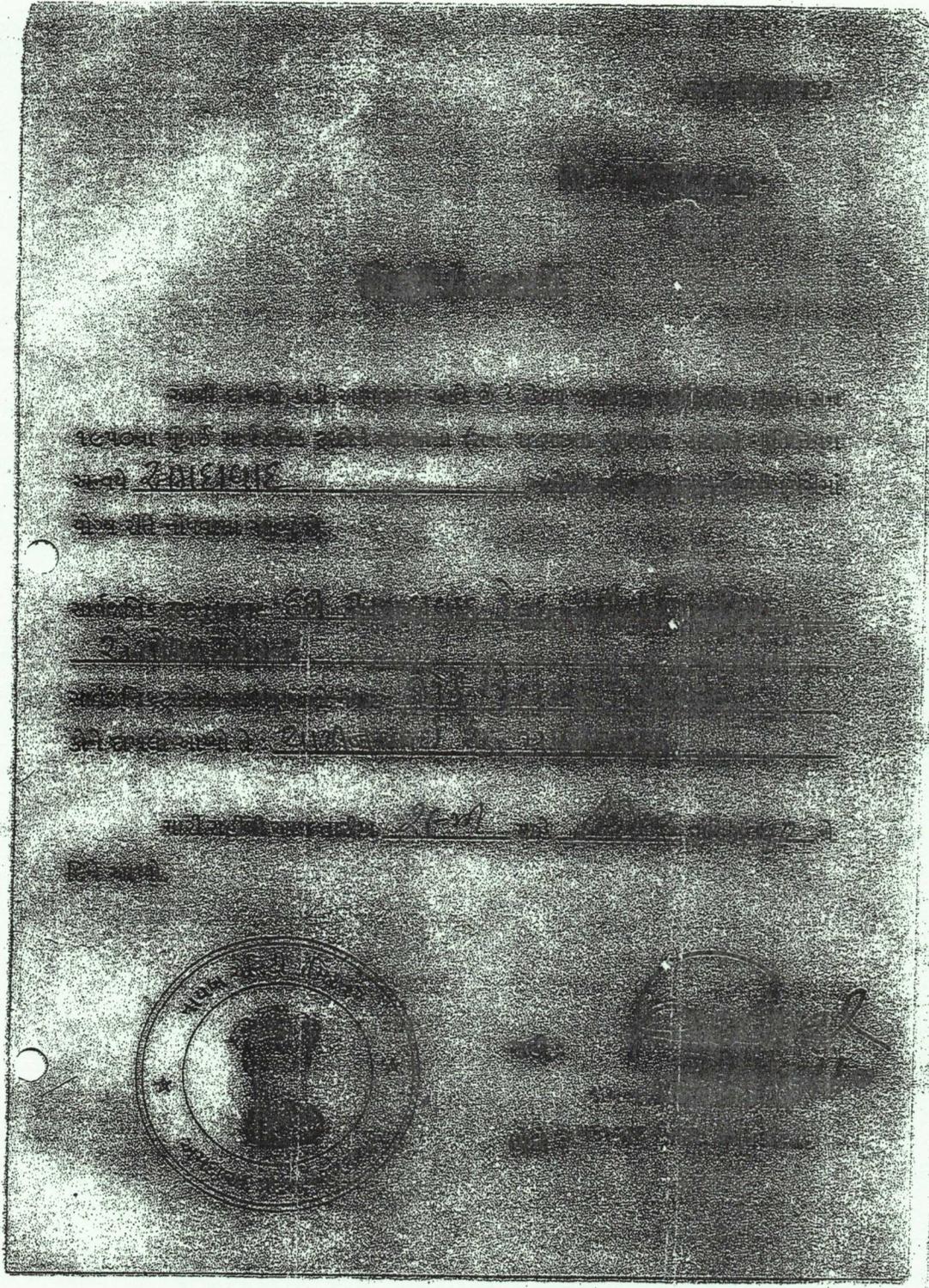
We decline such request. However, if the applicant has any valuable suggestions, he may share those with the learned amicus. The same shall be appreciated by the Court.

(J. B. PARDIWALA, J)

(VAIBHAVI D. NANAVATI, J)

K.K. SAIYED

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True translation

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No. 1840

REGISTRATION CERTIFICATE

Registration of Societies Act 1860

(21st Act of 1860)

Registration No. GUJ/15653/Ahd

This is to certify that The Ahmedabad Hand Screen Printing Association has been today registered properly under the Societies Registration Act (21 of 1860).

Issued under my signature today on 29th
December 2010

Sd/-

Assistant Registrar Societies registration

Ahmedabad Division

345/B

REGISTRATION CERTIFICATE

This is to certify that the below mentioned Public Trust has been properly registered under the Bombay Public Trust Act 1950 (20 Bombay of 1950) with the Office of Public Trust Registration at Ahmedabad.

Name of the Trust The Ahmedabad Hand Screen Printing Association, Registration number of the Public Trust Register F/15483/Ahmedabad

To whom is it issued, Yasinbhai S. Paniwala.

Issued under my signature on this 29th December 2010.

Sd/-

Signature

Deputy Charity Commissioner

Ahmedabad Region Ahmedabad

THE SEAL OF THE DEPUTY CHARITYNCOMMISSIONER,

AHMEDABAD REGION, AHMEDABAD

Ann. R5

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Ahmedabad Municipal Corporation

Mahanagar Seva Sadan, Sardar Pate' Bhavan,
Danapith, Ahmadabad, 380 001

Tel No:- 25391711 To 60, fax No:- 25391746 / 25350926

તા. ૧૩/૧૧/૨૦૧૭

ફોજ પ્રોજેક્ટ
ઇન્ડસ્ટ્રીયલ ડેવલપમેન્ટ ડી.પી.આર.
તા. ૨૩.૧.૧૭.૨૦૧૭

પ્રતિ,
અમદાવાદ હેન્ડ સ્ક્રીન પ્રિન્ટીંગ એસોસિએશન,
સુઅરજ ફાર્મ ચાર રસતા, પીરાણા રોડ,
બહેરામપુરા, અમદાવાદ-૩૮૦૦૨૨.

વિષય :- ધી અમદાવાદ હેન્ડ સ્ક્રીન પ્રિન્ટીંગ એસોસિએશન, દાણીલીમડાના ઔદ્યોગિક એકમોને ઈન્ડસ્ટ્રીયલ એફલ્યુઅન્ટના ડિસ્પોઝલ બાબત.

સંદર્ભ:- એસોસિએશનના ડ્રે. પ્રોજેક્ટ ઈ.નં. ૨૦૧૪ તા. ૨૧.૦૭.૨૦૧૭ ના પત્ર અનુસંધાને

શ્રીમાન,

ઉપરોક્ત વિષય અન્વયે જણાવવાનું કે દાણીલીમડાના ઔદ્યોગિક એકમો દ્વારા ઈન્ડસ્ટ્રીયલ એફલ્યુઅન્ટ અમદાવાદ મ્યુનિસિપલ કોર્પોરેશનની વરસાદી પાણીના નાળામાં છોડવામાં આવતું હતું. જેને કારણે આપની કચેરી દ્વારા સદર યુનીટોના કનેક્શન કાપી યુનીટોને સીલ કરવામાં આવેલ. ઔદ્યોગિક એકમોની રજુઆતને ધ્યાને લઈ ગુજરાત સરકારશ્રી તથા ભારત સરકારશ્રી દ્વારા ઔદ્યોગિક એકમોને અપાતા પ્રોત્સાહન(ગ્રાન્ટ)માંથી ઈન્ફ્રાસ્ટ્રક્ચર ડેવલપમેન્ટ કરવા માટે નક્કી કરવામાં આવેલ. જેની કાર્યવાહીના ભાગરૂપે અ.મ્યુ.કો.ને ફક્ત પ્રોજેક્ટના અમલીકરણ માટે નોડલ એજન્સી તરીકે નિયુક્ત કરવામાં આવેલ છે. આ પ્રોજેક્ટ માટે અ.મ્યુ.કો. રાજ્ય તેમજ કેન્દ્ર સરકારમાં રીવાઇઝ ડી.પી.આર. સબમીટ કરાવેલ છે જે અંતર્ગત સી.ઈ.ટી.પી. બનાવવા માટે જી.પી.સી.બી. ની એન.ઓ.સી. મળેલ છે અને સેન્ટ્રલ પોલ્યુશન કંટ્રોલ બોર્ડની એન્વાયરોમેન્ટલ ક્લીયરન્સ માટે ની મંજૂરી પ્રગતિ માં છે. ઉપરાંત, રાજ્ય સરકાર દ્વારા ૨૩ કરોડ ગ્રાન્ટ ફાળવાયેલ છે, એસોસિએશને પોતાના ફાળાની રકમ પૈકી ૩.૬૫ કરોડ રકમ જમા કરાવેલ છે, જ્યારે કેન્દ્ર સરકારની ગ્રાન્ટ રીલીઝ થવાની બાકી રહે છે તેવા સંજોગોમાં નાનાં ઉદ્યોગોને ક્લોઝર ન મળે તે હતુથી અને રોજગારી ને અસર ન થાય તે હેતુથી, અ.મ્યુ.કો.એ નીચેની શરતોને આધીન આ સાથે સામેલ સ્કેચ મુજબ ની અ.મ્યુ.કો. નાં રસ્તા ઉપર ૩૬ ઈચ થી ૫૪ ઈચ નાં વ્યાસ ની આર.સી.સી. લાઇન એસોસિએશને પોતાના ખર્ચે નાંખેલ અને એસોસિએશન મરામત નિભાવ કરે છે. મ્યુ.કમિશ્નર ઠ.નં. ૪૬૪ તા. ૧૩/૧૧/૨૦૧૭ મુજબ સદરહુ પાઈપલાઇન સી.ઈ.ટી.પી. કાર્યરત થાય ત્યાં સુધી અથવા વધુ માં વધુ પાંચ વર્ષ સુધી ધી અમદાવાદ હેન્ડસ્ક્રીન પ્રિન્ટીંગ એસોસિએશનને ટ્રીટેડ વોટર ડિસ્ચાર્જ કરવા ની નીચે ની શરતો ને આધીન મંજૂરી આપવામાં આવે છે.

- ઈ.ટી.પી. નિયમીત રીતે ચાલે અને ટ્રીટેડ એફલ્યુઅન્ટ જી.પી.સી.બી. ના નોર્મ્સ મુજબ જળવાઈ રહે તે રીતે નદીમાં ડિસ્ચાર્જ થાય તેનું સતત મોનીટરીંગ અગાઉ નક્કી થયા મુજબ જી.પી.સી.બી. દ્વારા કરવાનું રહે છે. જો પાલન ન થાય તો જરૂરી તેઓના ક્લોઝર આપવાની કાર્યવાહી જી.પી.સી.બી. દ્વારા કરવાની રહે છે. જેમાં એસોસિએશન તરફથી પણ સાથ સહકાર આપવાનો રહેશે. અ.મ્યુ.કો. ની કોઈપણ પ્રકારની જવાબદારી રહેશે નહીં.
- દરેક યુનિટો દ્વારા તેઓના પરીસરમાં ઈ.ટી.પી. બનાવેલ હોય તેમ છતાં એસોસિએશને નાંખેલ પાઈપલાઇન વડે નદીમાં ડિસ્ચાર્જ થતા ટ્રીટેડ એફલ્યુઅન્ટ ડિસ્ચાર્જ પાણીના પરિણામ બદલાય અને જી.પી.સી.બી. ના નિયતથયેલ નોર્મ્સની વિરૂદ્ધ હોય તો તાકીદની અસરથી સદર કનેક્શનો અત્રે ની કચેરી ની જાણ હેઠળ એસોસિએશને દુર કરવાના રહેશે. તેમજ જી.પી.સી.બી. એ આનું મોનીટરીંગ હેઠળ જી.પી.સી.બી. નાં ધારા ધોરણ ને અનુસરવા નું રહેશે.
- એસોસિએશને નાંખેલ પાઈપલાઇનની જાળવણી, નિભાવ માટે માળખાકીય ગોઠવણી કરી મશીનરી અને સાધન સામગ્રી લાવી નિયમિત સાફ સફાઈ કરવાની જવાબદારી એસોસિએશન ની રહેશે. તેમજ ભવિષ્યમાં જો કોઈ બ્રેકડાઉન થાય તો તેનો મરામતનો ૧૦૦% ખર્ચ એસોસિએશન ભોગવશે. જો એસોસિએશન મરામત અને જાળવણી તેમજ બ્રેકડાઉન તાકીદે રિપેર કરવામાં નિષ્ફળ નિવડે તો અ.મ્યુ.કો.પો. દ્વારા એસોસિએશન ના ખર્ચે કરાવી, તે ખર્ચ એસોસિએશન પાસેથી વસુલ લેવામાં આવશે.



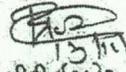
Ahmedabad Municipal Corporation

Mahanagar Seva Sadan, Sardar Patel Bhavan,
Danapith, Ahmadabad, 380 001

Tel No:- 25391711 To 60, fax No:- 25391746 / 25350926

347.

- મેનહોલ તેમજ ડ્રેનેજ લાઈન સાફ સફાઈ માટે કેન્દ્ર , રાજ્ય સરકાર અને નામદાર હાઈકોર્ટ નાં નિયમો નું ચુસ્તપણે પાલન કરવાં નું રહેશે, આમ છતાં કોઈપણ બેદરકારી ને કારણે અકસ્માત થશે તો તેને લગતી આનુસાંગિક સઘળી જવાબદારી એસોસીએશન ની રહેશે.
- એસોસીએશને નાંખેલ પાઈપલાઈનમાં બેકીંગ થાય તો એસોસીએશન દ્વારા ફલો તાકીદે બંધ કરવાના રહેશે. તથા ચોમાસાની ઋતુ માં ચાલુ વરસાદ દરમ્યાન દરેક યુનિટ સદરહુ લાઈન માં પાણી છોડવા નું બંધ રાખવા નું રહેશે.
- તમામ ઈન્ડસ્ટ્રીયલ યુનિટોને અ.મ્યુનિ.કોર્પો. એ અગાઉ આપેલ મંજૂરી રદ ગણવાની રહેશે.
- આ સિવાય અ.મ્યુનિ.કોર્પો. ઈચ્છે તે સમયે આપેલ મંજૂરી રદ કરવાની એકતરફી સત્તા ધરાવે છે. જેમાં એસોસીએશનના સભ્યો પૈકી કોઈનો પણ હસ્તક્ષેપ માન્ય ગણવામાં આવશે નહીં.
- સદર ઉધોગો માં વપરાશ માં લેવામાં આવતા પાણી બાબતે અ.મ્યુ.કોર્પો. ની ડ્રેનેજ લાઈન માંથી નક્કી થયેલ નોર્મ્સ મુજબ લેવા અંગે એસોસીએશને મધ્યસ્થી રહી માળખુ ગોઠવવા નું રહેશે.
- સી.ઈ.ટી.પી. કાર્યરત થાય ત્યારે એસોસીએશને બધાં જ કનેક્શનો સી.ઈ.ટી.પી.ને સંલગ્ન નવા નેટવર્કમાં ડાયવર્ટ કરવા ની રહેશે. હયાત સ્ટોર્મવોટર માં જે કોઈ યુનિટે કનેક્શન ચાલુ રાખ્યાનું માલુમ પડશે તો અ.મ્યુ.કો. કમ્પેક્ટર ની કાર્યવાહી કરી શકશે.
- જી.પી.સી.બી. નાં ધારા ધોરણો મુજબ ચાલતા અને એસોસીએશન નાં સભ્ય ને જોડાણ આપવા નું રહેશે. આ માટે અ.મ્યુ.દ્વારા જી.પી.સી.બી. કલીયરન્સ માટે કોઈપણ પ્રકાર ની બાંહેદારી આપવામાં આવશે નહીં.
- એસોસીએશન દ્વારા ભાડા ની રકમ રૂા.૫.૦૦ લાખ દરેક નાણાકીય વર્ષ ની શરુઆત માં અ.મ્યુ.કોર્પો. માં ભરવાની રહેશે. અન્યથા સદરહુ મંજૂરી રદ ગણવાની રહેશે. તથા પ્રતિ વર્ષ ૧૦% લેખે ભાડા માં વધારો આપવા નો રહેશે.
- ઉપરોક્ત શરતો નું એસોસીએશન અથવા તેમના કોઈપણ સભ્ય અનુસરે નહીં તવા સંજોગો માં મ્યુ.કોર્પોરેશન નાં અધિકારી શિક્ષાત્મક પગલાં ભરી શકાશે.


એ.ડી.સી.ટી. ઈજનેર
(ડ્રેનેજ પ્રોજેક્ટ)

નકલ રવાના : સભ્ય સચિવ શ્રી, ગુજરાત પોલ્યુશન કન્ટ્રોલ બોર્ડ, સેક્ટર-૧૦, ગાંધીનગર, જાણ સાર.

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Ans. "R5" TRANSLATION

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347/A

AHMEDABAD MUNICIPAL CORPORATION

Mahanagar Seva Sadan, Sardar Patel
Bhavan

Danapith, Ahmedabad 380001

Telephone No. 25391711 to 60,

Fax No.:- 25391746 / 25350926

Date: 13/11/2017

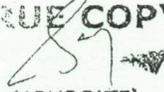
Drainage Project
Inward No.: 3625
Date: 13.11.2017

To
Ahmedabad Hand Screen Printing Association
Suej Farm Cross Roads, Pirana Road,
Baherampura, Ahmedabad-380022.

Subject: Regarding, disposal of industrial
effluents by the industrial units, The
Ahmedabad Hand Screen Printing Association
in Danilimda.

Reference: Letter dated 21.07.2017 written
by the Association with regard to Drainage
Project E. No. 2014.

Sir,

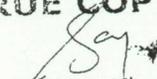
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(ADVOCATE)

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In connection with the subject mentioned above, it is submitted that the industrial units of Danilimda used to dispose of / release the industrial effluents in the rain / storm water pipeline of the Ahmedabad Municipal Corporation. On account of the same, your office has disconnected and sealed those units. Taking into consideration the representations made by the industrial units, Government of Gujarat as well as the Government of India decided to develop infrastructure out of the incentives (grant) given to the industrial units. As a part of the said procedure / process, the Ahmedabad Municipal Corporation has been appointed only as a nodal agency for the purpose of implementation of the said project. For the aforesaid project, A.M.C. has already submitted revised D.P.R. with the State as well as the Central Governments and in that regard G.P.C.B.

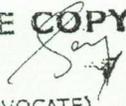
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(ADVOCATE)

347/C

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has granted 'No Objection Certificate' for making E.T.P., whereas, the procedure for getting clearance from the Central Pollution Control Board is going on. Moreover, the State Government has allocated a grant of Rs.23,00,00,000/- (Twenty Three Crore), whereas, the Association has deposited a sum of Rs.3,65,00,000/- (Three Crore Sixty Five Lakh). The grant from the Central Government is to be released by it, yet. Under the circumstances, with a view to see that the small units are not forced to closure and that employment is not affected, subject to the following conditions and the sketches produced herewith, the Association laid RCC pipe lines of 36" inches to 54" inches diameter on the road of the AMC and the same is maintained by the Association, itself. As per the Resolution of the Municipal Commissioner bearing No. 464, Dated: 13.11/2017, the permission is granted to

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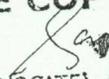
347/D

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the Ahmedabad Hand Screen Printing Association to use the aforesaid pipeline till the C.E.T.P. becomes functional or at the most for the maximum period of five years, on the following conditions;

- As agreed earlier, G.P.C.B. shall constantly monitor that E.T.P. is run regularly and the treated effluent is as per the norms of the G.P.C.B. and that the same is discharged in the river. If, the same is not complied with, then, G.P.C.B. shall follow the procedure for giving closure and in that case, the Association also shall have to cooperate. There shall be no responsibility of the A.M.C..
- Even though all the units have their own E.T.P. within their campus, if, the results of the water in which the Treated Effluent is discharged in the river through the pipeline laid by the Association gets changed and the same

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(ADVOCATE)

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is contrary to the norms prescribed by the G.P.C.B., then, the Association shall remove all such connections immediately with an intimation to this office. Further, G.P.C.B. shall monitor the same as per the rules and regulations of G.P.C.B..

- For the purpose of maintenance of the pipeline laid by the Association, it shall be the responsibility of the Association to make the arrangements for the machinery and other articles for cleaning the same regularly. Further, in case of any breakdown in the future, the Association shall bear 100% expenses towards the same. However, if, the Association fails in maintaining the pipeline and repairing the breakdown immediately, then, the A.M.C. shall do the aforesaid work at the expenses of the Association and shall recover the same from it.

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(ADVOCATE)

367/F

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- For the purpose of cleaning the manhole and drainage line, the rules and regulations of the Central, State as well as the orders of the Hon'ble High Court shall be strictly complied with and despite that, if, on account of any carelessness an accident takes place, then, in that case, the Association shall be held solely responsibility for the same.
- In case of backing in the pipeline laid down by the Association, the Association shall immediately stop the flow and during the monsoon season, all the units shall stop discharging water from the said pipeline.
- The permission / sanction granted by the A.M.C. earlier shall be hereby treated to be cancelled.
- Apart from this, the A.M.C. holds the powers to cancel any permission / sanction granted by it at any time and

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(ADVOCATE)

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178

in that case, no interference on the part of any of the members of the Association shall be entertained.

- For the purpose of taking water from the drainage line of the A.M.C. for using the same in the industries, as per the prescribed norms, the Association shall act as a mediator in establishing a structure.
- After the C.E.T.P. becomes functional, all the connections of the Association shall have to be diverted to the new network related to the C.E.T.P. and if it is found out that any of the units has continued to use the existing storm water pipeline, then, the A.M.C. shall be at liberty to take legal actions against them.
- The connections shall be given to the members of the Association, as per the rules and regulations of the G.P.C.B.

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(ADVOCATE)

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179

and the A.M.C. gives no guarantee of G.P.C.B. clearance.

- The Association shall have to deposit the amount of Rs.5,00,000/- (Five Lakh) towards rent with the A.M.C. or else, this permission shall be treated as cancelled. Further, there shall be rise in such a rent at the rate of 10% per annum.
- In case of non-compliance of any of the above-mentioned conditions by the Association or its members, the Officers of the A.M.C. shall take penal actions.

Sd./- Illegible

(Addl. City Engineer)

(Drainage Project)

C.C. Send to: for intimation to the Member Secretary, Gujarat Pollution Control Board, Sector-10, Gandhinagar.

Gujarat Pollution
Control Board
Received on
14/16 NOV, 2017

TRUE COPY

(ADVOCATE)

ANW RB

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અમદાવાદ મ્યુનિસિપલ કોર્પોરેશન

સરદાર પટેલ ભવન
દાણાપીઠ, અમદાવાદ - ૩૮૦૦૦૧ટેલિફોન નંબર. ૨૫૩૯૧૭૧૧ થી ૬૦
ફેક્સ નં. - ૨૫૩૯૧૭૪૬/૨૫૩૫૦૯૨૬પ્રમુખ,
ધી અમદાવાદ હેન્ડ સ્ક્રીન પ્રિન્ટીંગ એસોસિએશન,
નેશનલ ક્લોથ ની બાજુમાં, સુએઝ ફાર્મ ચાર રસ્તા,
પીરાણા રોડ, બહેરામપુરા, અમદાવાદ-૩૮૦૦૨૨.ફોનો પ્રોજેક્ટ
ઇન્વર્ડ નં. ૩.૬.૧૧.....
તા. ૧૨/૧૨/૨૦૨૧વિષય :- ધી અમદાવાદ હેન્ડ સ્ક્રીન પ્રિન્ટીંગ એસોસિએશન, દાણાપીઠીમડાના ઔદ્યોગિક
એકમોને ઈન્ડસ્ટ્રીઅલ એક્લુઅન્ટના ડિસ્પોઝલ બાબત.

મહાશય,

ધી અમદાવાદ હેન્ડ સ્ક્રીન પ્રિન્ટીંગ એસોસિએશન, બહેરામપુરા - દાણાપીઠીમડા
તથા જી.પી.સી.બી. દ્વારા માન્ય થયેલ યુનિટો માટે સી.ઈ.ટી.પી. બનીને કાર્યરત થાય ત્યાં
સુધી અથવા વધુમાં વધુ પાંચ વર્ષ સુધી પ્રાયમરી ટ્રીટેડ એક્લુઅન્ટ ડિસ્પોઝલ માટેની લાઈન
હયાત તમામ કનેક્શનો સાથે તેઓના ખર્ચે ઓપરેટ અને મેઈન્ટેન કરવા માટે આપવામાં
આવેલ મંજૂરી નામદાર હાઈકોર્ટના સુચનને ધ્યાને લઈ તથા સદર એસોસિએશન દ્વારા
નિયમોનું પાલન ન થતું હોઈ અને સાયન્ટીફિક લેબોરેટરીના આવેલ રીપોર્ટને આધિન રદ
કરવાની અને સદર લાઈન ઉપરના કાયદેસર અને બિન કાયદેસર કનેક્શનો બંધ કરવા માટે
માન. મ્યુનિ. કમિ. સાહેબની મેળવેલ મંજૂરી મુજબ આપને આપવામાં આવેલ મંજૂરી હવેથી
રદ થાય છે અને અત્રેથી સદર લાઈન ઉપરના કાયદેસર અને બિન કાયદેસર કનેક્શનો બંધ
કરવામાં આવશે. જે આપની જાણ સારૂ.એડી.સીટી.ઈજનેર
(ફોનો પ્રોજેક્ટ)નકલ રવાના :- ગુજરાત પોલ્યુશન કંટ્રોલ બોર્ડ — જાણમાં લઈ જરૂરી કાર્યવાહી સારૂ.
સી.ઈ.ટી.ઈજનેર (સી.ઈ.ટી.ઈજનેર) — વાલુ સારૂ.

348/A

Drainage Project

Inward No. 2911

Date 27/12/2021

AHMEDABAD MUNICIPAL CORPORATION

Sardar Patel Bhavan, Danapith, Ahmedabad 380 001

The President

The Ahmedabad Hand Screen

Printing Association

Near National Cloth,

Suez Farm Char Rasta,

Pirana Road,

Baherampura,

Ahmedabad 380 022

**Subject: Regarding disposal of industrial
effluent to the industrial units of The Ahmedabad
Hand Screen Printing Association, Dani Limda**

Sir

For the units recognized by The Ahmedabad
Hand Screen Printing Association and GPCB, till
the time CETP is set up and becomes functional or
maximum for a period of five years, the existing

348/B

line for primary treated effluent disposal along with all the connections for operating and maintaining the same at their own cost for which permission has been granted. The same taking into consideration the direction of the Hon'ble High Court and as the said Association does not comply with the rules and regulations and subject to the report received from Scientific Laboratory for cancelling the for closing on the said line the legal and illegal connection, as per the permission received from the Hon'ble Municipal Commissioner, the permission granted to you is from now onwards is cancelled. The legal and illegal connections on the said line given from this office will be closed, which is for your information.

Sd/-

Add. City Engineer
(Drainage Project)

sd/-

sd/-

348/C

Copy to

Gujarat Pollution Control Board

- Taking the note for taking the necessary
action

City Engineer(xx) for information

Reg. No. SR Act 1860 Guj/15653/Ahmedabad

Reg. No. MPT Act 1950 F/15483/Ahmedabad

" "
 Ann. R₇

369.

Forwarding & Undertaking Letter from Industry

Application for consent for establishing / operation the industrial plant / plants under Section 21 of the Air (prevention & Control of Pollution) Act, 1981

Important This Document or its copy does "NOT" serve as a Supporting Document Proof of Industry's Submission of an Application for a NOC / Consent. This Letter does "NOT" ensure that the Application FEES has been paid.**Application Purpose :** We are herewith applying for CTE-Amendment for Proposed Effluent treatment plant with ZLD system until CETP becomes fully operational and/or in case of failure of CETP for 7 years.

Print Date: 31/05/2022

From : Rupam Textile, Category: RED / SMALL
PLOT NO:60, SEWAGE FARM ROAD,,
sahwadi, ahmedaba, -,
AHMEDABAD - 380022
Contact Person: NANDAN SHAH, Mob:9825070001, Ph:9825070001
DIST: Ahmedabad, TAL: Ahmedabad, SIDC: BehrampuraPCB-ID : 53114
INWARD : 225236
Dt:30/05/2022

Scrutinized By: Ms. Prajapati Niyatiben R(664)

To,
The Member Secretary,
Gujarat Pollution Control Board
Paryavaran Bhavan, Sector-10/A,
Gandhinagar - 382010**I / We here by Submitting application for NOC ,Inward No : 225236 ,Date : 30/05/2022 for CEE(CTE-Amendment).**Applying For : NOC Validity : 7 Years Grant By : MSC
Air Sector : 0 Water Consumption : 0.000 klpd

Haz Sector : 0 No of Plants : 1 Incenerator : 0

<u>Investment</u>	<u>Air</u>	<u>Water</u>	<u>Hazardous</u>
1.00 Crs	0	0	0+0
15000 Rs	0 Years	0 Years	0 Years

Payable Fees : Air : 0, Water : 0, Haz : 0**Paid Amount : 15000, DD No : WHDF1173884757, Dt: 5/27/2022, at HDF , *******Query / Reply:**

	I / We have Uploaded the following PDFs	Date	# Files	Size(kb)	#Page
1	APC - Air Pollution Control Measures-Details	17/05/22	1	425	6
2	000 - Any Specific Information Called for [in SCRUTINY]	17/05/22	1	5642	31
3	ACA - Adequacy Certi from Env. Auditor [ONLY NOC]	17/05/22	1	534	14
4	GWA - Certificate-Central Ground Water Authority	26/04/22	1	720	2
5	PLL - Plan LayOut + Site Plan	26/04/22	1	2088	5
6	SSI - SSI-IEM-C.A Certi / Investment Proofs	02/04/22	1	1284	5
7	MFG - Details of Mfg Processes & Diagrams	02/04/22	1	241	4
8	C&A - Previous Consent-Reject / CCA Order / NOC Order	02/04/22	1	235	8
9	CMP - Compliance of earlier CCAs - (ONLY Renewal cases)	02/04/22	1	231	4
10	DIR - List of Directors / Partners	02/04/22	1	146	2
11	ETP - ETP Details+Diagram	02/04/22	1	244	3
12	MEM - Member of CETP / TSDF ? Certificate	10/03/18	1	1619	4
13	LPD - Land Possession Documents	31/01/17	1	1205	5

I, the applicant declare that I have submitted full and complete documents and information in conformity to the applicable acts / rules. I am aware that, any delay / rejection in the processing of application on account of incorrect / incomplete information shall be mine responsibility.



Company s SEAL

1 (Through XGN)

N I C

539

350,

(NANDAN SHAH)

Note: I am hereby enclosing NOC-Form along with my application.

Please Attach Copy of NEFT/RTGS Challan with this Letter if you are paying through NEFT/RTGS.

Company s SEAL

2 (Through XGN)

N I C

A.W. Rg



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN
Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

BY R.P.A.D.

Consent to Establish
CTE Amendment No. 120426

351

NO: GPCB/ABD/AMC/CCA-1174/ID: 53114/

Date:

To,
M/s. Rupam Textile,
Plot No: 60, Sewage Farm Road,
Sahwadi,
Ahmedabad - 380 022.

Sub: Amendment to CTE under Section 25 of Water Act 1974 and Section 21 of Air Act 1981.

Ref: Your application inward no: 225236 dated 30/05/2022.

Sir,

Without prejudice to the powers of this Board under the Water (Prevention and Control of Pollution) Act-1974, the Air Act-1981 and the Environment (Protection) Act-1986 and without reducing your responsibilities under the said Acts in any way, this is to inform you that this Board Grants to **Consent to Establish** amended for decrease in production & ZLD within premise in existing industrial plant located at Plot No: 60, Sewage Farm Road, Sahwadi, Ahmedabad with following conditions:

Sr. No.	Name of Product	Quantity (meter/month)		
		Existing	Proposed	Total After CTE Amendment
1.	Cloth Processing (Bleaching, Printing & Dyeing)	12,00,000	(-) 10,08,500	1,91,500

- The Validity period of the order will be up to 29/05/2029.

SPECIFIC CONDITIONS:

- Unit shall comply with the order of the Hon'ble High Court in the matter of writ petition no. PIL 98/2021 and PIL 110/2021.
- Industry shall remove/dismantled plant machineries as per your letter submitted on 20/07/2022 in order to change/ reduction in production capacity.
- Industry shall submit "No drainage connection" letter of AMC.
- Industry shall provide standalone ZLD within premises for industrial effluent.
- Industry shall renew CGWA permission for withdrawal of ground water time to time & submit a copy to this office.

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6. Industry shall manage Solid Wastes generated from industrial activities as per Solid Waste Management Rules-2016 (solid waste as defined in Rule-3(46)).
7. As per the provision of Rule 18 of Solid waste Management Rule-2016, you are directed to make arrangement in utility to replace at least five percent (5%) of your solid fuel requirement by 'Refused Derived Fuel' i.e RDF.
8. Industry shall have to comply with coal handling guide of the Board.
9. Industry shall comply with fly ash notification 1999 as amended thereafter & dispose of fly ash only as per provision of notification & M.O.F guidelines.

CONDITIONS UNDER WATER ACT 1974:

1. Source of water: Bore well.
2. The total fresh water consumption shall be reduced from 291 KLD (Fresh: 185 KLD + treated effluent recycled: 106 KLD) to 102.5 KLD (Fresh: 32.3 KLD + RO Permeate & MEE condensate: 70.2 KLD), due to CTE-Amendment.
3. There shall be no change in existing quantity of domestic water consumption. (05 KLD), due to CTE-Amendment.
4. There shall be no change in existing quantity of domestic sewage. (04 KLD), due to CTE-Amendment.
5. Domestic effluent shall be disposed off through septic tank/soak pit system.
6. The total quantity of generation of trade effluent from the manufacturing process & other ancillary operations shall be reduced from 220 KLD to 73 KLD due to CTE-Amendment.
7. Industrial effluent shall be treated into primary, secondary and tertiary (Activated Carbon Filter, Pressure Sand Filter) Effluent treatment plant followed by Ultra Filtration, RO Plant (Two Stage) & SEE + ATFD. RO Permeate (68 KLD) & SEE condensate (2.2 KLD) shall be reused in process and RO reject (05 KLD) shall be subjected in steam based SEE within premises in order to achieve Zero Liquid Discharge. (ZLD)
8. Industry shall provide fixed pipeline with flow meter for reuse/recycling of RO permeate/evaporate condensate and maintain its records at site.



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

9. Unit shall maintain daily log book of ETP operation including quantity of water consumption, waste water generation and quantity of waste water feed to RO plant & to evaporator, steam consumption for evaporator and make available at site for inspection.

CONDITIONS UNDER THE AIR ACT:

10. The following shall be used as fuel Consumption in Steam Boiler & TFH:

Sr. No.	Utility	Fuel	Existing Quantity	Proposed Quantity	Total Quantity After CTE Amendment
1.	Steam Boiler (2.7 TPH)	White Coal/Briquette/ Imported Coal/ Coal/ Agro Waste	600 KG/Hr	(-) 300 KG/Hr	300 KG/Hr
2.	Thermic Fluid Heater (2500 U)	White Coal/Briquette/ Imported Coal/ Coal/ Agro Waste	400 KG/Hr	(-) 250 KG/Hr	150 KG/Hr
3.	--	RDF	5 % of Total Solid Fuel		

11. The flue gas emission through stack attached to steam boiler & TFH shall conform to the following standards:

Sr. No.	Stack attached to	Stack height in Meter	APCM	Parameter	Permissible Limit
1	Steam Boiler (2.7 TPH) (Existing)	30	Multi Cyclone + Bag Filter + Water Scrubber	Particulate matter	150 mg/Nm ³
2	Thermic Fluid Heater (2500 U)		Multi Cyclone + Bag Filter + Water Scrubber (New)		

12. There shall be no process gas emission from the manufacturing process & other ancillary operations, due to CTE amendment.

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354.

13. The concentration of the following parameters in the ambient air within the premises of the industry shall not exceed the limits specified hereunder as per National Ambient Air Quality Standards issued by MoEF & CC dated 18th November-2009. In addition to following parameters Industry shall also carry out AAQ monitoring of all other applicable parameter as per MoEF notification dated 18/11/2009 and submit the report to the Board.

Sr. No.	Pollutant	Time Weighted Average	Concentration in Ambient air
1.	Sulphur Dioxide (SO ₂), $\mu\text{g}/\text{m}^3$	Annual	50
		24 Hours	80
2.	Nitrogen Dioxide (NO ₂), $\mu\text{g}/\text{m}^3$	Annual	40
		24 Hours	80
3.	Particulate Matter (Size less than 10 μm) OR PM ₁₀ $\mu\text{g}/\text{m}^3$	Annual	60
		24 Hours	100
4.	Particulate Matter (Size less than 2.5 μm) OR PM _{2.5} $\mu\text{g}/\text{m}^3$	Annual	40
		24 Hours	60

14. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75dB(A) during day time and 70 dB (A) during night time. Daytime is reckoned in between 6 a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.

CONDITIONS UNDER HAZARDOUS WASTE:

15. Applicant shall have to comply with provisions of Hazardous and other Waste (Management and Trans Boundary Movement) Rules 2016.
16. The applicant shall obtain membership of common TSDF site for disposal of Hazardous waste as categorized in Hazardous and other Waste (Management and Trans Boundary Movement) Rules 2016.
17. The applicant shall obtain membership of common Hazardous Waste incinerator for disposal of incinerable waste.
18. The applicant shall provide temporary storage facilities for each type of Hazardous Waste as per Hazardous and other Waste (Management and Trans Boundary Movement) Rules 2016.
19. The applicant shall obtain registration/authorization for recycling/reprocessing any hazardous waste before procuring material/starting production as per HW Rules 2016.
20. The applicant shall obtain authorization for recovery/reuses of any hazardous waste material as per HW Rules 2016.

12

Outward



GPCB

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

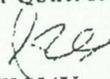
Fax : (079) 23232156

Website : www.gpcb.gov.in

GENERAL CONDITION:

21. Adequate plantation shall be carried out all along the periphery of the industrial premises in such a way that the density of plantation is at least 1000 trees per acre of land and a green belt of adequate meters' width is developed.
22. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gaseous emission or sewage waste from the proposed industrial plant. The applicant is required to make applications to this Board for this purpose in the prescribed forms under the provisions of the Water Act-1974, the Air Act-1981 and the Environment (Protection) Act-1986.
23. Applicant is required to comply with the Environment (Protection) Act-1986.
24. If it is established by any competent authority that the damage is caused due to their industrial activities to any person or his property, in that case they are obliged to pay the compensation as determined by the competent authority.
25. Unit shall have to comply with Hazardous and Other Wastes (Management & T.M.) Rules-2016.

For and on behalf of
Gujarat Pollution Control Board


(Smt. U.K. Upadhyay)

Senior Environment Engineer

Clean Gujarat Green Gujarat

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GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
356. (T) 079-23232152

BY RPAD

CCA-Amendment
(AWH-122873)

No: GPCB/ABD/AMC/CCA-1174/ID:53114/689448

Date: 30/11/2022

To,
M/s. Rupam Textile
Plot No:60, Suez Farm Road,
Sahwadi, Ahmedabad - 380022.

ZLD CCA

SUB: Amendment in the consolidated consent & Authorization of the Board.

REF: 1) CCA issued by this office vide order no: AWH-94308 dated 07/07/2018 valid up to 13/05/2023.

2) CTE amendment issued by this office vide order no: 679544 dated 30/07/2022 valid up to 29/05/2029.

3) Your CCA Amendment Application inward id No. 262633 dated 06/08/2022.

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution)-1981 and Authorization under rule 6(2) of the Hazardous And Other Waste (Management and TranBoundary) Rules, 2016 & framed under the Environment (Protection) Act-1986, The Board has granted CCA vide order No. AWH-94308 issued vide this office order no. GPCB/ABD/AMC/CCA-1174/ID:53114/466274 dated 21/08/2018 valid upto 13/05/2023.

The Board has right to review and amend the conditions of the said CCA and its amendment orders. Now, considering your application for CCA amendment inward ID no: 262633 dated 06/08/2022, the said CCA order is amended as below:

1. The order shall be read as CCA amendment Order No.: AWH- 122873 Date of Issue: 24/11/2022, valid up to 13/05/2023.

2. Condition No.2 of the Said CCA order is amended below:

2. The consents shall be valid up to 13/05/2023 for use of outlet for the discharge of trade effluent and emission due to operation of industrial plant for manufacture of the following items / products is amended as below:

Sr. No.	Name of Product	Quantity (meter/month)		
		Existing	Proposed	Total
1.	Processing of Cloth (Bleaching, Printing & Dyeing)	12,00,000	(-) 10,08,500	1,91,500

[Signature]

Page 1 of 6

Clean Gujarat Green Gujarat

Website : <https://gpcb.gujarat.gov.in>



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,

GANDHINAGAR - 382010,

(T) 079-23232152

357.

5. Condition No.5 Under the Hazardous waste & Other Waste Rules-2016 be amended as below:

5. Authorization under Rules 6(2) of Hazardous and other Wastes [Management & Tran boundary Movement] Rules – 2016. [Form -2]

5.1 Number of authorization: AWH- 122873 Date of Issue: 24/11/2022.

5.2 M/s. Rupam Textile is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, treatment, storage, transport of hazardous waste on the premises situated at Plot No:60, Suez Farm Road, Sahwadi, Ahmedabad – 380022.

Sr. No.	Hazardous Waste	Existing Quantity	Proposed Quantity	Total Quantity	Schedule Category	Method of Disposal
1.	ETP Sludge	80 MT/yr	(-) 45 MT/yr	35 MT/yr	I- 35.3	Collection, Storage, Transportation & Disposal at TSDF.
2.	Used Oil	100 Lit/yr	(-) 80 Lit/yr	20 Lit/yr	I- 5.1	Collection, Storage and reuse for lubricant in the plant
3.	Discarded Container/ Bags/Liners	2.50 MT/yr	(-) 1.80 MT/yr	0.70 MT/yr	I- 33.1	Collection, Storage, Decontamination, Transportation & Disposal by selling to authorized recycle.
4.	Evaporation residue	NIL	46 MT/yr	46 MT/yr	I- 37.3	Collection, Storage, Transportation & Disposal at Authorized TSDF site using GPS enable vehicle & xgn generated manifest.

5.3 The authorization shall be valid upto 13/05/2023.

5.4 The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.

5.5 The authorization is granted to operate a facility for collection, storage within factory premises transportation and ultimate disposal of Hazardous wastes as per condition no.5.2 to the industry having valid CCA of this Board.

5.6 TERMS AND CONDITIONS OF AUTHORISATION

1. The applicant shall comply with the provisions of the Environment (Protection) Act-1986 and the rules made there under.

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GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,

GANDHINAGAR - 382010,

(T) 079-23232152

358.

21. Industry shall have to display the relevant information with regards to hazardous waste as indicated in the Hon. Supreme Court's Order in W.P. No.657 of 1995 dated 14th October, 2003.
22. Industry shall have to display on-line data outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including wastewater and air emissions and solid hazardous wastes generated within the factory premises.

6 SPECIFIC CONDITIONS:-

- 6.1 The authorized actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorization.
- 6.2 Handling over of the hazardous and other wastes to the authorized actual user shall be only after making the entry in the passbook of the actual user.
- 6.3 In case of renewal of authorization, a self-certified compliance report in respect of effluent, emission standards and the conditions specified in the authorization for hazardous and other wastes shall be submitted to SPCB.
- 6.4 The occupier of the facility shall comply Standard operating procedure/guidelines published by MOEF&CC or CPCB or GPCB from time to time.
- 6.5 Unit shall comply provisions of E-Waste Management Rules-2016.
- 6.6 The disposal of Hazardous Waste shall be carried out as per the waste Management hierarchy.
- 6.7 The occupiers of facilities shall not store the hazardous and other wastes for a period not exceeding ninety days. Prior permission of the Board shall be obtained for extension of the storage period.
- 6.8 The occupier shall maintain the records of generation, sale, storage, transport, recycling, co processing and disposal of hazardous waste and make available during the inspection.
- 6.9 The transportation of the hazardous waste shall be carried out in GPS mounted dedicated vehicles.

7 GENERAL CONDITIONS: -

- 7.1 Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to this Board.
- 7.2 Applicant shall also comply with the general conditions given in annexure I.
- 7.3 Whenever due to accident or other unforeseen act or ever, such emissions occur or is apprehended to occur in excess of standards laid down such information shall be forthwith reported to Board, concerned Police Station, Office of Directorate of Health Service, Department of Explosives, Inspectorate of Factories and local body.
- 7.4 In case of failure of pollution control equipments, the production process connected to it shall be stopped. Remedial actions/measures shall be implemented immediately to bring entire situation normal.

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No. 19/1/2014-DBA.I
Government of India
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion

Ans. R₁₀

APPROVAL
1-3

359.

Udyog Bhawan, New Delhi
Date: 1st March, 2016

To
Ahmedabad Municipal Corporation (Drainage Project)
Sardar Patel Bhawan
Fifth Floor, New Building
Danapith, Ahmedabad

Sub: 'In-principle approval' for the project at Effluent Collection and Disposal System for Medium and Small Scale Industries in Danilimbda- Behrampura Area in Ahmedabad, Gujarat proposal under MIUS-reg.

Sir,

I am directed to refer to your proposal submitted along with DFR vide letter No. GID- 102-15-473-G dated 06.11.2015 on the subject mentioned above. As per consideration in the 4th Meeting of the 'Apex Committee' on Modified Industrial Infrastructure Upgradation Scheme (MIUS) on 28th January 2016, 'In-principle' approval to Danilimbda project in Ahmedabad, Gujarat is hereby accorded as per details given below:-

i) Details of the project in broad heads are as under (Figures in Rs. crore):

Components in the project	As per DFR		As per MIUS	
	Cost	Central Grant	Cost	Central Grant
CETP	52.35	15.00	52.35	15.00
Technical Infrastructure	22.83	28.29	22.83	28.29
a) Effluent collection & disposal system in Danilimbda				
b) Pumping machines	33.75		33.75	
3.5 % Contingency	3.82	-	3.813	-
Total	112.75	43.29	112.75	43.29
Admin exp. @ 2% of central Grant	-		-	0.87
Grand Total	112.75	43.29	112.75	44.16

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ii. The shareholding pattern of the project is as under (Figures in Rs. crore):

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Means of Finance	Amount (as per DFR)	Amount (as per MIUS)
Central Grants	43.29	44.16
SIA contribution	58.48	57.61
SPV contribution	10.98	10.98
Total Project Cost	112.75	112.75

2. This 'in-principle' approval is valid for a period of six months from the date of issue of this letter as per para-6.2 of MIUS.

3. The above estimates of project cost and central grant involved is based on your feasibility report and it can change or vary while considering final approval of the project on the basis of actual DPR for execution of the project.

4. You are requested to submit the proposal for final approval of the project in accordance with para-6.3 of MIUS enclosing the following details:-

(i) Physical possession of the land:-

- Land should be procured and registered/ transferred in the name of the SIA; Physical possession of the land required for the project is to be ensured.

(ii) Financial Appraisal / Closure:-

- Allocation for the same should have been made in the SIA's budget

- Details/Commitment/Proof of Contributions from all the stakeholders

(iii) Final Sanction letter should be provided for FI's contribution (if envisaged in the project):-

- Appraisal Note from the Bank for DIPP's consideration, in case of debt financing. In case of self-financing, appraisal note by the state/central financial agency

(iv) Detailed DPR:-

- Detailed specifications of machineries and equipment's with cost estimates

- Technical compliance to scheme guidelines

- Firm implementation schedule

- Copies of all the Clearances required in the project.

Yours faithfully,

(Signature)
(Binod Kumar)

Under Secretary to the Govt. of India
Tel:011-23061526

Copy to:-1. Shri N M Trivedi, Joint Commissioner (Industries), Govt. of Gujarat
Block No ½, Udyog Bhawan, Sector - 11. Gandhinagar.

Adm. R. 10

361.

CONSENT
ESTAB

GPCB

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

BY R.P.A.D.

"Consent to Establish"

CTE- No.85025

No. GPCB/ABD/AMC/CCA-1130/ID: 49342/ 408253

27/03/2017

TO,
 AHMEDABAD HAND SCREEN PRINTING ASSOCIATION, (CETP)
 BLOCK NO. 138/P & 154/P, BEHRAMPURA,
 SEWAGE FARM-PIRANA ROAD,
 AHMEDABAD - 380028.

Sub: Consent to Establish under Section 25 of Water Act 1974 and Section 21 of Air Act 1981

Ref: Your application Inward no-109800 dated 20/06/2016 for the CETP project.

Sir,

Without prejudice to the powers of this Board under the Water (Prevention and Control of Pollution) Act-1974, the Air Act-1981 and the Environment (Protection) Act-1986 and without reducing your responsibilities under the said Acts in any way, this is to inform you that this Board has No objection for the Establishment of **Common Effluent Treatment Plant (CETP) with conveyance Pipeline** at Block no. 138/p & 154/p, Behrampura, sewage farm-Pirana road, Ahmedabad - 380028.

The Validity period of the order will be up to date 19/06/2023 .

Sr. No.	Project	Capacity
1.	Common Effluent Treatment Plant	30 MLD

SPECIFIC CONDITIONS FOR CETP:

- 1 Applicant shall not start any construction and land development activity of CETP without getting prior Environment Clearance Certificate from MoEF&CC, New Delhi under EIA Notification dated 14/09/2006.
- 2 Applicant shall comply with all the conditions stipulated by MoEF&CC in the order of Environment Clearance as and when issued.
- 3 The CETP shall be made functional before 22-02-2020 as per order dated 22-02-2017 of Honorable Supreme Court in matter of Writ Petition No. 375 of 2012.

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- 4 Ahmedabad Hand Screen Printing Association (AHSPA) and Ahmedabad Municipal Corporation (AMC) both are solely responsible for execution of the project within stipulated time limit.
- 5 CETP shall give membership only to Micro & Small Scale industries engaged in Dyeing, Printing and Processing of Textiles out of list of 732 units submitted by the applicant with the application.
- 6 Member Units shall have to adopt cleaner technology and switch over to Natural gas as fuel and a monitoring committee shall be constituted in this regard comprising of Addl IC, Sr Town Planner-AMC, SBE-GPCB & President AHSPA.
- 7 AHSPA & AMC shall ensure that Large units from Danilimda & Behrampura are shifted.
- 8 MoUs with due undertakings shall be done between member units & AHSPA/AMC
- 9 ASPHA shall complete process of land transfer from AMC within stipulated time and till then it will not start any construction or development activity, even if EC is obtained.
- 10 As per the order dated 22-02-2017 of Hon Supreme Court in the matter of WP NO. 375 of 2012, all the member units shall have at least functional primary ETP of required capacity.
- 11 As per the order dated 22-02-2017 of Hon Supreme Court in the matter of WP NO. 375 of 2012, in addition to proposed land, the AHSPA shall acquire additional land required for setting up "Zero Liquid Discharge Plants" for future requirement.
- 12 Member units will have to strictly comply with the Air Action Plan of Ahmedabad City.
- 13 Drainage Connection of Storm water and sewage shall not be allowed with the collection / disposal network of the CETP.
- 14 CETP shall ensure that any unauthorized drainage connection for disposal of industrial effluent or sewage is not connected to the collections, treatment and disposal system of this CETP.
- 15 CETP shall install pipeline network and pumping station with adequate capacity.

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Fax : (079) 23232156
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CONDITIONS UNDER WATER ACT 1974:

16. The CETP shall not receive maximum 30 MLD of pre-treated effluent quantity from the member units meeting with CETP inlet norms as per condition no.17
17. Quantity of domestic effluent (sewage) shall not exceed 6.5 KL/d.
18. The Common effluent treatment plant consisting of the following Primary, Secondary, Tertiary treatment units shall be installed & operated efficiently.
- i Inlet Chamber
 - ii Screen chamber
 - iii Grit Chamber
 - iv Parshall Flume
 - v Collection cum equalization tank
 - vi Chemical dosing tanks
 - vii Primary clariflocculator
 - viii Distribution chamber
 - ix Sequential Bio reactor(SBR)
 - x Filter feed tank /CCT
 - xi Sludge thickener
 - xii Filtrate sump
 - xiii Guard pond
19. CETP shall receive partially treated effluent from their member industries having following inlet norms.

PARAMETERS	GPCB NORMS
pH	6.0 to 8.0
Temperature	40° C
Suspended Solids	400 mg/l
Total dissolved Solids	4000 mg/l
Oil and Grease	30 mg/l
Ammonical Nitrogen	50 mg/l
BOD (3 days at 27° C)	650 mg/l
COD	1500 mg/l
Chlorides	1100 mg/l
Sulphates	350 mg/l

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20. The treated industrial effluents shall conform to the following standards.

PARAMETERS	GPCB NORMS
pH	6 TO 9
Temperature	Shall not exceed more than 5° above ambient water temperature
Colour (pt.co.scale) in units	100 units
BOD (5 days at 20°C)	30 mg/l
COD	250 mg/l
Total dissolved Solids	2100 mg/l
Chlorides	1000 mg/l
Sulphates	1000 mg/l
Suspended Solids	100 mg/l
Oil and Grease	10 mg/l
Phenolic Compounds	1 mg/l
Cyanides	0.2 mg/l
Fluorides	2 mg/l
Sulphides	2 mg/l
Ammonical Nitrogen	50 mg/l
Arsenic	0.2 mg/l
Total Chromium	2 mg/l
Trivalent Chromium	2 mg/l
Hexavalent Chromium	0.1 mg/L
Copper	3 mg/l
Lead	0.1 mg/l
Mercury	0.01 mg/l
Nickel	3 mg/l
Zinc	5 mg/l
Cadmium	0.05 mg/l
Residual chlorine	1 mg/l
Cyanide as CN	0.2 mg/l
Insecticides/Pesticides	Absent
Bio-assay test	90% Survival of fish after 96 hour in 100% effluent.

21. The treated effluent conforming to the above standards shall be discharged in to mixing chamber of final disposal point at pirana STP of Ahmedabad Municipal Corporation through closed pipe line & shall be mixed with treated sewage so that concentration of total dissolved solids remain below 2100 mg/L before disposal into river Sabarmati.

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22. All the effluent treatment units shall be operated and maintained efficiently so that the treated effluent always conforms to the specification referred in condition no. 18 above.
23. Sewage shall be disposed of through septic tank/soak pit system or it shall be treated separately to conform to the following standards and shall be utilized on land for irrigation within the CETP premises.

BOD (5 days at 20 C)	Less than 20 mg/L
Suspended Solids	less than 30 mg/L
Residual chlorine	minimum 0.5 ppm

CONDITIONS UNDER THE AIR ACT:

24. There shall be no use of any fuel.
25. There shall be no flue gas emission.
26. There shall be no process emission.
27. Ambient air quality within and outside the premises of the unit shall conform National Ambient Air Quality standards notified by MOEF vide notification dated 16/11/2009 and mainly to the following standards:-

Sr. No.	Pollutant	Time Weighted Average	Concentration in Ambient air
1.	Sulphur Dioxide (SO ₂), µg/m ³	Annual 24 Hours	50 80
2.	Nitrogen Dioxide (NO ₂), µg/m ³	Annual 24 Hours	40 80
3.	Particulate Matter (Size less than 10 µm) OR PM ₁₀ µg/m ³	Annual 24 Hours	60 100
4.	Particulate Matter (Size less than 2.5 µm) OR PM _{2.5} µg/m ³	Annual 24 Hours	40 60

28. All measures for the control of environmental pollution shall be provided before commencing Project.

GENERAL CONDITIONS FOR CETP:

- 29 The applicant shall submit regular progress report to the Gujarat Pollution Control Board and other concerned authorities regarding the construction, progress, commissioning and operation of the CETP as well as the pipeline.

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- 30 CETP shall accept the effluent only from those Industrial units which are authorized.
- 31 The applicant shall be responsible for collection of treated effluent from the member units & subsequent conveyance of the collected effluent upto the CETP.
- 32 Collection of partially treated effluent conforming to the inlet norms from the textile member units & subsequent conveyance of the collected effluent upto the CETP to be located at, Danilinda and Bherampura area shall be through underground dedicated pipeline.
- 33 The applicant shall have only one outlet for the discharge of its effluent and no effluent shall be discharge without requisite treatment and without meeting with the GPCB norms. Convenient easy approach shall be provided at the outlet for ease of sampling.
- 34 The unit shall not keep any bypass line or system, or loose or flexible pipe for discharging effluent outside or even within the effluent treatment plant.
- 35 Member units will have to strictly comply with the Air Action Plan of Ahmedabad City.
- 36 Drainage Connection of Storm water and sewage shall not be allowed with the collection / disposal network of the CETP.
- 37 CETP shall ensure that any unauthorized drainage connection for disposal of industrial effluent or sewage is not connected to the collections, treatment and disposal system of this CETP.
- 38 Regular maintenance of the underground pipeline shall be carried out to avoid any spillage or leakage during conveyance of the effluent.
- 39 The applicant shall keep accurate records of their member units in respect of quantity of effluent received and discharge in separate logbooks
- 40 Magnetic flow meters shall be installed at the outlet of each of the member unit as well as at various stages of inlet & outlet of CETP to measure the quantity of effluent at each stage of effluent treatment plant.
- 41 The applicant shall instruct & make sure that every member shall make storage facilities to store the effluent for at least 48 hours in an impervious acid/alkali proof brick lining tank /HDPE tank.
- 42 The applicant shall instruct & make sure that every member provides online pH meter with recorder & magnetic flow meters for flow measurement of treated waste water.
- 43 The applicant shall constitute a monitoring committee for monitoring of the effluent discharged by its members in the drainage system.

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GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

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- 44 In case of power failure, stand-by D.G. set having power generation capacity equivalent to the requirement of power to run the CETP shall be installed, so that CETP shall always be operated round the clock even in case of power failure also.
- 45 The Common effluent treatment plant [CETP] shall be provided with on-line monitoring instruments as per the direction of Central Pollution Control Board(CPCB) along with SCADA system & pH actuated valve at the final sump. Furthermore a third party monitoring shall be conducted regularly.
- 46 The Environmental Management Unit / Cell shall be setup to ensure implementation and monitoring of environmental safe guards and other conditions stipulated by statutory authorities. The Environmental Management Unit / Cell shall directly report to the Chief Executive of the organization and shall work as a focal point for internalizing environmental issues. These Cells Units shall also coordinate the exercise of the environmental audit and preparation of the environmental statements.
- 47 The Environmental audit shall be carried out twice in a year and the environmental statements pertaining to the previous year shall be submitted to the GPCB as per the Environmental Audit Scheme .
- 48 The applicant shall intimate the occurrence of any accident, event resulting in discharge of poisonous, noxious or polluting matter or the likely hood of the same into a stream or well, to the Regional Office under the intimation to the Member Secretary in accordance with the Section 31(I) of the Water Act.
- 49 The hazardous wastes shall be handled as per the Hazardous Waste and other waste (Management, Handling, and T.M.) Rules-2016.
- 50 Control rooms equipped with SCADA computers, wireless system, telephone system, emergency vehicle, shall be provided. The control room will be manned from 24 hours round the clock.
- 51 Necessary clearance for the adequacy & safety measures shall be obtained from the concerned authority.
- 52 The applicant shall comply with the provisions of all the laws of land including safety, disaster management.
- 53 CETP shall establish the onsite Laboratory facility.
- 54 CETP shall provide & operate fogger system for abatement of foul odour.

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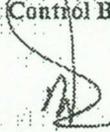
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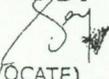
55. Adequate plantation shall be carried out all along the periphery of the CETP premises in such a way that the density of plantation is atleast 1000 trees per acre of land and a green belt of 10 meters width is developed.
56. The concentration of Noise in ambient air within the premises of industrial unit shall not exceed following levels:
Between 6 A.M. and 10 P.M.:75 dB (A)
Between 10 P.M. and 6 A.M.:70 dB (A)
57. CETP shall comply with all the conditions of notifications, memorandums, NGT orders, Honorable court orders and directives issued by Board from time to time.

For and on behalf of
Gujarat Pollution Control Board


(J. D. Kalyani) 23/3/12

Environmental Engineer

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(ADVOCATE)



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN
Sector-10-A, Gandhinagar-382 010
Phone : (079) 23226295
Fax : (079) 23232156
Website : www.gpcb.gov.in

BY R.P.A.D.

CTE Amendment of order No.85025

NO: GPCB/ABD/AMC-CCA-1130/ID-49342/ 414014

02/06/2017

TO,
AHMEDABAD HAND SCREEN PRINTING ASSOCIATION,(CETP)
BLOCK NO.138/P&154/P,BEHRAMPURA,
SEWAGE FARM-PIRANA ROAD,
AHMEDABAD- 380028

Sub: Amendment to CTE under Section 25 of Water Act 1974 and Section 21 of Air Act 1981,
Ref: Your letter no-3587 dated 03/05/2017

Sir,
Without prejudice to the powers of this Board under the Water (Prevention and Control of Pollution) Act-1974, the Air Act-1981 and the Environment (Protection) Act-1986 and without reducing your responsibilities under the said Acts in any way, this is to inform you that this Board has granted Consent to Establish (CTE order No.: 85025 vide letter no - GPCB/AMC/CCA-1130/ID-49342/408253 dated: 27/03/2017) for installation of Common Effluent Treatment Plant at - BLOCK NO.138/P&154/P, BEHRAMPURA, SEWAGE FARM-PIRANA ROAD, AHMEDABAD-380028. The said CTE order no-85025 is being amended hereby as under:

1. The project is valid for :-

Sr No.	Project	Capacity
1.	Common Effluent Treatment Plant	30MLD and Which is expandable for additional 15 MLD, (i.e total Total-45 MLD)

2. Condition no-16 of the CTE order shall be read as under:-
The CETP shall receive at 30 MLD of pretreated effluent from the member units, which is expandable for additional 15 MLD i.e. maximum up to 45 MLD of pretreated effluent from the member units meeting with CETP inlet norms as per condition no-19 of the CTE order.
3. The other all conditions of CTE order No.: 85025 dated: 27/03/2017 shall remain unchanged.

For and on behalf of
Gujarat Pollution Control Board

(J.D.Kalyani) 26/112
Environmental Engineer

Clean Gujarat Green Gujarat

TRUE COPY

(ADVOCATE)

Ans. R₁₂

No. IC/LARGE/CETP/Sanction/2017/13590/3
 Industries Commissionate,
 Block No-1/2, 4th Floor,
 Udyog Bhavan, Gandhinagar. 370
 Date. 27/09/2017.

SANC 1
27-9Sanction Letter

Sub:- Sanction of the project for setting up of Treated Effluent collection, treatment and disposal Facility of 30 MLD (CETP) for Ahmedabad Handscreen Printing Association, Ahmedabad.

- Ref. - (1) Industries and Mines Department GR No: BGT/1008/459(1)-G dated 11/06/2009 and Corrigendum thereof.
 (2) Application dated 01/04/2011 and 07/07/2012 from Ahmedabad Municipal Corporation, Ahmedabad.
 (3) Minutes of the meeting of the Implementation Committee held on 05/08/2014
 (4) This office letter No.IC/INFRA/CETP/SANCTION/1156 dated 08/4/2008
 (5) The letter dated. 06/05/2015 from Ahmedabad Municipal Corporation for Extension Of Time Limit
 (6) Industries and Mines Department GR No: GID-102014-922945-G dated 19/01/2015.
 (7) Minutes of the meeting of the Implementation Committee held on 13/04/2017

Ahmedabad Municipal Corporation has submitted a proposal vide above ref. letter at (2) for assistance under the scheme of Environment Protection Measures and Infrastructure stated in Ref (1) above, for setting up project of Treated Effluent collection, treatment and disposal Facility of 30 MLD (CETP) for Ahmedabad Hand screen Printers Association Ahmedabad. The proposal of Ahmedabad Municipal Corporation was placed before the SEC in its 10th meeting held on dated 05/08/2014.

The Ahmedabad Municipal Corporation has requested for Extension of the time period of two years for setting up of project under Industrial Policy- 2009 vide ref letter (5) above. The State Level committee has decided to Sanction the project under the scheme of Assistance for Common Environment Infrastructure of Industrial Policy-2015 as the project had not been started land which was earlier sanctioned under Industrial Policy-2009.

The State Level Committee decided to provide assistance of Rs. 2818.90 Lacs @25% of the eligible fixed capital investment of the project.

		(Rs. in Lacs)
Sr. No.	Particular	Cost
1	Cost of Collection, Transport system of the effluent (including civil, Electrical, Mechanical and ancillary work)	5659.89
2	Cost of the Common Effluent Treatment Plant Factory Building	5234.39
	Sub Total	10894.28
3	3% contingency	326.83
4	0.5% Administration Charges	54.47
	Total	11275.58

The sanction of subsidy is subject to following conditions.

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1. The Ahmadabad Municipal Corporation (AMC) will implement the project and shall have to comply with the all terms & conditions of above referred Resolution and amendment thereof. Ahmedabad Municipal Corporation is appointed as Nodal Agency for implementing this project.
2. The Ahmadabad Hand screen printing Association shall have to pass the resolutions in the Annual General meeting of the association, clearly mentioning the terms and condition of the project sanctioned by Industries Commissioner and proceeding of AGM shall have to be submitted to the Office of Industries Commissioner.
3. The Ahmadabad Hand screen printing Association has to make agreement with Ahmedabad Municipal Corporation, clearly mentioning the term and condition and decision taken in meeting on dated 30/03/2015.
4. AMC and Association shall have to execute an agreement in prescribed Performa.
5. Units will have to obtain order of consent/authorization and get it renewal from GPCB time to time and strictly follow the rules of consent order, environment clearance and any breach of any one condition of GPCB consent the amount of subsidy will be recovered as arrears of land revenue.
6. The subsidy will be only for the capital cost and no assistance on the recurring cost will be considered.
7. The claim for disbursement shall be submitted along with the following documents.
 - A) Statutory Auditors Certificate and Chartered Engineer Certificate of expenditure incurred and asset created for the Project. Expenditure statement must be certified by Statutory Auditor.
 - B) Other relevant documents as asked by Industries Commissionerate/DIC from time to time.
8. AMC shall have to appoint agency for Third Party Quality Assurance Inspection. The TPQA agency must be selected through transparent system from the approved / suggestive list of Central / State Government department or / Board - Corporation. AMC shall have to submit the TPQA report with each claim of Subsidy.
9. AMC shall follow open tender procedures followed by Government of Gujarat in all the components of the mentioned in the project report.
10. AMC and the Ahmadabad Hand screen Printing Association shall make the necessary financial arrangements for successful implementation of the project & shall assure that the government assistance is utilized in a proper way for the successful implementation of the project.
11. AMC shall provide quarterly progress report on implementation of the project & utilization certificates of the assistance granted by the government from time to time.
12. The expenditure incurred within the operative period of the scheme would be eligible for the assistance.
13. AMC shall have to obtain ISO-14001 for this project within two year after completion of the project, and get it renewed periodically.

14. The subsidy amount will be disbursed up to 95% of its eligibility. On the basis of progress and eligible assets created, disbursement of subsidy would be made in installments after the verification of the expenditures. Remaining amount of 5% subsidy shall be disbursed only after submission of project completion certificate and ISO 14001 certificate.
15. The Ahmedabad Handscreen Printing association shall have to furnish the undertaking regarding no pending govt. dues and pending court cases against Government, Board and Corporations.
16. After completion of project AMC shall hand over all pipeline network, CETP Plant and pumping station infrastructure to The Ahmedabad Handscreen Printing association.
17. The Ahmedabad Handscreen Printing association will be responsible for providing CETP facility to the authorized members of the CETP project.
18. The Ahmedabad Handscreen Printing association has to submit the documents as and when asked by Industries Commissionerate, AMC and GPCB.
19. The Ahmedabad Handscreen Printing association has to ensure and submit the details to Industries Commissionerate about membership for MSMEs in CETP project.
20. The membership fees/ Charges are to be submitted before Industries Commissionerate and any increase or decrease in membership fee is to be approved by IC Office.
21. For the CETP project, action against irregular members and for providing new membership to be carried out as per the norms under Memorandum and Articles of the Ahmedabad Handscreen Printing association.
22. The project monitoring committee shall have to be formed which will also include two nominated officers from Industries Commissionerate.


 (D. K. Parmar)
 Jt. Commissioner of Industries (Large)

To,
 The Commissioner,
 Ahmedabad Municipal Corporation,
 Sardar Patel Bhavan, Danapith
 Ahmedabad-380 001.

Copy f.w.e.s.to:

1. President, Ahmedabad Handscreen Printing Association, Near National Cloth, Sewage farm cross road, Pirana Road, Beherampur, Ahmedabad-380022
2. Member Secretary, Gujarat Pollution Control Board, Paryavaran Bhavan, Sector-10A, Gandhinagar
3. Joint Secretary, Industries & Mines Department, Block No-5, Sachivalaya, Gandhinagar
4. Joint Commissioner of Industry (IM), Block No-1, 3rd Floor, Udhog Bhavan, Gandhinagar
5. General Manager, District Industries Centre, Ahmedabad.
6. Master File

Ans. R₁₃

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F. No. 10-3/2016-IA-III
Government of India
Ministry of Environment, Forest and Climate Change
(IA.III Section)

Indira Paryavaran Bhawan,
Jor Bagh Road, New Delhi - 3

Date: 16th March, 2018

To,
M/s Ahmedabad Hand Screen Printing Association
Behind National Cloth,
Sewage Farm Char Rasta,
Pirana Road, Behrampura,
Ahmedabad - 380022
E-mail: info.ahspa@gmail.com;

Subject: Establishment of Common Effluent Treatment Plant at Block No.138/part & 154/part, Behrampura, Ahmedabad (to be managed by the Ahmedabad Hand Screen Printing Association) by M/s Ahmedabad Hand Screen Printing Association - Environmental Clearance - reg.

Sir,
This has reference to your online proposal No. IA/GJ/MIS/38384/2016 dated 18th May 2016, submitted to this Ministry for grant of Environmental Clearance (EC) in terms of the provisions of the Environment Impact Assessment (EIA) Notification, 2006 under the Environment (Protection) Act, 1986.

2. The proposal for grant of environmental clearance to the project 'Establishment of Common Effluent Treatment Plant (to be managed by the Ahmedabad Hand Screen Printing Association) by M/s Ahmedabad Hand Screen Printing Association' was considered by the Expert Appraisal Committee (Infra-2) in its meetings held on 26-28 December, 2016, 27-29 June, 2017 and 13th October, 2017. The details of the project, as per the documents submitted by the project proponent, and also as informed during the above meeting, are as under:-

- (i). Ahmedabad Hand Screen Printing Association (AHSPA) has proposed to establish a Common Effluent Treatment Plant of 30 mld capacity for treatment and disposal of industrial effluent from the 732 member units. For the execution of entire project, AMC has been appointed as NODAL agency through resolution by the Standing Committee of AMC.
- (ii). CETP with design Capacity of 30 MLD, expandable to 45 MLD considering peak flow of 1.5 times is proposed at Block No.135/Part & 154/Part, Behrampura, Ahmedabad. Project is for establishment of CETP for the effluent from various textile/hand screen printing industries units and small scale dyes & blending manufacturing units located at Danilimda & Behrampura area of Ahmedabad.
- (iii). The treated effluent from the CETP will be pumped to the final disposal point of the treated sewage from Pirana STP. With this upcoming CETP project, a dedicated collection and disposal system along with required strengthening of road infrastructure will be provided by AMC. The treated wastewater will be pumped to final treated sewage disposal sump of Pirana Sewage Treatment

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Plant of AMC. Total plot area is 20087 sqm, out of which CETP will be constructed on land area of 11052.81 sqm and area earmarked for greenbelt is 4989.00 sqm as Green belt/green space. The stage-wise analysis of treatability study are presented in below:

Sr.No.	Parameter	Unit	Untreated Effluent	After Primary Treatment	After Secondary Treatment	After Tertiary Treatment
1	PH	-	9.5	7.6	7.5	7.1
2	Oil & Grease	mg/l	22.5	5.1	BDL	BDL
3	BOD (3 days 20°C)	mg/l	580	370	33	25
4	COD	mg/l	1457	862	187	146
5	TSS	mg/l	312	86	54	BDL
6	TDS	mg/l	3941	4128	4068	4112
7	NH ₃ -N	mg/l	30	BDL	BDL	BDL
8	CL	mg/l	1100	1266	1213	1159
9	SO ₄	mg/l	350	331	305	311

- (iv). SBR based treatment scheme has been selected for proposed 30 MLD CETP. The estimated cost for the project for CETP will be @ Rs. 5234.39 Lakhs, whereas the cost of the conveyance for treated effluent will be @ Rs. 5659.89 Lakhs. D.G. set of 500 KVA (1 No.), for CETP will be installed for emergency purpose. The D.G. Set will have stack height of 9 m. Operation. ETP Sludge will be sent to TSDF. Used oil will be sent to authorized recycler/re-processors.
- (v). Total fresh water requirement for the CETP project will be only for domestic and plantation purpose and it will not exceed beyond about 16 KLD. It will be provided by Ahmedabad Municipal Corporation (AMC).
- (vi). Approx.25% of the land will be developed as green belt.
- (vii). ToR was issued to the project vide letter No. 10-3/2016-IA.III dated 26.03.2016.
- (viii). Public hearing was conducted on 08.11.2016.
- (ix). Investment/Cost of the project is Rs. 112.75 Crores.
- (x). Employment potential is 50 local persons.
- (xi). Benefits of the project: Better compliance from small scale industrial unit.

3. The EAC, in its meeting held on 27-29 June, 2017 and 13th October, 2017, after detailed deliberations on the proposal, has recommended for grant of Environmental Clearance to the project. As per recommendations of the EAC, the Ministry of Environment, Forest and Climate Change hereby accords Environmental Clearance to the project Affordable Housing Project 'Establishment of Common Effluent Treatment Plant of 30 mld capacity (to be managed by the Ahmedabad

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(ADVOCATE)

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Hand Screen Printing Association) by M/s Ahmedabad Hand Screen Printing Association, under the provisions of the EIA Notification, 2006 and amendments/circulars issued thereon, and subject to the specific and general conditions as under:-

PART A – SPECIFIC CONDITIONS:

- (i) No further expansion in the existing industries and no new industries shall be allowed in the Danilmda Behrampur Area within Ahmedabad City.
- (ii) The Ahmedabad Screen Printing Association and the Gujarat Pollution Control Board should ensure that the Member Ship of the CETP is restricted to only those industries which legitimately exist in the area. A list of industries in this regards shall be prepared by the Association which will have the following details:
 - a. Name of Industry
 - b. Office Address
 - c. Location of Industry
 - d. Licensing Authority and Licensed capacity as on October 2017
 - e. Status of Consent under Water Act along with order number
 - f. Status of consent under Air Act along with order number
 - g. Production capacity as per consent orders
 - h. Total industrial Effluent to CETP as per consent order
- (iii) It shall be ensured that the Membership is restricted to only those industries included in and for capacities and discharges, as on 18th November, 2016 as per list of member industries given in the Rapid EIA Report. Any modification will be done only after getting the Environmental Clearance modified
- (iv) There shall be Flow meters at inlet and outlet of CETP to monitor the flow. Suitable meters shall be provided to measure the quantity of effluent received, quantity of effluent recycled/reused and discharged.
- (v) The units and the CETP will maintain daily log book of the quantity and quality of discharge from the units, quantity of inflow into the CETP, details of the treatment at each stage of the CETP including the raw materials used, quantity of the treated water proposed to be recycled, reused within the textile park/units, quantity of the treated effluent discharged. All the above information shall be provided on- line of the web site exclusively prepared for the purpose by the CETP owner. The website shall be accessible by the public. The financial and energy details of the CETP will also be provided along with details of the workers of the CETP.
- (vi) Periodical monitoring shall be carried out for the functioning of CETP and outlet parameters.
- (vii) The unit will strictly comply with the conditions stipulated by the Gujarat State Pollution Control Board through the consent to establish (CTE order No. 85025) issued on 27.03.2017.
- (viii) The Unit shall inform the State Pollution Control Board at least a week prior to undertaking maintenance activities in the recycle system and store/dispose treated effluents under their advise in the matter.
- (ix) The unit shall also immediately inform the Pollution Control Board of any

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- breakdown in the recycling system, store the effluents in the interim period and dispose effluents only as advised by the Pollution Control Board.
- (x) The MoU between CETP and member units shall indicate the maximum quantity of effluent to be sent to the CETP along with the quality.
 - (xi) The unit shall maintain a robust system of conveyance for primary treated effluents from the member units and constantly monitor the influent quality to the CETP. The Management of the CETP and the individual member shall be jointly and severally responsible for conveyance and pre-treatment of effluents. Only those units will be authorized to send their effluents to the CETP which have a valid consent of the Pollution Control Board and which meet the primary treated standards as prescribed. The CETP operator shall with the consent of the State Pollution Control Board retain the powers to delink the defaulter unit from entering the conveyance system.
 - (xii) The CETP operator will maintain an annual register of member units which will contain the details of products with installed capacities and quality and quantity of effluents accepted for discharge. This will form a part of the initial and renewal applications for consent to operate to be made before the State Pollution Control Board.
 - (xiii) Any changes in the manufacturing process, installed capacity or the quality or quantity of effluents as agreed upon in the initial MOU between the operator and the member units, will only be done after an approval of the Gujarat State Pollution Control Board in the matter.
 - (xiv) The treated effluent from CETP shall be blended with treated sewage prior to its discharge in river.
 - (xv) Domestic water requirement is @ 16 KLD, which will be met through AMC water supply, whereas, the balance water requirement for chemical solution preparation shall be met through recycled treated effluent.
 - (xvi) The estimated quantity of hazardous waste i.e. ETP sludge to be generated from CETP facility @ 22.5 MT/day shall be handled and disposed to nearby authorized TSDF site as per HWM Rules, 2016.
 - (xvii) Non Hazardous solid wastes and sludges arising out of the operation of the CETP shall be adequately disposed as per the Consent to be availed from the State Pollution Control Board. Non Hazardous solid wastes and sludges shall not be mixed with Hazardous wastes.
 - (xviii) The effluent from member units shall be transported through pipeline, as committed. In case the effluent is transported thorough road, it shall be transported through CETP tankers only duly maintaining proper manifest system. The vehicles shall be fitted with proper GPS system.
 - (xix) Before accepting any effluent from member units, the same shall be as permitted by the SPCB in the consent order. No effluent from any unit shall be accepted without consent from SPCB under the Water Act, 1974 as amended.
 - (xx) The CETP shall have adequate power back up facility, to meet the energy requirement in case of power failure from the grid.
 - (xxi) All the recommendation of the EMP shall be complied with letter and spirit. All the mitigation measures submitted in the EIA report shall be prepared in

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a matrix format and the compliance for each mitigation plan shall be submitted to RO, MoEF&CC along with half yearly compliance report.

- (xxii) The project proponent shall set up separate environmental management cell for effective implementation of the stipulated environmental safeguards under the supervision of a Senior Executive.
- (xxiii) The funds earmarked for environment management plan shall be included in the budget and this shall not be diverted for any other purposes.
- (xxiv) Project proponent should develop green belt all along the periphery of the site with plant species that are significant and used for the pollution abatement. Area earmarked for greenbelt is 4989.00 sqm.

PART B - GENERAL CONDITIONS

- (i) A copy of the environmental clearance letter shall also be displayed on the website of the concerned State Pollution Control Board. The EC letter shall also be displayed at the Regional Office, District Industries centre and Collector's Office/ Tehsildar's office for 30 days.
- (ii) The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year-wise expenditure shall be reported to this Ministry and its concerned Regional Office.
- (iii) Officials from the Regional Office of MoEF&CC, Bhopal who would be monitoring the implementation of environmental safeguards should be given full cooperation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents submitted to MoEF&CC shall be forwarded to the APCCF, Regional Office of MoEF&CC, Bhopal.
- (iv) In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by this Ministry.
- (v) The Ministry reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provisions of the Environmental (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
- (vi) All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, the Forest Conservation Act, 1980 and the Wildlife (Protection) Act, 1972 etc. shall be obtained, as applicable by project proponents from the respective competent authorities.
- (vii) These stipulations would be enforced among others under the provisions of the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and the EIA Notification, 2006.
- (viii) The project proponent shall advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded Environmental Clearance and copies of clearance letters are available with the State Pollution Control Board and may also be seen on the website of the Ministry of Environment, Forest and Climate Change at <http://www.envfor.nic.in>. The advertisement shall be

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made within Seven days from the date of receipt of the Clearance letter and a copy of the same shall be forwarded to the Regional Office of this Ministry at Bhopal.

- (ix) Any appeal against this clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
 - (x) A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zilla Parishad/Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the company by the proponent.
 - (xi) The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF&CC, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; SPM, RSPM, SO₂, NO_x (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
 - (xii) The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF&CC by e-mail.
4. This issues with the approval of the Competent Authority.


(Kushal Vashist)
Director

Copy to:

- 1) The Secretary to Government (Environment and Ecology), Forest, Forests & Environment Department, Government of Gujarat Block 14, 8th Floor, Sachivalaya, Gandhinagar -382 010, Gujarat.
- 2) Addl. Principal Chief Conservator of Forests (Central) Ministry of Environment, Forest and Climate Change, Regional Office (WZ) E-5, Kendriya Paryavaran Bhawan, E-5 Arera Colony, Link Road-3 Ravishankar Nagar, Bhopal- 462016
- 3) The Chairman, Central Pollution Control Board Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, New Delhi - 110 032.
- 4) The Member Secretary, Gujarat Pollution Control Board, Paryavaran Bhavan, Sector-10A, Gandhinagar-382010, Gujarat- **It is directed that :**
 - (i) **No industries other than those already set up legitimately and with licensed production capacities as of 13th October, 2017, shall be allowed to operate in the area.**

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- (ii) **No Consents to Establish or Consents to Operate under the Water and Air Acts shall be issued for any new Industry or expansion in the Danilmda- Behrampur Area within Ahmedabad City**
- 5) Monitoring Cell, MoEF&CC, Indira Paryavaran Bhavan, New Delhi.
- 6) Guard File/ Record File/ Notice Board.


(Kushal Vashist)
Director

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Website: www.ic.gujarat.gov.in
 Contact No: 079-232-52682/19
 Email id: icim@gujarat.gov.in

No: IC/IM/ASIDE/SLEPC-18/471649
 Industries Commissionerate,
 Block No. 1 & 2, 3rd floor,
 Udhayog Bhavan, Gandhinagar.
 Date: 22/09/2018

380.

To,
 Municipal Commissioner,
 Amdavad Municipal Corporation,
 Sardar Patel Bhavan, Danapith, Ahmedabad-380001.

Sub: Proposal for setting up Treated Effluent collection, treatment and disposal facility of 30 MLD capacities for Ahmedabad Handscreen Printers Association to be implemented by Ahmedabad Municipal Corporation (AMC)

Ref: (1) Your proposal dated 22/04/2013 and 3103/2018
 (2) Minutes of 18th Meeting of SLEPC held on 03/04/2018

SANCTION
STATE

The proposal of to set up Treated Effluent collection, treatment and disposal facility of 30 MLD capacities for Ahmedabad Handscreen Printers Association (AHPA) by Ahmedabad Municipal Corporation was placed before 18th meeting of State Level Export Promotion Committee held on dated 03/04/2018. Looking to the industrial activities of Hand Print Industries as heritage of Ahmedabad, benefiting appx. 732 MSMEs to make them environment friendly industries and to boost exports, the Committee sanctioned the project as under:

Sr. No.	Particulars	(Rs. In lacs) Eligible Project Cost
1.	Treated Effluent Collection Network in Danilimada (Baherampura) Industrial Area	2282.94
2.	Subsidiary Collection Network from Industrial units	685.33
3.	Collection sump with Pumping Machinery, PH Analyser, flow meter and PLC System	800.00
4.	Inlet Chamber, Screen Chamber, Wet well & Ancilliary structures For Pumping Station At Danilimada Industrial Estate	464.89

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5.	Mechanical Work for Pumping Station	339.29
6.	Electrical Work for Pumping Station	141.82
7.	Miscellaneous Work for Pumping Station	38.45
8.	Rising Main from Danilimda pumping station to Inlet Chamber of CETP	907.17
9.	Common Effluent Treatment Plant	5234.39
	Sub-Total	10894.28
10.	Add 3% Contingency Charges	0.00
11.	Add 0.5% Administrative Charges	0.00
	TOTAL	10894.28

SLEPC sanctioned the financial assistance Rs.2941.45 lacs @ 27% of total project cost of Rs.10894.28 lacs.

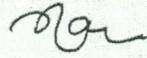
The Sanctioned amount will be utilized for the purpose of the project sanctioned.

The sanctioned under the ASIDE Scheme is subject to conditions prescribed under the scheme with amendments issued from time to time and additional conditions as under:

1. The implementing agency will be Ahmedabad Municipal Corporation
2. AMC/AHPA shall have to follow norms regarding operation and maintenance of the project. In case of breach of agreement, Government shall take appropriate action including recovery of assistance with interest, if required
3. AMC shall have to submit quarterly progress report and details of expenditure of the project to this office
4. Operation & Maintenance cost of the project will be borne by AMC/AHPA
5. The project should complete within two years from the date of sanction
6. The sanction amount will be disbursed on pro-rata basis on expenditure incurred
7. AMC/AHPA shall have to observe GPCB/MoEF norms
8. AHPA shall have to furnish last three year's exports data of member industries certified by competent authority
9. AHPA will appoint two directors as representatives from Ahmedabad Municipal Corporation and one director as representative from Industries Commissionerate as a State nominee director on the board of SPV Company
10. AMC will appoint an agency for TPQA and submit the TPQA report along with

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11. AMC shall have to maintain separate account of the assistance received under ASIDE Scheme for this project
12. The Account of AMC is subject to the audit by the Audit Office
13. AMC will furnish grant utilization certificate to this office as well as forward to Govt. of India, New Delhi.
14. AMC will furnish project completion certificate after completion of the project to this office as well as forward to Govt. of India, New Delhi.



(H. J. Vyas)

Additional Industries Commissioner (S.P)

Cfwc:

1. Addl. Chief Secretary, Industries & Mines Department, Block No.5/3, Sachivalaya, Gandhinagar
2. Additional Secretary, Department of Commerce & Industry (State Cell), Govt. of India, Udyog Bhavan, New Delhi
3. Nodal Agency for ASIDE Scheme: Vice Chairman & Managing Director, Gujarat Industrial Development Corporation, Udyog Bhavan, Gandhinagar
4. Joint Commissioner of Industries, Large Cell, Industries Commissionerate, Udyog Bhavan, Gandhinagar
5. General Manager, District industries Center, Ahmedabad
6. Chief Account officer, Gujarat Industrial Development Corporation, Block No.4, 1st Floor Udyog Bhavan, Gandhinagar
7. President, Ahmedabad Hand Screen Printing Association, Behind National Cloth Sewage Farm, Char Rasta Pirana Road, Behrampur, Ahmedabad-380022
8. Select File
9. Master file

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F. No. 10-3/2016-IA-III
Government of India
Ministry of Environment, Forest and Climate Change
(IA.III Section)

Indira Paryavaran Bhawan,
Jor Bagh Road, New Delhi - 3

Date: 16th November, 2018

To,

M/s Ahmedabad Hand Screen Printing Association
Behind National Cloth, Sewage Farm Char Rasta,
Pirana Road, Behrampura,
Ahmedabad - 380022, Gujarat
E-mail: info.ahspa@gmail.com

Subject: Establishment of Common Effluent Treatment Plant at Block No.138/part & 154/part, Behrampura, Ahmedabad (to be managed by the Ahmedabad Hand Screen Printing Association) by M/s Ahmedabad Hand Screen Printing Association - Amendment in Environmental Clearance - reg.

Sir,

This has reference to your online proposal No. IA/GJ/MIS/38384/2016 dated 20th July, 2018, submitted to this Ministry for grant of Amendment in Environmental Clearance (EC) issued vide letter F.No.10-3/2016-IA.III dated 16th March, 2018, in terms of the provisions of the Environment Impact Assessment (EIA) Notification, 2006 under the Environment (Protection) Act, 1986.

2. The proposal was considered by the Expert Appraisal Committee (Infra-2) in its 34th meeting held on 24-26 September, 2018. The project proponent gave a detailed presentation on the salient features of the project and informed that:

- (i) Ahmedabad Hand Screen Printing Association has been granted Environmental clearance by MoEF&CC vide F.No.10-3/2016-IA.III dated 16th March, 2018 for Establishment for Common Effluent treatment Plant (CETP).
- (ii) The following amendment in the Environmental Clearance has been proposed:

S. No.	Conditions	As per EC granted vide letter dated 16.03.2018	Modification Requested
1.	2(i)	Ahmedabad Hand Screen Printing Association (AHSPA) has proposed to establish a Common Effluent Treatment Plant of 30 MLD capacity for treatment and disposal of industrial effluent from the 732 member units. For the execution of entire project, AMC has been appointed as NODAL agency through resolution by the Standing Committee of AMC.	Ahmedabad Hand Screen Printing Association (AHSPA) has proposed to establish a Common Effluent Treatment Plant of 30 MLD, expandable to 45 MLD capacity for treatment and disposal of industrial effluent from the 732 member units. For the execution of entire project, AMC has been appointed as NODAL agency through resolution by the Standing Committee of AMC.
2.	2(ii)	CETP with design Capacity of 30 MLD, expandable to 45 MLD considering peak flow of 1.5 times is proposed at Block No.135/Part & 154/Part, Behrampura, Ahmedabad.	CETP with design Capacity of 30 MLD, expandable to 45 MLD is proposed at Block No.138/Part & 154/Part, Behrampura, Ahmedabad. Project is for establishment of CETP for the effluent

Proposal No IA/GJ/MIS/38384/2016

Page 1 of 3

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(ADVOCATE)

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S. No.	Conditions	As per EC granted vide letter dated 16.03.2018	Modification Requested
		Project is for establishment of CETP for the effluent from various textile/hand screen printing industries units and small scale dyes & blending manufacturing units located at Danilimda & Behrampura area of Ahmedabad.	from various textile/hand screen printing industries units and small scale dyes & blending manufacturing units located at Danilimda & Behrampura area of Ahmedabad.
3.	Part -A - Specific conditions - (I)	No further expansion in the existing industries and no new industries shall be allowed in the Danilimda Behrampur Area within Ahmedabad City.	Only those industries will be allowed, which have been registered/enrolled and as conveyed by letter from Industries Commissionerate (Government of Gujarat) through letter dated 12.07.2018 irrespective of other registration and these unit not have further expansion.
4.	Part -A - Specific conditions - (III)	It shall be ensured that the Membership is restricted to only those industries included in and for capacities and discharges, as on 18th November, 2016 as per list of member industries given in the Rapid EIA Report. Any modification will be done only after getting the Environmental Clearance modified	The membership to CETP will be restricted to those Units having listed in letter from Industries Commissionerate (Government of Gujarat) through letter dated 12.07.2018 and its for amendment if any, having cumulative capacity not exceeding 45 MLD.

3. During deliberation, the Committee was of the opinion that the instant proposal is for expansion and not amendment or corrigendum in which the capacity of CETP is proposed to increase from 30 MLD to 45 MLD. The Committee advised the project proponent to apply afresh to the appropriate authority based on the current status of 'Identified Critically Polluted Area' under expansion category. However, the Committee recommended the following correction to be made in the environmental clearance issued vide dated 16.03.2018. Based on the recommendation of the EAC, the Ministry hereby accord following amendment in the Environmental Clearance letter F.No.10-3/2016-IA.III dated 16th March, 2018:

S. No.	Project Brief	As per EC granted vide letter dated 16.03.2018	Modification Recommended
2.	2(ii)	CETP with design Capacity of 30 MLD, expandable to 45 MLD considering peak flow of 1.5 times is proposed at Block No.135/Part & 154/Part, Behrampura, Ahmedabad. Project is for establishment of CETP for the effluent from various textile/hand screen printing industries units and small scale dyes & blending manufacturing units located at Danilimda & Behrampura area of Ahmedabad.	CETP with design Capacity of 30 MLD, expandable to 45 MLD considering peak flow of 1.5 times is proposed at Block No.138/Part & 154/Part, Behrampura, Ahmedabad. Project is for establishment of CETP for the effluent from various textile/hand screen printing industries units and small scale dyes & blending manufacturing units located at Danilimda & Behrampura area of Ahmedabad.

4. All the other conditions stipulated in the MOEF&CC letter F.No.10-3/2016-IA.III dated 16th March, 2018, shall remain the same.

(Kushal Vashist)
Director

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Copy to:

- 1) The Secretary to Government (Environment and Ecology), Forest, Forests & Environment Department, Government of Gujarat Block 14, 8th Floor, Sachivalaya, Gandhinagar - 382 010, Gujarat.
- 2) The Addl. Principal Chief Conservator of Forests (Central) Ministry of Environment, Forest and Climate Change, Regional Office (WZ) E-5, Kendriya Paryavaran Bhawan, E-5 Arera Colony, Link Road-3 Ravishankar Nagar, Bhopal - 462016.
- 3) The Chairman, Central Pollution Control Board Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, New Delhi - 110 032.
- 4) The Member Secretary, Gujarat Pollution Control Board, Paryavaran Bhavan, Sector-10A, Gandhinagar-382010, Gujarat.
- 5) Monitoring Cell, MoEF&CC, Indira Paryavaran Bhavan, New Delhi.
- 6) Guard File/ Record File/ Notice Board.
- 7) MoEF&CC website.


(Kushal Vashist)
Director

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(ADVOCATE)

" "
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Ahmedabad Municipal Corporation (AMC)

TENDER NOTICE NO.

/ 2018-19

Tender No.

EPC Tender Documents for

Construction of 30MLD CETP with Pumping Station on Engineering, Procuring, Constructing and commissioning base and 10 years Operation and Maintenance for effluent disposal scheme of small scale industrial units of The Ahmedabad Hand Screen Printing Association of Danilimda-Behrampura Area of AMC
Ahmedabad Municipal Corporation, Ahmedabad

**Volume I :- Invitation for Bids,
Instructions to Bidders
& Conditions of Contract**

(1)	Date of Download	:	From 22-11-2018 on www.nprocure.com
(2)	Date of Pre-bid meeting	:	On 04-12-2018 at 16.00 hours.
(3)	Last date of On-line Tender Submission	:	24-12-2018 Up to 18.00 hours
(4)	Last date of submission of Tender Fees, EMD, Tender & other documents (Hard copy)	:	27-12-2018 up to 18.00 hours
(5)	Date of Tender (Technical Bid) Opening	:	27-12-2018 up to 18.10 hours

Municipal Commissioner
Ahmedabad Municipal Corporation
Sardar Patel Bhavan, Danapith
Ahmedabad - 380 001
Gujarat (INDIA)

NOVEMBER-2018

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EPC BID DOCUMENTS FOR AMC

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SECTION - I (Part-A)

SECTION - I

**INVITATION FOR BIDS
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SECTION – I (Part-A)

INVITATION FOR BIDS

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SECTION-I (PART - A)

I-A : INVITATION FOR EPC BIDS / NOTICE INVITING TENDERS

TENDER NO.

Date: 22-11-2018

The Municipal Commissioner of Ahmedabad Municipal Corporation (AMC) invites online Tender under for:

- (a) Construction of 30MLD CETP with Pumping Station on Engineering, Procuring, Constructing (EPC) and commissioning base and 10 years Operation and Maintenance for effluent disposal scheme of small scale industrial units of The Ahmedabad Hand Screen Printing Association of Danilimda-Behrampura Area of AMC, Ahmedabad, along with all related mechanical & electrical equipment & accessories, instrumentation, including miscellaneous works etc. complete,
- (b) Providing Operation and Maintenance of the entire proposed 30MLD CETP with Pumping Station facilities for Ten (10) years, after commissioning the system and conducting three months successful trial run.

1. The bidding documents include the following volumes, together with any Amendments / Addendum there to.

A : Technical Bid

1. **Volume I** : Invitation for bids, instructions to bidders, Forms of Bid & Qualification Information, conditions of contract and Forms of Securities
2. **Volume II** : General Design Data and Technical specifications, Tender Drawings
3. **Volume III** : Forms of Proposals

B : Financial Bid

4. **Volume IV** : Financial Bid

Along with conditions of contract, the documents will be available from the website www.nprocure.com. The bidders shall have to furnish Tender Fee Rs.18,000/- in the form of Demand Draft from any Nationalized Bank, payable to The Municipal Commissioner, Ahmedabad Municipal Corporation, Ahmedabad along with physical submission of tender, duly filled in. Tenderer will have to obtain digital signature in order to submit the bid for this tender.

2. All bids must be accompanied by EMD of Rs. 1,60,00,000/- (Rs. One Crore Sixty Lacs only) only in the following form:-

- a) Demand draft, payable to the Municipal Commissioner, Ahmedabad Municipal Corporation, Ahmedabad from any nationalized bank.

OR

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- b) An unequivocal and unconditional bank guarantee (earnest money) on required stamp paper from the Bank approved by AMC as per list attached at Annexure-IA, for the above amount and valid up to 30 days from the date of closure of the bid validity.
3. The bid shall be accompanied with the **Income Tax Clearance Certificate**. However, in view of the latest circular of IT Department, contractor can provide photo copy of the PAN card along with acknowledgement copy of last IT return filed by bidder.
4. The pre-bid meeting will be held on 4-12-2018 at 5th Floor, "C" Block, Sardar Patel Bhavan, Danapith, AMC, Ahmedabad at 16.00 hours. The bidders should send the queries addressed to The Addl. City Engineer (NRCP Project) (e-mail id: addcenrcp@ahmedabadcity.gov.in / The Addl. City Engineer (STP) (e-mail id: ddevang@ahmedabadcity.gov.in AMC before at least three days of the pre-bid meeting. The clarification of the queries will be put on Web Site of AMC. The same shall be signed by the contractor and submitted along with the bids in two copies (original & duplicate). This shall be considered as a part of the tender document.
5. Two sets of tender document (Volume I, II, III and unpriced Volume IV) including drawings and documents in hard copy and addendum, if any, duly signed, stamped and completed in all respects shall be submitted as described further, so as to reach before 18.00 hrs. on or before 27-12-2018, at the following address:

**Assistant Manager,
PWA Office, Ahmedabad Municipal Corporation,
Sardar Patel Bhavan, Danapith,
Ahmedabad – 380 001 (Gujarat) – INDIA)**

The bid security (EMD) along with tender fees along with other pre-qualification data requested in hard copy must be included with the Pre-qualification bid. Pre-qualification, technical and financial bid with required data shall be submitted on-line on www.nprocure.com.

6. Pre-qualification document will be opened online and cover containing other requested pre-qualification documents and EMD shall be opened on 27-12-2018 at 18.10 hours in the presence of the bidder's representative who choose to attend.
7. The technical proposal shall be opened online and technical bid cover containing rest requested data, if provided, will be opened in the presence of qualified bidders or their representatives; who choose to attend at the time, date and at the address to be advised by the employer, at a later date. Bidder shall furnish any missing / required details as per NIT observed during technical evaluation within 7 days from the date of intimation by AMC.
8. The financial proposal and supplementary financial proposal, if provided, will be opened online in the presence of only those bidders who are qualified and are found to have submitted substantially responsive technical proposals or their representatives; and who choose to attend at the time, date and at the address to be advised by the employer, at a later date.

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9. Bidders have to submit Technical bid as well as Price bid in Electronic format only on above mentioned website and in hard copy submission of documents as specified in tender till the date & time as specified.

Bidders who wish to participate in online tenders will have to procure / should have legally valid Digital Certificate (Class-III) as per Information Technology Act-2000 using which they can sign their electronic bids. Bidders can procure the same from any of the license certifying Authority of India or can contact (n) code solutions- a division of GNFC Ltd, who are licensed Certifying Authority by Govt. of India.

All bids should be digitally signed, for details regarding digital signature certificate and related training involved the below mentioned address should be contacted:

(n)Code solutions
 A division of GNFC
 301, GNFC Info tower, Bodakdev,
 Ahmedabad- 380 054 (India)
 Tel: +91 268573 16/17/18
 Fax: +91 7926857321
 E-mail: nprocure@gnvfc.net
 Mobile: 9898540855, 9898589652

Signature of Contractor:

Name :
 Company's Seal :
 Date :

Addl. City Engineer (Drainage Project)
 Ahmedabad Municipal Corporation
 Ahmedabad

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30 MLD COMMON EFFLUENT TREATMENT PLANT

30 MLD capacity Common effluent treatment plant will comprise the following process units as listed below,

A. Effluent Pumping Station (EPS)

- Receiving chamber
- Coarse screening
- Raw effluent pumping system

B. Effluent Treatment units

- Inlet chamber
- Fine screening
- Grit Chamber (Detritor)
- Equalization tank
- Distribution chamber & Flash Mixer
- Chemical dosing (Lime, FeSO₄, Poly)
- Clariflocculator
- Chemical dosing (Acid and Urea & DAP provision)
- SBR Basins
- Filtration Units: PSF & ACF
- Disinfection (Chlorination) Units comprising Chlorine Contact Tank (CCT) & Gas chlorination system
- Treated effluent sump
- Treated effluent disposal up to outlet chamber of CCT of existing 180 MLD STP at PIRANA
- Sludge Treatment Units: Sludge Sump, Sludge Thickener, Thickened sludge collection sump, Dewatering polymer dosing system and Decanter Centrifuge.

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Receiving Chamber

One number of receiving chamber of suitable size will receive the raw effluent. The function of the receiving chamber is to reduce the incoming velocity. Receiving chamber will be of adequate size to meet the requirements.

2. Coarse Screen Channels

Coarse bar screens are provided in upstream side of raw effluent sump for the removal of floating and oversized material coming with the effluent. The coarse bar screens will screen out all floating and oversized material more than 20 mm size such as plastic debris, weeds, paper, cloth, rags etc. which could foul the downstream treatment units. Conveyor belt and chute arrangement is provided above the top of the screen channels to take the screenings.

3. Effluent Pumping Station (Wet Well) & Pumps

Submersible pumps have been provided at the bottom of wet well to cater the pumping requirements.

4. Inlet chamber & Fine Screen Channels

Inlet chamber is provided to receive raw effluent from effluent pumping station. Fine screen is provided at the downstream of inlet chamber. The fine screens will screen out most of the floating and oversized material more than 6 mm size such as plastic debris, weeds, paper, cloth, rags etc. which could foul the downstream treatment units. Conveyor Belt and Chute arrangement provided above the top of the screen channels to take the screenings.

5. Grit Chamber.

Effluent from fine screen is allowed to pass through grit chambers for removal of grit or organic matter. Grit chamber is capable of removing grit of particle size of 0.15 mm and specific gravity of 2.65. It will be equipped with heavy duty scrapper mechanism for collecting and scrapping the grit into grit washing channel, classifier with screw conveyor type mechanism, organic return pump, etc.

6. Equalization Tank

The effluent from grit chamber will be then collected into equalization tanks. Here, the collected effluent will be mixed thoroughly by means of floating aerator or mixer to ensure homogeneous characteristics of effluent to the downstream units. There are two no's of equalization tanks. Submersible pumps will be installed at bottom of equalization tank with proper submergence depth with suitable capacity.

7. Distribution Chamber & Flash Mixers

The homogenous effluent from Equalization tanks will be pumped to Distribution chamber & then will flow flash mixers where lime will be added as coagulant. Sufficient detention time is provided in flash mixer for effluent to get completely mixed with lime. Mechanical agitator will be provided in the tank for mixing the lime with effluents.

8. Clariflocculator

2 nos of working clariflocculators are provided at downstream of flash mixers for removal of suspended solids as well as organic loads associated to suspended impurities. Addition of ferrous sulphate & polyelectrolyte is provided at inlet of each clariflocculator. The flocculation zone will mix the effluent (dosed with ferrous sulphate & polyelectrolyte) slowly for sufficient detention time & then flocculated effluent will enter the clarification zone. Clarification zone is meant for settling of suspended impurities / flocs present in effluent. The clarified effluent from clariflocculator will be collected in peripheral launder through peripheral weir with vertically adjustable V notch weir plates for uniform surface withdrawal of clarified effluent. Sludge settles at bottom of clariflocculator will be withdrawn into sludge sump with the help of telescopic valve arrangement provided in sludge line.

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Chemical solutions - ferrous sulphate and poly electrolyte solution will be added with the help of dosing pumps attached to chemical dosing tanks located in chemical house. Then clarified effluent from both the clarifloccolator will be taken to SBR divisional box through common launder for biological treatment.

9. Sequential Batch Reactor (SBR)

After primary treatment, the effluent will be taken into 4 nos of SBR Basins. These 4 SBR Basins will work in sequence and influent flow is controlled using Motorized Sluice gates provided at SBR inlet channel. SBR Basins shall be complete with air blowers, diffusers, grid piping, return activated sludge (RAS) pumps, surplus activated sludge (SAS) pumps, stainless steel decanters, auto valves and PLC etc. All cycles will be automatically controlled using PLC.

SBR is a cyclic activated sludge process. It provides highest treatment efficiency possible in a single - step biological process. The SBR is operated in a batch reactor mode; this eliminates all the inefficiencies of the continuous process. A batch reactor is a perfect reactor, which ensures 100% treatment. Four modules shall be provided to ensure continuous treatment. The complete process takes place in a single reactor, within which all biological treatment steps take place sequentially.

No additional settling unit, secondary clarifier is required. The complete biological treatment is divided into cycles with each cycle is of 2.5 - 4 hrs duration, during which all treatment steps take place. A basic cycle comprises of the following phases which take place independently in sequence to constitute a cycle and then gets repeated:

- Fill / Aeration (F/A)
- Settling (S)
- Decanting (D)

9.6. SBR Air Blowers

Air Blowers will be provided to supply required air as per biological process demand. Air blowers are controlled through PLC

10. Chlorine Contact Tank (CCT)

Biologically treated effluent from Sequential Batch Reactor (SBR) will be collected in a chlorine contact tank (CCT) by channel/pipe where disinfectant (chlorine gas) will be added for disinfection at suitable dosing rate.

11. Chlorine House

The gaseous chlorine solution will be generated using chlorine tonner injected through ejector after mixing with water for prevention/control of algae and bacterial growth in the system.

12. Filtration Units (PSF & ACF)

Biologically treated effluent from SBR will be treated further in tertiary treatment comprising 9 nos Pressure Sand Filters (PSF) and 9 nos Activated Carbon Filters (ACF). PSF are meant for removal of finer suspended impurities while ACF will remove color and traces of organics from treated effluent. PSF will have sand as filtration media while ACF will have activated carbon as filtration media. The part of treated effluent from filtration units will be discharged to outlet of CCT of existing STP PIRANA located around 4 km away from CETP.

13. Treated effluent sump

Part of treated effluent will be collected in treated effluent sump. Filter backwash pumps, service water pumps, chlorine booster pumps & dilution water pumps are located in treated effluent sump to pump treated effluent for chemical dilution & general plant service.

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14. Sludge Treatment**14.1. Sludge Sump & Sludge Transfer Pumps**

Settled sludge from clariflocculator & excess sludge from SBR basins after decanting will be collected in sludge sump. Then sludge will be transferred into sludge thickener through sludge transfer pumps. Sludge sump will be in RCC structure. The pump will be of screw type suitable for handling sludge from SBR tank & clariflocculator. Coarse bubble aeration system is provided in sludge sump to avoid settling of suspended solids at sump bottom.

14.2. Sludge Thickener

Chemical & Biological sludge from sludge sump will be pumped to sludge thickener inlet. Sludge thickener is meant for thickening the sludge up to sludge consistency of 3%. Polyelectrolyte will be dosed at inlet of sludge thickener which helps in sludge thickening process. Then thickened sludge will be settled at bottom of sludge thickener & will be taken to Dewatering unit for further treatment. Supernatant from sludge thickener will be circulated to equalization tank pump suction pit. Dilution water is considered for sludge thickener design as per contract. This dilution water is taken from 3 sources, dirty backwashed water from filters, Cent rate from centrifuge & Part of treated effluent.

14.3. Thickened Sludge Sump & Centrifuge feed Pumps

Settled thickened sludge from thickener will be collected in thickened sludge sump. Then it will be transferred into centrifuge through centrifuge feed pumps. Sump will be RCC structure. Coarse bubble aeration system is provided in sump to avoid settling of solids at sump bottom.

14.4. Sludge Dewatering

Centrifuge shall be provided for further dewatering of thickened sludge from sludge thickener through Centrifuge Feed Pumps. DWPE shall be dosed online prior to Centrifuge which helps in solid liquid separation. Centrate from Centrifuge will be routed to Filtrate sump. The sludge in the form of cake will be collected & disposed as per contract requirements. The dewatered sludge will have a minimum solids concentration of 20%.

15. Chemical Handling System

An integrated and centralized system is envisaged for chemical solutions preparation & storage in Chemical House (two storied building) and dosing at various points. Chemical dosing system will be located on the first floor of the chemical house while provision for dry chemicals storage will be made on the ground floor. All chemical dosing system will include solution preparation/dosing tanks equipped with agitator and metering pump of positive displacement type. A monorail of EOT crane will be provided for facilitating handling of chemicals.

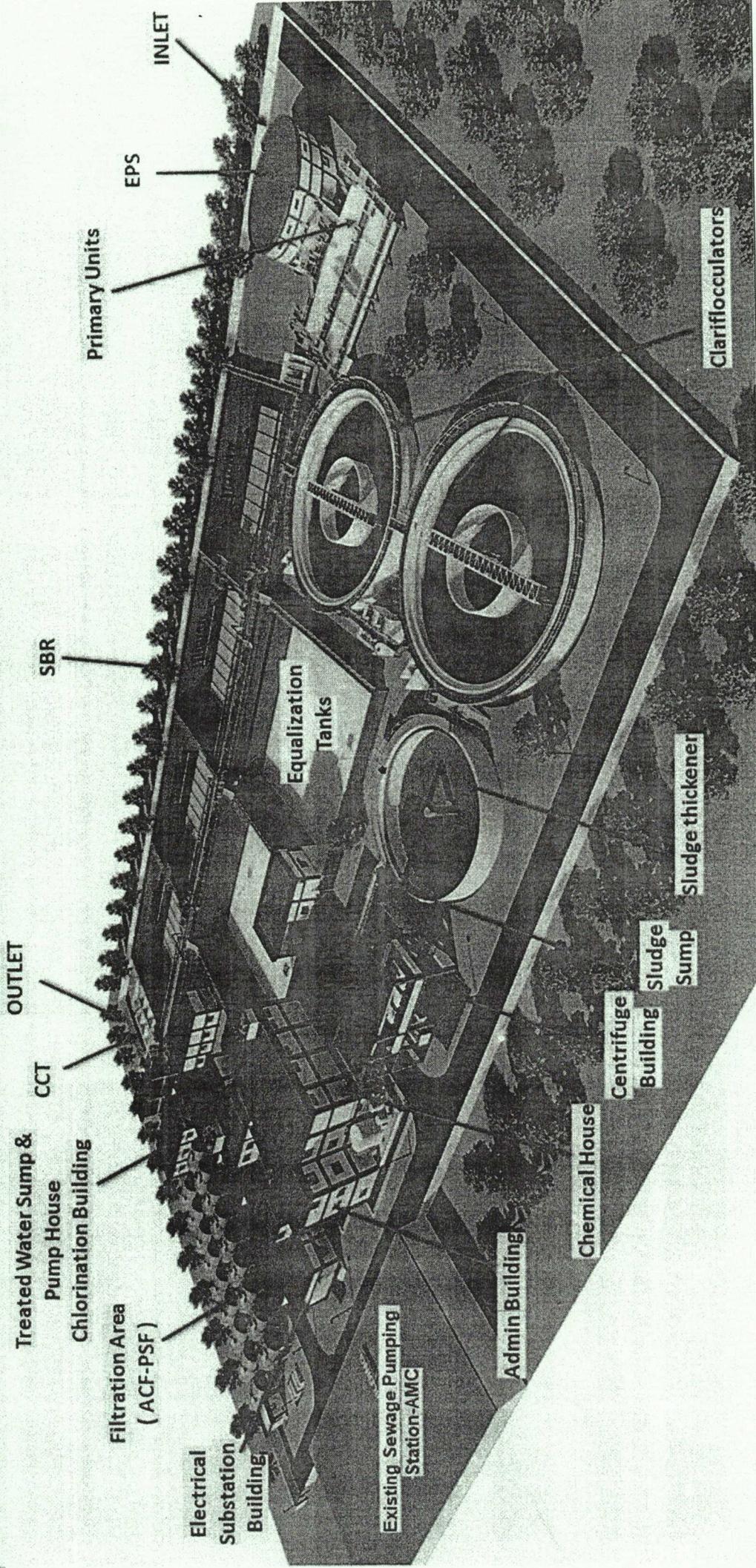
List of chemical dosing system provided at chemical house.

- Ferrous sulphate dosing system
- Lime dosing system
- Polyelectrolyte dosing system for Clariflocculator & Sludge thickener
- DWPE dosing system for centrifuge
- Acid dosing system
- Urea & DAP (Nutrient) dosing system provision is also envisaged.

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GENERAL LAYOUT FOR AMC 30 MLD CETP PROJECT



OUTLET

Treated Water Sump & Pump House

Chlorination Building

Filtration Area (ACF-PSF)

CCT

Electrical Substation Building

Existing Sewage Pumping Station-AMC

Admin Building

Chemical House

Centrifuge Building

Sludge Sump

Sludge thickener

Clariflocculators

Equalization Tanks

SBR

Primary Units

EPS

INLET

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PROJECT OVERVIEW (1/2)

Project Background

This Is The Project For Treatment Of Effluent From Small And Medium, dyeing, Processing, Printing Of Textiles 732 Nos. Of Industries Located At Danilimda. They Process About 10 Million Meters Of Fabric Every Year, Generating Total An Employment Of 1.45 Lakh Persons. Due To Unavailability Of The Dedicated Effluent Line GPCB And AMC Have Directed Industries To Provide Their Dedicated Line Hence It Has Proposed To Set Up CETP Of 30 MLD.

Project Description

Construction of 30MLD CETP with Pumping Station on EPC basis and 10 years O&M

LOI / LOA Date

25-Oct-2019

WO Date

29-Nov-2019

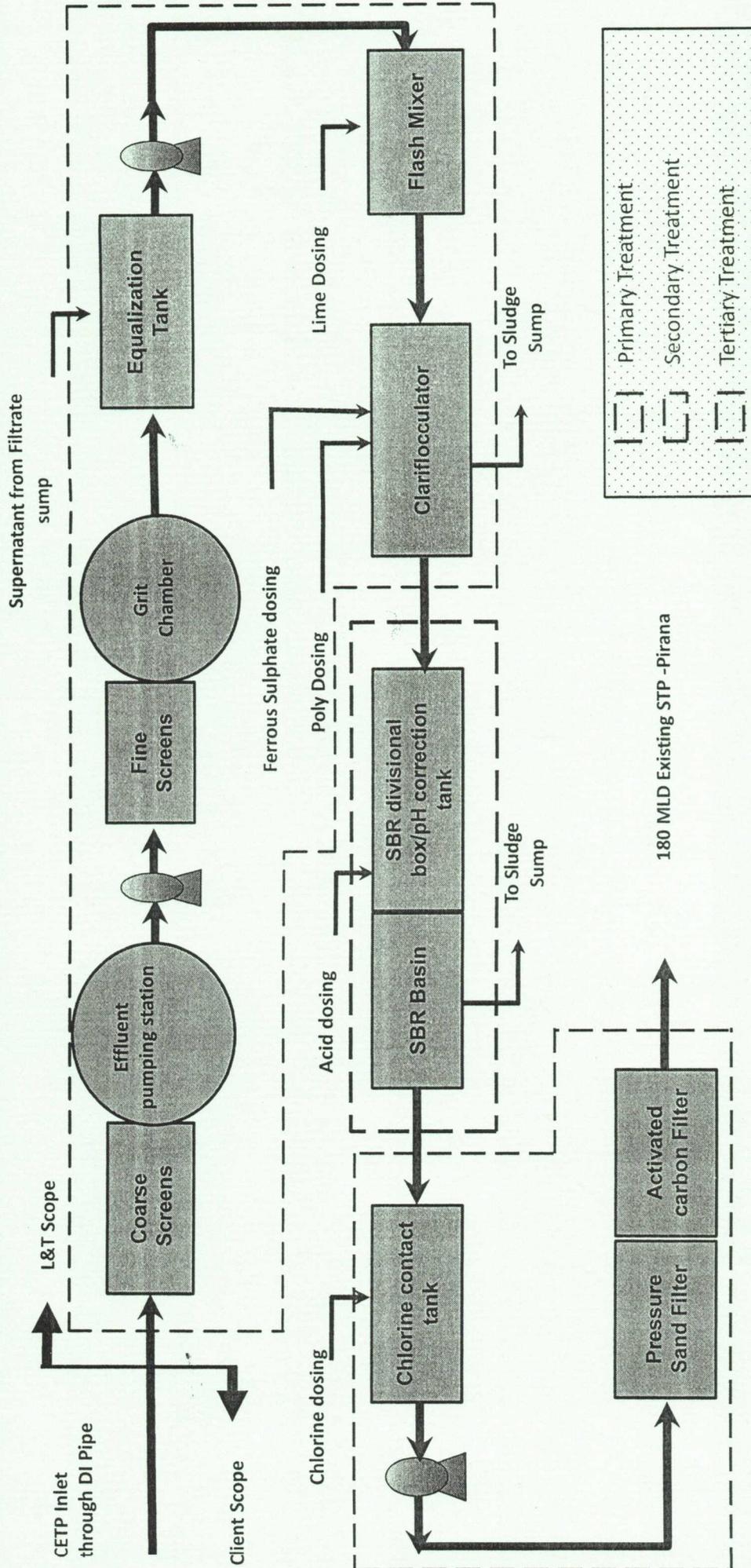
WO Number

Drainage Projects:4382 Dated 29-11-2019



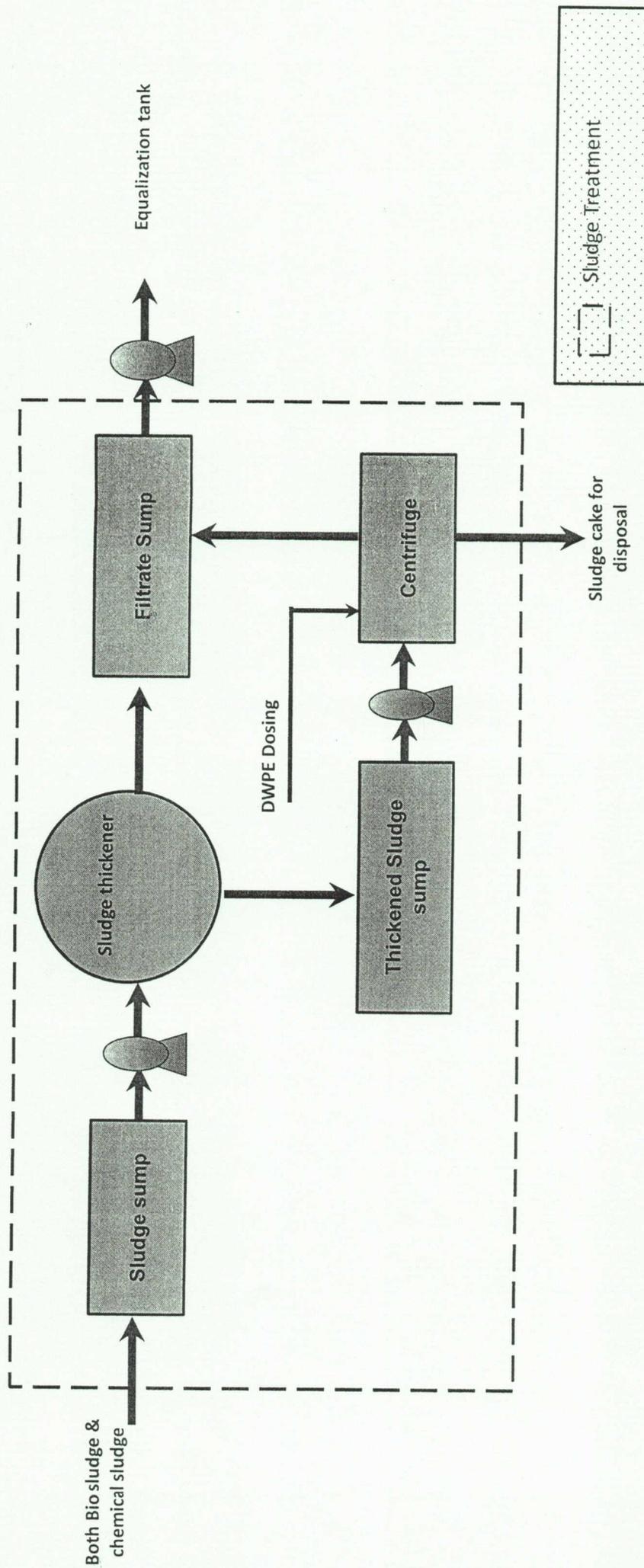
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PFD FOR AMC 30 MLD CETP PROJECT



400.

PFD FOR AMC 30 MLD CETP PROJECT



ફોન (ઓ) ૦૭૯-૨૫૩૨૭૩૯૨

ઓફીસ વોટ્સઅપ નં.: +૯૧-૭૬૦૦૯૮૭૭૮૬

રજી. નં.: એસ.આર.એક્ટ-૧૮૬૦ ગુજ./૧૫૬૫૩/અમદાવાદ
રજી. નં.: એમ.પી.ટી. એક્ટ-૧૯૫૦ એફ/૧૫૪૮૩/અમદાવાદ

ધી અમદાવાદ હેન્ડ સ્ટીન પ્રિન્ટીંગ એસોસિએશન

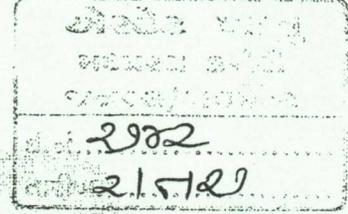
નેશનલ કલોચની બાજુમાં, સુએઝકાર્મ ચાર રસ્તા, પીરાણા રોડ, બહેરામપુરા, અમદાવાદ-૩૮૦૦૨૨ E-mail : info.ahspa@gmail.com

સીરીયલ નં.: 6997

401.

તારીખ : 02/08/2023

ANN- 'R18'



પ્રતિ,

માન. મ્યુનિસીપલ કમિશનરશ્રી,

અમદાવાદ મ્યુનિસીપલ કોર્પોરેશન

દાણાપીઠ, અમદાવાદ.

વિષય : અમારા એસોસિએશન દ્વારા જમીનની અદલા-બદલી અન્વયે જમીન તફાવતના બાકી રહેલ નાણા ભરવા બાબત.

માનનીય સાહેબશ્રી,

ઉપરોક્ત વિષયના અનુસંધાને જણાવવાનું કે અમારા એસોસિએશન દ્વારા સી.ઈ.ટી.પી. પ્રોજેક્ટ અન્વયે જમીનની અદલા-બદલી કરવાની મંજૂરી મળેલ હતી. જે મંજૂરી બાદ આપની કચેરી દ્વારા અમોને અદલા-બદલી જગ્યાની જમીનો તફાવત રૂ. ૨,૧૧,૦૦,૦૦૦ (બે કરોડ અગીયાર લાખ પૂરા) જણાવેલ હતો તે પે ઓર્ડર સાથે બિડેલ છે.

આભાર સહ

આપનો વિશ્વાસુ

ધી અમદાવાદ હેન્ડ સ્ટીન પ્રિન્ટીંગ એસોસિએશન
(સેક્રેટરી)



L02/A

THE AHMEDABAD HAND SCREEN PRINTING ASSOCIATION
NEAR NATIONAL CLOTH, SUEZ FARM CHAR RASTA,
PIRANA ROAD, BAHERAMPURA, AHMEDABAD 380 022

Estate Central Office
General letter/RTI letter

I/N/Ow No. 2742

Date 2/8/23

Serial No. 6997

Date 02/08/2023

R/18

To

The Hon'ble Municipal Corporation

Ahmedabad Municipal Corporation

Danapith, Ahmedabad

Subject:- Regarding payment of remaining due amount towards difference in Jantri rates in respect to the exchange of land by our Association

Respected Sir,

With reference to the above subject it is to be stated that, our Association with respect to the CETP project, has been granted permission for exchange of the land. After receiving the said approval, your office has informed to us



શ્રી અમદાવાદ હેન્ડ સ્ક્રીન પ્રિન્ટીંગ એસોસિએશન

નેશનલ કલોચની બાજુમાં, સુએઝફાર ચાર રસ્તા, પીરાણા રોડ, બહેરામપુરા, અમદાવાદ-૩૮૦૦૨૨ E-mail : info.ahspa@gmail.com

સીરીયલ નં.: 7023

તારીખ : ૦૫/૦૪/૨૩

એસ્ટેટ મધ્યસ્થ કચેરી
જ રાજ પત્ર / સરકારી પત્ર / રાજા પત્ર
ઇ.નં./આ.નં. 333૯
તારીખ: ૫/૪/૨૩

403.

પ્રતિ,
માન. મ્યુનિસિપલ કમિશનરશ્રી,
અમદાવાદ મ્યુનિસિપલ કોર્પોરેશન
દાણાપીઠ, અમદાવાદ.

વિષય : અમારા એસોસિએશન દ્વારા જમીનની અદલા-બદલી અન્વયે જમીન તફાવતના બાકી રહેલ નાણા ભરવા બાબત.

માનનીય સાહેબશ્રી,

ઉપરોક્ત વિષયના અનુસંધાને જણાવવાનું કે અમારા એસોસિએશન દ્વારા સી.ઈ.ટી.પી. પ્રોજેક્ટ અન્વયે જમીનની અદલા-બદલી કરવાની મંજૂરી મળેલ હતી. જે મંજૂરી બાદ આપની કચેરી દ્વારા અમોને અદલા-બદલી જમીનની જમીનો તફાવત રૂ. ૩,૩૦,૦૦,૦૦૦/- (ત્રણ કરોડ ત્રીસ લાખ પૂરા) જણાવેલ હતો તે ડી.ડી. નંબર : ૬૧૧૫૬૯ સાથે બિડેલ છે.

આભાર સહ

આપનો વિશ્વાસુ

શ્રી અમદાવાદ હેન્ડ સ્ક્રીન પ્રિન્ટીંગ એસોસિએશન
(સેક્રેટરી)



LOL/A.

NEAR NATIONAL CLOTH, SUEZ FARM CHAR RASTA,
PIRANA ROAD, BAHERAMPURA, AHMEDABAD 380 022

Estate Central Office

General letter/RTI letter

I/N/Ow No. 3338

Date 5/9/23

Serial No. 7-23

Date 04/08/2023

R/18

To

The Hon'ble Municipal Corporation

Ahmedabad Municipal Corporation

Danapith, Ahmedabad

Subject:- Regarding payment of remaining due amount towards difference in Jantri rates in respect to the exchange of land by our Association

Respected Sir,

With reference to the above subject, it is to be stated that, our Association with respect to the CETP project, has been granted permission for exchange of the land. After receiving the said approval, your office has informed to us that the difference of Jantri

404/B

rates for the said lands exchanged is
Rs.3,30,00,000/- (Rupees Three Crores Thirty
Lacs only. DD No. 611569 is enclosed for the
same.

Thanking you,

Yours faithfully

Sd/-

The Ahmedabad Hand Screen Printing Association

(Secretary)

Reg. No. SR Act 1860 Guj/15653/Ahmedabad

Reg. No. MPT Act 1950 F/15483/Ahmedabad



અમદાવાદ હેન્ડ સ્ક્રીન પ્રિન્ટિંગ એસોસિએશન

વેબસાઇટ કલોથની બાજુમાં, સુએઝફાર્મ ચાર રસ્તા, પીરાણા રોડ, બહેરામપુરા, અમદાવાદ-૩૮૦૦૨૨ E-mail : info.ahspa@gmail.com

ફોન નં.: 7142

તારીખ : - 5 SEP 2023

L05. ANN:- "R19"

પ્રતિ,
માન. મ્યુનિસીપલ કમિશનરશ્રી,
અમદાવાદ મ્યુનિસીપલ કોર્પોરેશન
દાણાપીઠ, અમદાવાદ.

સુએઝ ફોટમેન્ટ પ્લાન્ટ
વર્ક નં. 3336
અરજી નં. 519123
તારીખ 5/9/23
અમદાવાદ મ્યુનિ. કોર્પોરેશન

વિષય : અમારા એસોસિએશન દ્વારા સી.ઈ.ટી.પી ના વાર્ષિક મેઈન્ટેનન્સ ભરવા બાબત.

માનનીય સાહેબશ્રી,

ઉપરોક્ત વિષયના અનુસંધાને જણાવવાનું કે અમારા એસોસિએશન દ્વારા સી.ઈ.ટી.પી. પ્રોજેક્ટ અન્વયે અમો એક વર્ષના મેઈન્ટેનન્સ પેટે રૂ. ૭,૯૬,૯૦,૦૦૦/- (સાત કરોડ છત્રી લાખ નેવું હજાર પૂરા) અ.મ્યુ.કોર્પોરેશનમા જમા કરાવીએ છીએ તે તે ડી.ડી. નંબર : ૬૧૧૫૬૫ સાથે બિડેલ છે, આ મેઈન્ટેનન્સ પ્લાન્ટ ચાલુ થયેથી ગણવા વિનંતી.

આભાર સહ



આપનો વિશ્વાસુ

(Handwritten signature)

ધી અમદાવાદ હેન્ડ સ્ક્રીન પ્રિન્ટિંગ એસોસિએશન

(પ્રમુખ)

C. E. TO: 1) The ADD Chief Eng (STP Dept)



406.

Bank of Baroda
 १००% भारतीय मूलक
 100% Indian Owned

पु.पु. रोड, अहमदाबाद - ३८० ०१५
 S.M. ROAD, AHMEDABAD - 380 015
 RTGS/NET IFSC CODE BARB0SURAHM

Page 1 of 1
 जारी दिनांक से प्रारंभ होने वाले सभी चेक का वैधता अवधि 180 दिनों के लिए है।
 Validity of all cheques issued from the date of issue is 180 days.

बैंकर्स चेक
 BANKERS' CHEQUE

६ १ ६ २ ० २ ३
 D D M M Y Y Y Y

या उनके आदेश पर
 Or Order

₹ 7,96,90,000.00
 * 7,96,90,000.00

अदा करने
 अहमदाबाद
 अहमदाबाद

₹ 7,96,90,000.00
 * 7,96,90,000.00

प्राप्तकर्ता
 THE AHMEDABAD HAND SCREEN PRINTING CORPORATION Bank of Baroda

611565

ALPHA CODE
S U R A H M
 BC/2016/XM
 (BC Alpha Prefix)

ह.स.नं./S.S. NO. () ह.स.नं./S.S. NO. ()

***** Not Over INR. 7,96,90,000.00 *****
 Purchaser Name: THE AHMEDABAD HAND SCREEN PRINTING CORPORATION Bank of Baroda
 611565

 Pay MUNICIPAL CORPORATION AHMEDABAD
 07340016106004

Rupees Seven Crore Ninety Six Lakh Ninety Thousand only

07-2016

MANIPAL TECHNOLOGIES LIMITED, KARNATAKA / CTS-2910

611565 380012034

12

406/A

THE AHMEDABAD HAND SCREEN PRINTING ASSOCIATION
NEAR NATIONAL CLOTH, SUEZ FARM CHAR RASTA,
PIRANA ROAD, BAHERAMPURA, AHMEDABAD 380 022

Suez Treatment Plant

Inward No. 3336

Date 5/9/23

Ahmedabad Municipal Corporation

Date 5 SEP 2023

Serial No. 6997

R/19

To

The Hon'ble Municipal Corporation
Ahmedabad Municipal Corporation
Danapith, Ahmedabad

**Subject: - Regarding payment of annual
maintenance charges for CETP by our Association**

Respected Sir,

With reference to the above subject, it
is to be stated that, our Association with

406/B

respect to the CETP project, we are depositing an amount of Rs.7,96,90,000/- (Rupees Seven Crores Ninety-Six Lacs Ninety Thousand only) towards one year maintenance in Ahmedabad Municipal Corporation. DD No. 611565 is enclosed for the same. This maintenance is to be considered from the date of commencement of this maintenance plant.

Thanking you,

Yours faithfully

Sd/-

The Ahmedabad Hand Screen Printing Association

(President)

To

1 The Addl. Chief Engineer (STP Dept)

Answer "20"

સ્ટે.કમિટી તા.૩૧-૦૮-૨૦૨૩

૫૦૭.

કામ નં.૧૭

વોટર સપ્લાય એન્ડ સુઅરેજ ક.ઠ.નં.૧૨૨ તા.૨૫-૦૮-૨૦૨૩ તથા મ્યુ.કમિ.શ્રીના પત્ર નં. DRG-25/જનરલ તા.૨૩-૦૮-૨૦૨૩ ની સઘળી હકિકતથી વિદિત થઇ, ડ્રેનેજ પ્રોજેક્ટ ખાતા દ્વારા ધી અમદાવાદ હેન્ડ સ્કીન પ્રીન્ટીંગ એસોસીએશન, દાણીલીમડા ઔદ્યોગિક એકમોના ટ્રીટેડ ઇન્ડસ્ટ્રીયલ એફ્લુઅન્ટ ડીસ્પોઝલ સ્કીમ માટે ૩૦ એમ.એલ.ડી. ક્ષમતાના સીઇટીપી તેમજ પંપીંગ સ્ટેશન બનાવવાના કામમાં સ્ટે.કમિટી ઠરાવ નં. ૪૩૯ તા.૨૬-૯-૨૦૧૯ થી મળેલ ટેન્ડરની મંજૂરી (૧) જમીનનો કબજો લેવો, (૨) લીગલ ડોક્યુમેન્ટ લેવા અને (૩) બાકીના પેમેન્ટની સંપૂર્ણ પૂર્તતા થયેલ ન હોઇ, પરંતુ સી.ઇ.ટી.પી. ની સંપૂર્ણ કામગીરી પુર્ણ થયેલ હોઇ અને હાલમાં ઓપરેશનની કામગીરી શરૂ થયેલ ન હોઇ તેવા સંજોગોમાં ધી હેન્ડ સ્કીન પ્રીન્ટીંગ એસોસીએશન દ્વારા સદર સીઇટીપી પ્લાન્ટ ચાલુ કરવા અંગે આપવામાં આવેલ બાંહેધરીમાં જણાવેલ વિગતોની શરતો રાખી સી.ઇ.ટી.પી. ચાલુ કરવા અંગેની ઉપરોક્ત વોટર સપ્લાય એન્ડ સુઅરેજ ક.ઠ.નં.૧૨૨ તા.૨૫-૦૮-૨૦૨૩ની ભલામણ અનુસાર મંજૂરી આપવા બાબત.

કામ નં.૧૭

ઠરાવ નં.૫૭૨/૨૦૨૩-૨૪

ઠરાવ કર્યો કે વોટર સપ્લાય એન્ડ સુઅરેજ ક.ઠ.નં.૧૨૨ તા.૨૫-૦૮-૨૦૨૩ની ભલામણ અનુસાર મંજૂરી આપવામાં આવે છે.

L07/A

Standing Committee Date 31/08/2023

Work no. 17

Vide Water Supply and Sewerage Committee Resolution no.122 dated 25/08/2023, and vide letter No. DRG-25/General dated 23/08/2023 of the Muni. Commissioner, getting conversant with all the facts, the Drainage Project Department, for the disposal scheme of treated industrial effluent of the units of The Ahmedabad Hand Screen Printing Association, Danilimda Industrial units CETP with capacity of 30 MLD and pumping station work, vide St. Committee Resolution no.439 dated 26/09/2019 whereby approval to the tender is received. As (1) to take the possession of the land (2) to get legal documents and (3) as the total compliance with respect to the balance amount is not done, but as the total work of CETP is completed and at present as the operation work is not commenced, under these circumstances, The Ahmedabad Hand Screen Printing Association for commencement of the said CETP Plant, keeping the terms and conditions stated in the Undertaking for the

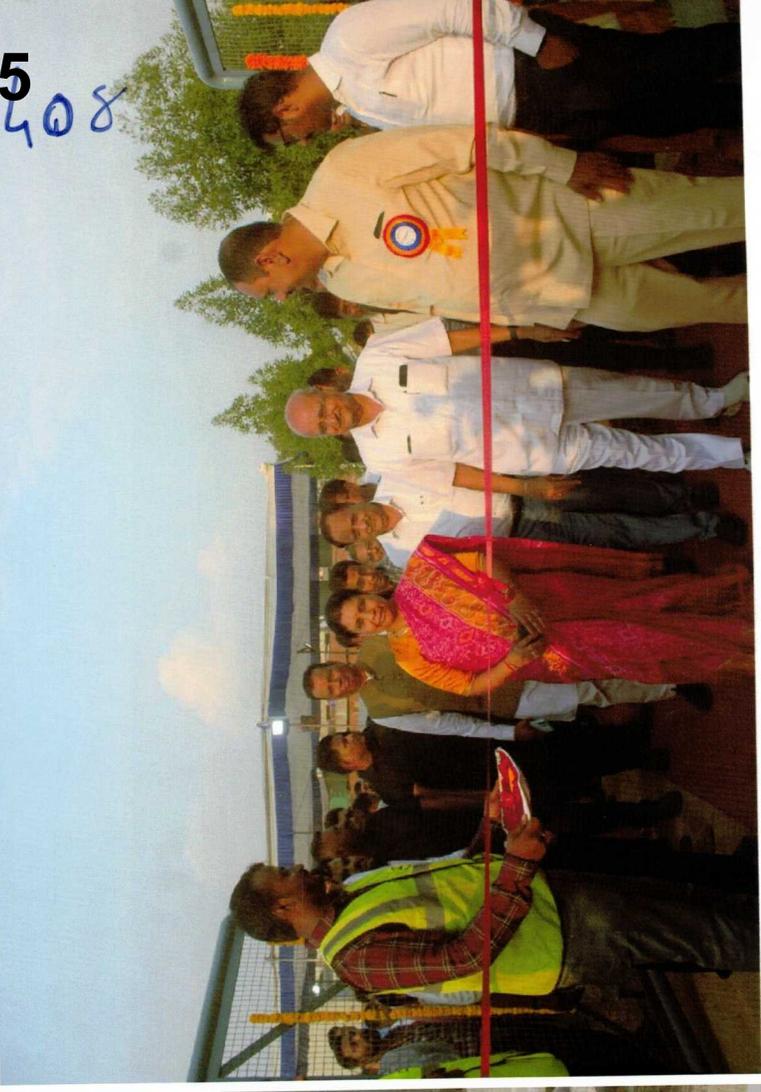
L07/B

purpose, for commencement of the CETP as per the recommendation of the above Water Supply and Sewerage C. R. No.122 dated 25/08/2023, regarding granting the permission.

Resolution no. 572/2023-24

Work no.17

Resolved that, permission is granted as per the recommendation made vide Water Supply and Sewerage C. R. No.122 dated 25/08/2023



605

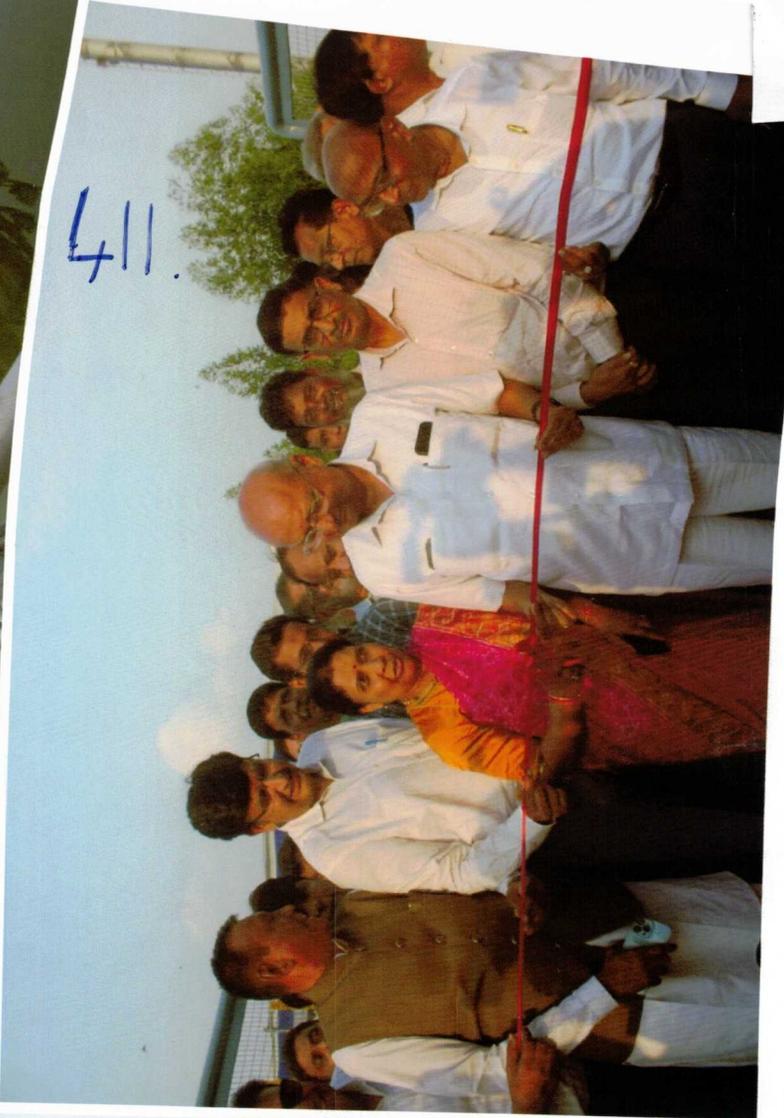
408





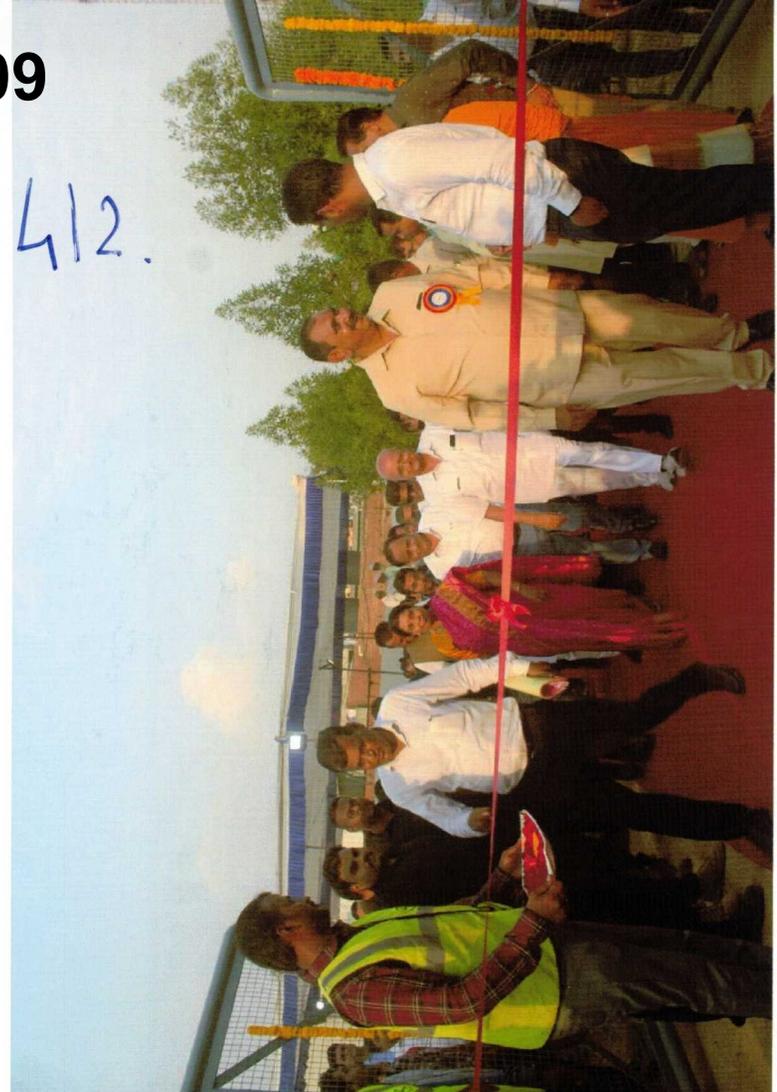
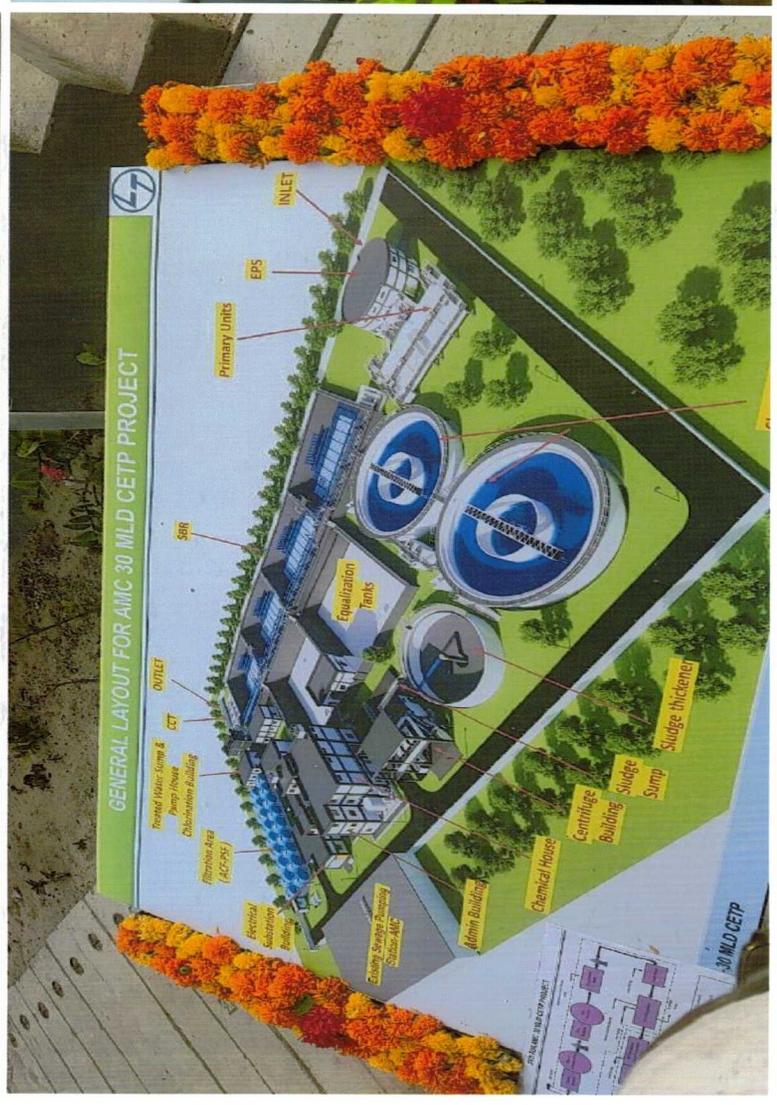
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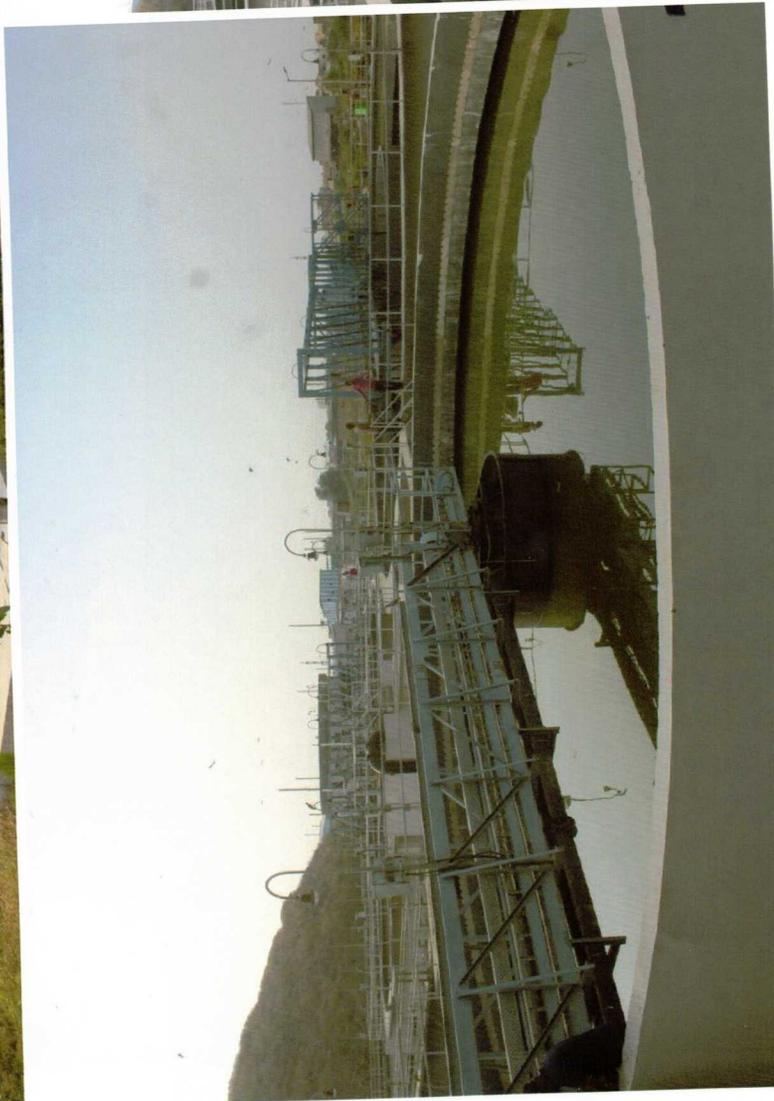
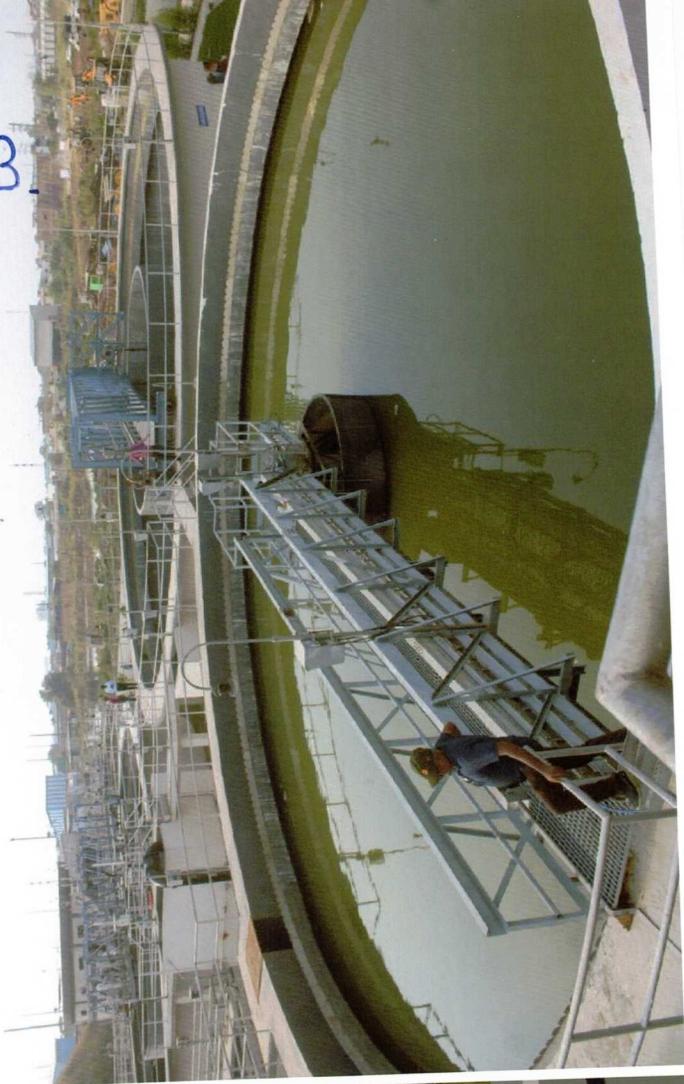




412.

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413





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415.





GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,

GANDHINAGAR - 382010,

(T) 079-23232152

By R.P.A.D

AMENDMENT TO CONSENT TO ESTABLISH (CTE)

CTE-128804

NO: GPCB/ABD/AMC/CCA-1130/ID:49342/

Date:

To,

Ahmedabad Hand Screen Printing Association (CETP)
Block No. 138/P & 154/P, Behrampura,
Sewage Farm-Pirana Road,
Ahmedabad – 380028.

Subject: **Extension of validity of Consent to Establish (CTE) no. CTE - 85025.**

Reference: 1. CTE issued vide letter no. GPCB/ABD/AMC/CCA-1130/ ID:49342/ 408253 dated 27/03/2017

2. Amend to CTE issued vide letter no. GPCB/ABD/AMC/CCA-1130/ID:49342/ 414014 dated 02/06/2017

3. Your application for CTE validity extension-Inward no. 283630 dated 03/07/2023

Sir,

Without prejudice to the powers of this Board under the Water (Prevention and Control of Pollution) Act-1974, the Air (Prevention and Control of Pollution) Act-1981 and the Environment (Protection) Act-1986 and without reducing your responsibilities under the said Acts in any way. The Board had granted **Consent to Establish (NOC)** vide order no. GPCB/ ABD/AMC/CCA-1130/ID:49342/408253 dated 27/03/2017 and amendment to CTE issued vide letter no. GPCB/ABD/AMC/CCA-1130/ID:49342/414014 dated 02/06/2017 for installation of Common Effluent Treatment Plant at Block No. 138/P & 154/P, Behrampura, Sewage Farm-Pirana Road, Ahmedabad – 380028.

The Board has right to review & amend the conditions of the said CTE order. Now considering your application for CTE-Amendment inward no. 283630 dated – 03/07/2023 for validity extension of the CTE order dated 27/03/2017, the said order is amended as below:

1. The validity mentioned in the CTE order no- 85025 issued vide letter no. GPCB/ABD/ AMC/ CCA-1130/ID: 49342/408253 dated 27/03/2017 has been extended up to 18/06/2026 with following conditions.

- AHSPA shall submit monthly progress report regarding project completion and commissioning to the Board.
- AHSPA shall comply with all the condition stipulated in EC by MOEF & CC vide No. F.No.10-3/2016-IA-III, Date: 16th March, 2018 and its amendments dated 16th Nov. 2018 & 7th Feb 2020.
- AHSPA shall have to provide dedicated hazardous waste storage area of adequate capacity and having impervious bottom, roof cover & leachate collection system.

Outward No. 283630/03/07/2023

477.

2. The rest of the conditions of Consent to Establish (CTE) order No: CTE – 85025 issued vide letter no. **GPCB/ABD/AMC/CCA-1130/ID:49342/408253** dated **27/03/2017** and **amendment to CTE** issued vide letter no. **GPCB/ABD/AMC/CCA-1130/ID:49342/414014** dated **02/06/2017** shall remain unchanged and AHSPA shall comply with the same judiciously.

For and on behalf of
Gujarat Pollution Control Board


(T.C.Patel)
Unit Head

Outward No: 752857, 11/09/2023